

mission. Sit down. This is a very unruly behaviour. You are a Member of the Panel of Vice-Chairmen. When I am talking to somebody, don't get up. Sit down.

SHRI V. NARAYANASAMY:*

THE DEPUTY CHAIRMAN : I have not given you my permission, and nothing will go on record of what you said. There is a way of behaving in the House.

SHRI SUBRAMANIAN SWAMY : There is a difference between the two Swamys. He is a Liberation Tiger ; I m a Tamil Tiger.

SHRI S.K.T. RAMACHANDRAN (Tamil Nadu) : For the sake of publicity he is calling himself a Tiger. Then he also wants to follow that. What is this? The two Swamys are vying for publicity, cheap publicity.

**RE. RECENT DEVELOPMENT
IN RAM JANAMBHOOMI-BABRI
MASJID CONTROVERSY—contd.**

THE DEPUTY CHAIRMAN : Now we are having further clarifications on the recent developments in the Ram Janambhoomi-Babri Masjid controversy. Mr. P. Upendra.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Madam we are discussing in this House a very sensitive issue involving the emotions of millions of people.

A volatile situation is developing gradually. It is fraught with very serious consequences not only to the communal harmony but also to the unity and integrity of this country. So, it is very essential that we should take note of the developing situation.

**The statement issued by the
General Secretary of the Vishwa**

*Not recorded

Hindu Parishad was indeed unfortunate to say the least. But I charge the Home Minister with providing the provocation for this statement. I had an occasion to discuss the matter with the Secretary of the Vishwa Hindu Parishad, and he categorically said that neither he nor any of the office bearers of the Parishad had ever told the Home Minister that they would abide by the court's decision. By making a provocative statement, that one party or both the parties had agreed to abide by the court's decision, the Home Minister has provoked them to come out with such a statement which, I have already said, is very unfortunate.

The programme announced by the Parishad and its associates—the Bajrang Dal—starting from September 30 and culminating on November 9 will have very serious repercussions, particularly in a very sensitive time when most of the parties and the people will be preoccupied in electioneering. It is likely that the situation will be taken advantage of by some interested parties to fan communal passions and anything might happen.

Before I come to my suggestions and before I seek some clarifications from the Home Minister, I would like to recall some of the important events in this case which have a bearing not only on the present situation, but which should also be kept in mind while deciding upon the future course of action. It is a fact that there was a temple at that site and it is also a fact that a Masjid was built in its place a long time ago. Until December 22 or 23, 1949, it was dormant and only on that day some idols were installed in that temple and the Government acquired in the act by appointing a priest and subsequently a receiver. The matter went to the court in 1950 and the Civil Judge, Faizabad, allowed holding of Puja in that place. The Muslim community first came into the picture in 1961 disputing the holding

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of Puja there and the Sunni Central Waqf Board came into the picture with the court case. But it should be remembered that it was the Shias who were keeping the control of the Masjid till then. One party went to the court asking for permission to construct a temple at the site which was refused by the DC, Faizabad and the sub-Judge, Faizabad till December 1985. But unfortunately the situation took a communal and inflammatory aspect on February 1, 1986 when the District and Sessions Judge, Faizabad, rightly or wrongly, permitted the unlocking of the premises to allow entry of pilgrims. The other side says it was a unilateral decision of the court. The other side was not represented during the hearing of the case. Then the Babari Masjid Action Committee came into the picture. But on March 18, 1989, the District Judge, Faizabad, upheld the *status quo* by making an important observation which I quote. The District Judge, Faizabad, in his judgement had observed that "it is most unfortunate that a Masjid should have been built on a land especially held sacred by the Hindus. But as that event occurred 356 years ago, it is too late to remedy the grievance. All that can be done is to maintain the parties in *status quo*. Innovations could cause more harm." The appeal for the construction of the temple was dismissed. That was the judgement in 1986.

Now, the parties, particularly the Vishwa Hindu Parishad, comes up with the demand that there should be a negotiated settlement, and that it is not a matter to be decided by a court. They also came forward with an argument. I do not know; we may agree or may not agree. They say: "Whereas for one section of the community it is very sacred because you cannot shift the birth place of Rama, whereas

in spite of the sanctity and sentimental attachment to the mosque, your mosque can be rebuilt elsewhere to allow the people to pray". That is the argument which these people put forward and I should admit both the Government and the political parties in this country have not taken it so seriously till the other day and they allowed this dispute to linger on. Now, the matter has gone, as per the Uttar Pradesh Government's desire, before a full Bench of the High Court and 14th August, 1989 has been fixed as the date of hearing. But after my talks with one party to the dispute, I am convinced that a court-judgement may not be the final word in a religious matter and there is no end to this dispute also. Tomorrow even if the High Court gives the judgement in favour of one party, nobody can prevent the other from going in appeal to the Supreme Court and may be for years this dispute will still linger on. They also say that in the Shahbano case when the Supreme Court had given a judgement, the Government said at that time: "In religious matters, court judgement need not be the final word. The Government can come forward with a legislation in such matters." Therefore, the Government itself has given a scope for this kind of an argument that in religious matters court judgement may not be the final word. It appears, in my view, that only a negotiated settlement will be a durable settlement. It is difficult, I know, because both the parties have taken rigid stands but it is not impossible also.

In this connection, Madam, I would like to refer to some of the suggestions for a negotiated settlement which had come forward from different sources. I don't want to take sides and I don't plead for any of these solutions but I think it is worth consideration whether any of the solutions offered can be taken seriously. I refer to Kamalapati Tripathiji's statement on May

24, 1989. I again make it clear, Madam, this is not my suggestion but I am only referring to some of the suggestions made. Mr. Kamla-pati Tripathiji said: "The contro-versial place of worship at Ayodhya be declared as a national monument and protected as such." To this I came across a counter-argument from the side of the Vishwa Hindu Pari-shad. They said: "It is not a national monument for us. It is a national dishonour. Therefore, there is no question of considering the sugges-tion." They have refused it point-blank.

Mr. Syed Shahabuddin who was connected with, perhaps is still con-nected with the Babri Masjid Action Committee, said in a letter to the *Times of India* on 1-3-1987, I quote:

"It would indeed add to our glory as a nation if a mosque and a temple co-exist in peace next to each other. The tra-dition of Kabir, Nanak and Gandhi do not permit an act of coercion. There is a tradition of tolerance, goodwill and mu-tual respect in which there is no place for superiority, power, hegemonism or chauvinism."

That is what Mr. Syed Shahabuddin has said.

Madam, Dr. Karan Singh who was intimately connected with sev-eral Hindu organisations said on the occasion of Ramnavami cele-brations in the capital on 7-4-1987: Dr. Karan Singh—the President of the Vishwa Hindu Parishad but they say, he was not the President of the Vishwa Hindu Parishad any time—advised his followers that they should concede the disputed monument in Ayodhya to Babri Masjid supporters in the national interest. He also said, on some other occasion, "that the idol should be shifted from inside the shrine to the chabut-ra outside and a temple be constructed there. The Muslims should be given right of passage through the side entrance and allowed

to offer prayers." That was Dr. Karan Singh's suggestion. Then, the Indian Muslim Youth Con-ference President, Mr. M.A. Naqvi said, I am quoting: "He has urged the Muslims not to be mis-guided by the leaders of the Babri Masjid Action Committee and sug-gested that they should better think of gifting away the birth-place of Lord Rama to the Hindus. He fur-ther stated, Babri was a conqueror and not a God as was Lord Rama' Therefore, it would be in the fitness of things if the place of birth of Rama was restored to the Hindus. This would cement the bonds of friendship and goodwill between the Hindus and the Muslims."

My friend, Mr. Madhu Limaye, gave another suggestion. He said and I quote: "If both the commu-nities are inspired by mutual goodwill and want a just and equi-table settlement of the problem, the ideal solution would be to trans-form the place into an archaeolo-gical spot and a museum. As a token of goodwill, all the Muslims contri-bute all the money for the construc-tion of Rama mandir on an open site on the bank of river Sarayu and let the Hindus finance the construc-tion of a mosque in the vicinity of Muslim habitation in the en-vironment of Faizabad." That was his suggestion. Like that, Madam, in the latest issue of the *Surya* ma-gazine, I read a statement by a leader of the Shia community. They said, "We were the original cus-todians of this mosque. Therefore, we are prepared to give it to the Hindu community." That was also on record. These are some of the suggestions which came from differ-ent areas. Now, they have to be considered if at all we think that only a negotiated settlement is the solution' (*Interruptions*). Please wait. Let me finish. In the last day's discussion, some suggestions were made that the Government should intervene and stop the pro-gramme announced by the Vishwa

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Hindu Parishad. I feel personally and also on behalf of my party that where as the Government should take all measures for maintaining law and order at the particular place, Ayodhya I think, it is not proper to interfere with the activities of the Parishad elsewhere. It will only create unnecessary tension and I do not think it is advisable. We can only persuade them to stop this or postpone this. Now, I am giving some concrete suggestions from our party side. One is, as I said earlier, this call by the Vishwa Hindu Parishad at this juncture is fraught with grave danger to the communal harmony and the unity of the country and particularly I mention this because the passions of the people would be aroused during the election year at the election time. So, this programme must be postponed at least if not abandoned. We should request like that. Therefore, I suggest an all-party joint appeal should go to both the parties because the Vishwa Hindu Parishad has announced a programme of *Shilanyas* and other programmes whereas the Muslim community has announced movement of defence squads two days in advance to that place. Both are dangerous moves. Therefore, I suggest either it can be done by the parties meeting themselves or the Government can take an initiative in calling a meeting of all the political parties to make such a joint appeal to both the groups to postpone this action at least during this year. Secondly, all the parties should come to an agreement in that meeting that this issue will not be made an election issue. I think there should be an agreement on that. Then, the court is taking up the case on August 14th and in case the judgement comes during this year, it might create complications. Therefore, we might request the court also not to give the judgement the year and postpone the consideration itself till the new year. (*Interruptions*). The

Government can make a petition to postpone this. That is possible. And the various political parties and social organisations should carry an intensive campaign in that area for promotion of communal harmony so that the peace is not disturbed in that area. I am particularly related to read in the 'Times of India' yesterday that the surveys conducted by the 'Times of India' group in various parts of the country have proved that people in general are not very much taken in by this campaign of either party and they do not consider it as a major issue at this moment. If that is the fact, this feeling should be strengthened by all the parties and the people and I believe at Faizabad itself they have formed the 'Save Ayodhya' panel. They have formed a group consisting of both Muslims and Hindus to safeguard the peace in that particular area and to prevent fanatical groups entering that area. It is a very welcome move and we should encourage that panel and help it in all its activities.

Madam, these are a few concrete suggestions which I have made. As I said earlier, it is a very sensitive issue and we should deal with it in a very careful manner. The Government has bungled so long. Otherwise for forty years this issue should not have been allowed to linger on like this. Probably in the earlier stages a negotiated settlement would have been much easier than today. But still the time is not lost and I hope all the political parties and the Government would rise to the occasion and make a fervent appeal to both the groups not to take any precipitative action pending a negotiated settlement. Thank you.

THE DEPUTY CHAIRMAN :
Shri P.K. Bansal. I would request hon. Members to be brief because we have constraint of time. I have got so many names listed here.

SHRI PAWAN KUMAR BANSAL (Punjab): Madam, Deputy Chairman, religion occupies an important place in our lives. It makes our lives sublime. It gives the necessary peace of mind when any worldly set-back or conflict threatens a nervous break down. But when misused and abused, it becomes a potent weapon of destruction. It becomes so when people, for petty political interests, take the shelter of religion and make it their instrument of self-aggrandisement in total disregard of the universal message of brotherhood and tolerance that every religion preaches.

The people of India chose secularism as one of the cardinal principles to run the affairs of this vast and diverse land. But during the last forty years, there have been communal clashes in various parts of the country which have brought immense sorrow and misery to the people. One of the very first tasks which Shri Rajiv Gandhi addressed himself to on taking over the prime-ministership of the country was to eliminate the evil influence of religion over politics. Definite steps were taken in this direction by enacting a new law preventing the misuse of religious places and incorporating the necessary amendments to that effect in the election law as well. Today, when the Government is engaged in a sincere endeavour to separate religion from politics, some people for reasons wholly irreligious, are adopting courses of action which, if go unchecked, would surely inflict a serious blow to our body politic. The Babri Masjid-Ram Janam Bhoomi dispute is one such instance. Left to the people of Ayodhya themselves it would never have been the cause of any dispute whatever because the people there have lived in perfect harmony for centuries. But, Madam, that would have deprived the vultures of their flesh. This is why they try to descend menacingly and fly away with the flesh torn afresh from the body of motherland, that is India.

In our system, the Judiciary occupies pre-eminent place. When ever a citizen is aggrieved against any action of the Executive or even of the Legislature, he goes to the Judiciary to seek redressal of his grievances and seek adjudication on any matter. But, here, today, unfortunately we find the Vishwa Hindu Parishad threatening that they would go ahead with their plan to march to Ayodhya and construct the Ram temple there notwithstanding any order of the High Court whatever. This, Madam, is a very disconcerting move and deserves outright condemnation by every right thinking citizen of the country who has any interest of the country in mind. And it is here that I would like to know from the hon. Minister as to what action the Government would take against those individuals or office-bearers of any organisation who indulge in and revel in such beratings against the Judiciary.

Madam, the date fixed for the foundation laying ceremony of the temple at Ayodhya is 9th November, 1989. This conveys volumes of thought and intentions of the organisers and of those forces and political parties which support the move. That is the time, as Upendraji rightly said, when the country would be in the process of general elections. Creating chaos and anarchy would obviously be the strategy of those who have no credible ideology and programmes to offer. So they must try and are now trying to whip up communal passions in their desperation to seize power. Madam, I do want earnestly to believe Shri Upendra and other hon. Members of the Opposition when they say that the Babri Masjid-Ram Janam Bhoomi dispute must not be made an election issue. I want to extend my support to a demand as that and would take this opportunity to appeal to everybody concerned to scrupulously avoid making that an election issue. But, Madam, our expression of such pious intentions would lose all meaning if the spark is ignited now and the fire

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breaks into a major conflagration later on at the time of election. Words unfortunately do not bind some of our friends on the other side. Their actions go on. The actions go on to enlist the support and extend support to the Vishwa Hindu Parishad, Shiv Sena, Bajrang Dal and many such other outfits whose aim is to make Hindus deviate from their traditionally religious path of love, understanding and respect for other faiths. They know that ideas have legs and now they are busy planting such ideas in the minds of the ordinary men with their eyes, minds, and hearts on the next elections.

Madam, people cannot and must not be misled by such declarations. But I would like the honourable Minister to inform the House about the stand of each political party on the issue when the meeting was convened on this matter some time back. Shri Gurudas Das Gupta was, as usual, quite forthright in condemning communal tendencies that are erupting in the country. But, with utmost humility and deference to him, I am constrained to say that for once his words did not carry conviction. I would like to know from him whether it is not a fact that his party, that is, the CPI, is also being seduced into some sort of alliances, direct or indirect, with the Shiv Sena, the BJP and other communal organizations via Shri V.P. Singh's Janata Dal. I shall be happy if he repudiates this and allays the fear of the progressive people in the country.

SHRI PARVATHANENI UPENDRA : Like the Congressmen?

SHRI PAWAN KUMAR BANSAL : Pardon?

SHRI PARVATHANENI UPENDRA : Progressive people like Congressmen?

SHRI PAWAN KUMAR BANSAL : Madam, I do not know any thing about astrology. Our friend, Shri Suresh Panchouri, made copious

references to the opinions of some known astrologers and authorities on the subject. But I do know that every Hindu programmes his major actions according to the movements of the planets and we are also told that the construction of a temple is never started when the earth is in the Dakshinayan phase. This basic rule is also being flouted now with the sole object of selecting the date for the purposes of laying the foundation-stone only to coincide, as I said earlier, with the election process in the country and, in the process, there is a determination on the part of some of the anti-social forces in the country to divert the attention of the people and create a difficult situation right on the even of the elections may be, but I hope not that the astrologers prove themselves right by the actions of our friends starting the construction during that inauspicious period. But I do hope that no inauspicious event visits the country when they start an important programme during an inauspicious phase. Nevertheless I again would like to know from the honourable Minister as to what steps the Government proposes to take to meet the law and order situation that may be created by the long march of the volunteers of the Vishva Hindu Parishad to Ayodhya and the situation, which was also referred to by Shri Upendraji, that would arise out of the resistance being offered by the Hizazi Dastas raised by an equally communal Muslim organization.

Madam, the plans to collect 5.75 lakh bricks from an equal number of villages from different parts of the country and to collect a token contribution of Rs. 32 crores from the people.

AN HON. MEMBER : Token?

SHRI PAWAN KUMAR BANSAL : That is what they say it is. This, Madam, unveils the intentions of the VHP and all political parties

supporting this pernicious move. In the name of constructing the temple they want and that is their real motive—to create some sort of hatred in the minds of the common man against every Muslim in the country. And that is what is fraught with serious consequences. This is the most irreligious way of propagating a religion.

To conclude, Madam, I would like to say that in a secular and democratic society the larger national interests must have supremacy over every other consideration. The Babri Masjid-Ram Janam Bhoomi dispute calls for one such decision.

I suggest that if the local leaders of the two communities cannot come to an amicable settlement within a particular time frame, both should be asked to keep their hands off from the place and it should be declared a national monument. This demand has also come from Shri Upendra.

SHRI PARVATHANENI UPENDRA : No, no. I supported.

SHRI PAWAN KUMAR BANSAL : You support this? I support this demand, Madam. But I do want to add here this we must not at any point of time say that any decision of the courts may not be worthwhile. By no action of ours must we create an impression that the people of the country would not respect the verdict of the court. That is one channel of solving the problems that may confront individuals or the society. And it is the other imperative that we as public men have to rise to the occasion to ensure that we do not make it an election issue. An average and a true Hindu or a Muslim would be least obstructed in his daily prayers or his daily routine to keep himself going if a decision as that were to be taken. In this way a source of communal pollution and potential threat to emotional inte-

gration of our countrymen would be eliminated. And we would find a way to settle any such dispute in the future also.

Thank you, Madam.

THE DEPUTY CHAIRMAN :
Shri L. K. Advani.

SHRI LAL K. ADVANI (Madhya Pradesh): Madam, Deputy Chairman, I seek your indulgence and the indulgence of this House and would be grateful if I am permitted some more time, essentially because the standpoint which I represent and from which I propose to deal with this subject may be somewhat different from the others.

On this of course the whole House is unanimous that no organisation, no party, no individual, should do anything that disrupts communal harmony, that disrupts peace and tranquility in the country, and even when our assessments and evaluations and viewpoints differ, I accept that all that is being suggested by various parties is in order to promote this broad objective.

As I said the other day, on Friday before this House adjourned, I would like the issue of secularism itself to be seen in perspective. As far as I am concerned, and my party is concerned, I would very briefly say what I think secularism is and what I think secularism is not. The essential part of secularism is that a secular State rejects theocracy. There is no official religion. And this we did in the year 1950 immediately after partition when Hindu-Muslim relations were at their worst. The country had been partitioned on the basis of Hindus and Muslims. In a way the Britishers accepted the theory that was propounded that India is not one nation and that it is two nations. We did not accept it. But under the circumstances and other things we

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accepted partition. I am not going into that. But even though partition was accepted and even though Pakistan declared itself an Islamic State, the Constituent Assembly in India which functioned and finalised its Constitution in 1950 said that this shall be a secular State. The word 'secular' was not used in the Preamble at that time. It was introduced in 1976. But the sum and substance was that we do not accept theocracy.

The second aspect is that a secular State shall not discriminate between one citizen and another on the ground of his religion. It guarantees equality to all. That guaranteed equality also has been written into the constitution. The third characteristic of a secular State is that it guarantees full freedom of faith and worship. These are the three things that I feel, bring out what a secular State is and what secularism is.

Similarly, I would emphasise three things about what a secular State is not. At least, as far as the Constituent Assembly is concerned, it did not think of secularism as denoting something like irreligion or antireligion. A secular State is not an irreligious State. That is No. 1. In fact, I would emphasise this point very strongly, namely, that religiosity is not communalism. A person can be an ardently religious person. Take Gandhiji for instance, Gandhiji was a man of religion essentially. But no one dared accuse him of communalism. Communalism was beyond him. He could not think in communal terms. The fact that a person is religious or he has a proclivity to religion does not make him communal. Very often criticism is made of a person being religious and on this ground it is supposed that he is communal. This is wrong. Then again I would like to emphasise that secularism does not mean disowning our past history or heritage or culture. When I refer to heritage

and culture, is certainly comprehends the *vedas*, the *Mahabharat* and the *Ramayana* and all that great ancient literature. Whenever one talks about these, there are reactions as to why he is talking of what is essentially Hindu. Yes, it may be essentially Hindu but it is *Ind* an history, Indian culture and Indian heritage. Therefore, when someone started this controversy about projecting *Ramayana* on Deodardshan and said: "Do you not think that this is promoting Hindu fundamentalism?" I felt that there is something gone perverse with our thinking which regards this as Hindu fundamentalism,

Incidentally, Madam, I am of the view that in 1947 when our Constituent Assembly met, they had no such distorted notions as we have developed in these forty years. Today if there were a fresh constituent Assembly and if anyone were to propose a Directive Principle in the Constitution suggesting equal protection immediately there would be a hue and cry asking what this is. This is to Hindu. This is no secularism. This militates against secularism. If someone were to suggest that there should be a provision for Uniform Civil Code in the Directive principles, I am sure that the reactions would be quite different from what those were in 1947, 1948, 1949 and 1950. I would like to emphasise the difference that has come about between 1947—50 and in the year 1989 in so far as understanding of the problem is concerned. And, as lastly, I would say that secularism is not euphemism for allergy to Hinduism. I am not willing to accept that This the premise from which I start my appraisal of this issue. Having started from this premise, let me at the outset deal with a small matter relating to the courts and Judiciary. My party was being criticised for repressing reservations about a judicial remedy I was listening to Upendraj and when I

heard him also say that there should be an attempt to see that there is no court verdict before the elections, I was somewhat surprised. Till now the attempt was to stress that after all, the biggest authority in the country is the court, why not refer the matter to the court. My Party has never said that we will not accept a court verdict. What we have said is that the nature of the controversy is such that a court verdict will not solve the problem. That is all that I say. Further, I say let us understand that this present turmoil, the present acute controversy has itself arisen from court verdicts. It has not arisen because of any agitation as much as it has arisen out of court verdicts—two court verdicts, one of 1951 and the second of 1986. The 1951 case was Gopal Singh Vishard *versus* Zahoor Ahmed and others, and the court was that of the Faizabad Civil Judge. The Judge observed in his Judgment of March 3, 1951 that, "At least from 1936 onwards, the Muslims have neither used the site as a mosque nor offered prayers there and that the Hindus have been performing their pooja, etc." on the disputed site. And on that basis, he granted a temporary injunction against removal of idols. Though for considerations of law and order he said that locks should be imposed on the gates, the pooja should be done from a distance, people need not go inside. In 1986, the District Judge, Faizabad, referred to this 1951 order and directed that "As for the last 35 years Hindus have had an unrestricted right of worship at the place" the locks put on two gates in 1951 on grounds of law and order should be removed. This is Civil Appeal No. 65/1986. It is after this appeal that suddenly the controversy become very acute, very bitter. Shortly after this, the Babri Action Committee was formed.

SHRI N. K. P. SALVE (Maharashtra) : The date of the judgement ?

SHRI LAL K. ADVANI : It was 1st February, 1986. Now, it

is true that even over those 40 years, occasionally people have been saying, why are these locks there, why not we be allowed to have pooja without any hindrance, without any difficulty? I for one am of the view that if the Central Government had taken note of this particular problem in 1947 as it took note of problem that obtained in Prabhaspatan, which is a seaside place in Gujarat in Saurashtra, where at one time there was that ancient Somnath Temple which was razed to the ground many times, destroyed many times, reconstructed many times, and the last such destruction took place in 1706, it would have been different. The first thing that the Government of India did after Junagarh acceded to India was to reconstruct this temple. Everybody must be aware that the Nawab of Junagarh first declared that he was going to accede to Pakistan then there was a revolt from the people, and a parallel Government was formed. Samaldas Gandhi became the Chief Minister of that parallel Government. One day that Nawab had to flee, go away to Pakistan and subsequently the State acceded to India. Sardar Vallabhbhai Patel, the first thing that he did on visiting Junagarh was to go to Prabhaspatan and declare there that now that India is free, now that Junagarh has become a part of free India, my Government regards it as its responsibility to ensure that this vandalism of history is corrected. At this very place the Government of India is going to set up a new temple. Not the Vishwa Hindu Parishad, but the Government of India decided to reconstruct the Somnath Temple at Prabhaspatan. I do not know how many of you are aware of this and it was a Cabinet headed by Pandit Nehru, who approved of the proposal. Sardar Patel and Dr. Munshi went to Gandhiji and Gandhiji approved of the proposal. However, he put in his own reservation and said, I would not like

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the Government of India to spend money on this reconstruction. Let that money be raised from the people. Therefore, a trust was created for Somnath's reconstruction. It is a long story but worth going into. The Government of India at that time regarded it as its own duty to see that this vandalism of history is corrected. They did not think in terms of Hindu *versus* Muslim. In fact, I know many Muslims some of whom have been quoted by Upendraji, who think that this is not right, what is being done. It is not a controversy merely between a temple and a mosque. If it were so, it would not be all that intractable. But it is wrong for anyone to try to pitch Ram against Babar. There is nothing sacred about Babar. He was an invader. He came from outside. I am not going into the entire history.

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH) :
Was there a well-organised agitation against Somnath by the minority community also?

SHRI LAL K. ADVANI :
All that I am saying is that at that time no one thought that it was wrong for Government to rebuild Somnath but in 1986, it is a very significant date, in 1986 you had created this impression, the Government of India by succumbing to the campaign against the Supreme Court on the Shahbanoo case. That was a big surrender, it was done in 1985, you surrendered and because the surrender had taken place in 1985, it was not the Vishwa Hindu Parishad and the Bharatiya Janata Party alone who opposed your decisions, but my friends, with whom we have differences, the GPI(M), the CPI, all our Leftist friends they strongly said, what are you doing, why are you doing it the Supreme Court Judgement is a good judgement, and you are

going to amend the Criminal Procedure Code in order to satisfy a section which is campaigning on communal grounds. You are doing a wrong thing. You are setting a wrong precedent. I would say that it is because of this surrender in 1985 that in 1986, a lobby in the country thought that even this judgement of the Faizabad District Court can be changed, can be altered, if proper pressure is built up. This is my point. I would be very happy if I am proved wrong. All of a sudden after these 40 years, I have seen very very sobes and sensible and rational people telling me, you BJP people,

अरे बी०जे०पी० तुम भी संक्यूल-
रिज्म की बात करते हो ।

We expect from you a very forthright stand. I ask them, what do you mean, what forthright stand? They say, your approach to this problem should be that minorities in India shall be treated on a basis of reciprocity as minorities are treated in Bangladesh, as minorities are treated in Pakistan, as minorities are treated in the Gulf countries. I started at him and I reply. You are saying this! If I were to do that, I would be going against my own grain ; I would be belying the history of India. I believe that in India what we did in 1950—when the Constitution was created—was the only right Constitution that could be created. We could not have theocracy. We could not think in terms of the minorities being second class citizens. In India, every single citizen, irrespective of whether he is a Hindu, whether he is a Muslim, whether he is a Christian, whether he is a Parsi, is equal, they are all equal. All that my party stresses is that justice should be for all, appeasement for none. All my party stresses is that the change that has come about in our understanding and interpretation of secularism over these last 40 years, has made even these sensible and rational Hindus who did not

react to Pakistan's theocracy in 1947, speak to me in these terms and tell me 'you are also very weak ; you are also this and that'! They think that today secularism means a premium on minorityism. This is the perversity of the whole situation and I want to caution everyone against it.

Friends, I have with me—I received it from him—a book from Dr. Gopal Singh who at that time was the Lieutenant Governor of Goa but who today is the Governor of Nagaland, I think he was at one time the Chairman of a high-powered commission on minorities; not the Minorities Commission as such, but a high-powered committee that the Government had set up on minorities and he was the Chairman. I owe this word 'minorityism' that I have been using repeatedly, to him. It is he who in this very learned book titled : INDIA-MY INDIA said, and I quote : "All history is witness to the fact that both minorityism and communalism are the deadliest enemy of those who practise them. One would hate to live and participate in a society where one is condemned to the status of a permanent statutory minority for reasons of his birth and all that goes with it—religion, sex, caste, colour or place of birth—within the same national home. It is primitive medieval society that condones or encourages such a concept of a permanent minority. Secularism and democracy should, therefore, be the vested interest particularly of the minorities. If the minorities start thinking and acting in communal terms the majority, of necessity, will also begin to think and act likewise, and the minorities in such a context will suffer the most, not the majority. Let us, therefore, pause and ponder here and now, for there is no time to lose."

Madam, Deputy Chairman, I am going to conclude. What I am saying and what I am emphasising

is not merely for the sake of national unity, though national unity and national integrity is an article of faith with me and my party, but what I am saying is in order to emphasise that those who are promoting a minority complex in the minorities—and the Government committed the biggest historical blunder when it amended the Criminal Procedure Code and succumbed to pressures against the Shah Banoo judgement—those who are creating this minority complex in the minorities, are not serving either national unity or even the interest of the minorities. This is what I wish to warn.

Lastly, Madam, Deputy Chairman, on this very specific matter which has provoked a debate in this House—the proposal of the Vishwa Hindu Parishad to have Shila-poojan and to have a campaign on that ground—all kinds of scary premonitions have been expressed. I know the nature of the Vishwa Hindu Parishad; I know who leads them; and I can say that in 1983 and 1984, when they organised the *Ekatmata Yagna*,...an *Ekatmata Yatra* all over the country in which lakhs of people had participated—there was also a meeting of the National Integration Council at that time here—similar suggestions were made 'Ban this. Why is this being permitted? There would be riots all along the route.' But not one single incident happened anywhere in the country.

SHRI JAGESH DESAI (Maharashtra) : Mr. Advani, ...

SHRI LAL K. ADVANI : Please let me complete. Two or three years later,—in the context of this very controversy of Ram Janambhoomi—they organised Ram-Janaki Rath Yatras everywhere. To the best of my knowledge, no incident took place. I checked up with them. They said that if there was any single place where there was tension and the authorities told them that their organising the Yatra might

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create some problem, they immediately abandoned that. They said 'We are only placing our point of view; we are only trying to place our point of view in the best manner we can, in the most effective manner we can'. At the same time, they said 'We hold ourselves responsible that there is no breach of peace, there is no communal violence, communal hatred and communal disturbance anywhere in the country'. What I would say is that even this particular programme which they have undertaken on their own—I did not know about it; I only knew about it when it was announced—imposes upon them great responsibility. Of course, I am not a scholar on astrology. I am not a *gyotishi*, to be able to comment say about *Dakshinayan* and *Uttarayan* as some of the Members from the treasury benches did. All of a sudden they became ...

AN HON. MEMBER : He only quoted ... (Interruptions)

श्री लाल कृष्ण आडवाणी : उन्होंने तो 4-5 बड़ी-बड़ी अथॉरिटीज कोट की थीं। ... (अवधान) हो सकता है, मैं नहीं जानता हूँ। मैं कम से कम अपने जो कार्यक्रम बनाता हूँ बी०जे०पी० के वह ज्योतिषी से पूछकर नहीं बनाता हूँ। कोई ज्योतिषी कह सकता है, इसलिए आपकी जो जीत है वह इतनी नहीं हुई है। हो सकता है, कोई कह सकता है।

Madam, Deputy Chairman, all that I am saying is that, I will personally convey all that has been said in the House and bring home to them the kind of responsibility that this discussion imposes on them to see that whatever they do should be... (Interruptions) I have already expressed my view. If you like, I would once again express my view. My expectation from the Government is that this Government, headed by Rajiv Gandhi, should have the same positive approach to the problem of Ayodhya that the Nehru Government and the

Sardar Patel Government had, to the problem of Somnath. This is my approach. (Interruptions)

SHRI JAGESH DESAI : How do you compare these two ?

SHRI LAL K. ADVANI : It is for them to say. My approach is that it is the sentiments of the people which should be taken into account. Incidentally, Mr. Upendra quoted Kamlapati Tripathiji. One Member from that side, Shri Pawan Kumar Bansal, suggested that this should be converted into a national monument. May I recall that the same suggestion was made even in the case of Somnath; identical suggestion. At that time, there were many officers, bureaucrats, who felt unhappy over this decision of the Government and, therefore, the Department of Archaeology suggested that the site at Prabhaspatan—where originally, there was the Somnath Temple and subsequently there was a mosque and later on there was a graveyard—should be declared a 'protected monument'. The then Home Minister, Sardar Patel, put down in writing his reaction to this proposal I would like to quote what Sardar Patel said and which is recorded in the official files. He said: "The Hindu sentiment in regard to this Temple—he had no hesitation in using the word 'Hindu', whereas, nowadays, the word 'Hindu' is taboo—is both strong and widespread. In the present conditions, it is unlikely that this sentiment will be satisfied by mere restoration of the Temple or by prolonging its life. The restoration of the idol would be a point of honour and sentiment for the Hindu public". Later on, when the Temple was actually reconstructed and the idol installation took place, the chief dignitary at the function was the country's Rashtrapati, Dr. Rajendra Prasad. With this background, I would once again appeal to the Government of India to have the same positive approach to Ayodhya. So far as the question of ensuring

that communal harmony prevails and peace is not disturbed is concerned, I am entirely with the Government. Also I still believe that it is only a negotiated settlement that can solve this problem, not litigation. Litigation is no solution.

Thank you.

SHRI ANAND SHARMA (Himachal Pradesh): Madam, Deputy Chairman, the issue which this House has been discussing since Friday is indeed a sensitive one. It is an issue which has caused unprecedented concern and anxiety not in the minds of 'A' community or 'B' community but in the minds of those who believe in strengthening the concept of national unity in promoting communal harmony and working for the creation of an atmosphere that the people of this country are no more divided on communal lines, that the people of this country are not made or forced because of certain campaigns to divide themselves on the lines of their religion which ultimately will not only be detrimental both to the majority community and the minority community but to the Indian polity as such and will ultimately affect the unity and strength of this nation.

Madam, the question of communalism is a serious one. This nation has paid a very heavy price ever since its independence not once, not twice but on various occasions. Shri Advaniji was referring to partition. Others also referred to it on Friday. The people of this country and the people of my generation must certainly never forget what happened in the Indian sub-continent. This nation was partitioned on communal lines. Millions of people were killed, they were butchered, something which has never happened anywhere in the world happened in a country, a land which has always boasted of its rich heritage and its capacity of tolerance. Since then what pains me more is that this virus has not been eradicated

from the Indian polity, this communal virus has survived and India has repeatedly witnessed communal riots. India has witnessed emergence or continuance of organisations which are communal in character organisations which are wedded either to the Hindus or to the Muslims, organisations which are actively working for distorting religion for political benefits and this, in fact, has ensured the perpetuation of communalism. It has ensured its emergence in a new form, in a new manifestation. That is the real cause of anxiety today, Madam.

This nation has again paid a very heavy price, that was, in the assassination of the late Prime Minister Indira Gandhi. That was the last time, I remember, when India again paid this price for communalism. It was, to begin with the partition, the assassination of Mahatma Gandhi and then the assassination of Indira Gandhi. Can we, as Indians, the Members of this House, ignore these historical realities? We may easily talk and quote from ancient scriptures, from books written hundreds of years ago. I also have the same respect for the rich heritage of this country and my respect for the scriptures, Vedas and Upanishadas is no less than the respect which Shri Advaniji has, but can we ignore what has happened in the recent past in the country, and the grave danger which is posed by communal forces. It is important that we reflect upon this problem in a dispassionate manner, in a truly secular manner—not with an agitated mind, not with a subjective mind. If we are subjective, if we are agitated, I do not think we will be doing justice either to this issue or making any constructive contribution to solve this danger of communalism.

Madam, this discussion is not meant for scoring debating points. This discussion, certainly, should not lead to an atmosphere where we try to pin each other down, as

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has been done by many worthy friends, which, in fact, compels people like me also to set the records straight, because posterity will certainly read these records and I would not like any distortion to be there.

Madam, I wish Mr. Advani were here after what he had said. Mr. Advani did say that they are opposed to the creation of an atmosphere which may spoil communal harmony. And in the same breath, he also disagreed with what the other hon. Members of this House, belonging to the Janata Dal, the CPM and the CPI have said on the Ram Janam Bhoomi-Babri Masjid issue. Madam, the question is not one of Hindus or the Muslims. It is not a question primarily of the birth place of Rama or of a mosque constructed by Babar. The real subject matter today is the overall atmosphere in the country and the rising danger of communalism. And this controversy has been utilised, has been exploited by the fundamentalists of both the side—both by the Hindu fundamentalists and the Muslims fundamentalists.

Madam, I was also reading the survey to which Mr. Upendra referred—the survey which has been published by the *Times of India*. That survey clearly points out that in the rural areas of the 16 States where the public opinion is informed about this controversy, there is no impact, and in the remaining 8 States of the country, which are large States, people are not even aware of that, are not even concerned on that. But it is a campaign—on the one side by the Babri Masjid Action Committee and on the other side by Vishwa Hindu Parishad—which is responsible for the creation of this atmosphere where we all are discussing 42 years after India's Independence, how to save communal harmony in India and how to save society, the people of India, from another communal carnage. We must hang our heads

in shame that we have allowed both these communal organisations to exploit this atmosphere during the last four years. When Shri Advaniji was referring to the essential ingredients or the basic fundamental features of a secular State, nobody would disagree with him there because we all know... (*Interruptions*)... I do not know, it is for the Chair to decide.

THE DEPUTY CHAIRMAN :
Just a minute. I have a lot of speakers on this subject from both the sides and unless the speeches can be shortened, because the Minister is replying at four o'clock, we will not have time for every one. So if the House agrees, we can either dispense with the lunch hour, or we can cut short...

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh) : Let it be for half an hour.

SHRI PARVATHANENI UPENDRA : At four o'clock, I do not think he will be able to reply.

THE DEPUTY CHAIRMAN :
I suggest to the Members that they should confine their speeches to the issue before the House because, I believe, we are going to have a further discussion on communal situation...

SHRI PARVATHANENI UPENDRA : I don't know. We are already covering it.

THE DEPUTY CHAIRMAN :
I do not know, it is up to the House to decide.

डा० अब्दुल ग़हमद खान (राजस्थान) :
मैडम, इसमें समय बँटा दिया जाए, वरना पहले वाले तो बोल लेते हैं, बाद में रह जाते हैं। ... (व्यवधान)

ठाकुर जगत पाल सिंह (मध्य प्रदेश) :
मैडम, इसमें सबसे ज्यादा नुकसान हम लोगों का होता है जो डिबेल में उस इश्यू

को उठाना चाहते हैं बाद में आप हमको दो-तीन मिनट का टाइम देते हैं और हम पूरी बात नहीं कह पाते। यह केवल कम्युनल इश्यू नहीं है। वहाँ पर पाटि-कुलर इश्यू पर डिबेट है। हम इस पर अपनी अप्रीच बताना चाहते हैं, विरोधी पार्टियों की अप्रीच बताना चाहते हैं ताकि देश की जनता यह जान सके कि इस देश की अखंडता कौन कायम रखने वाला है।

THE DEPUTY CHAIRMAN :
We have other business also listed for today. At five o'clock the External Affairs Minister is going to make a statement. At four o'clock the Minister wants to reply on this issue. So I want to put it before the Members. It is up to you. The Chair has to sit whatever subject you discuss... (Interruptions)...

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh) : Ask the Congress Members...

(Interruptions)

SHRI ANAND SHARMA :
Madam, I think you will take another 15 minutes to decide the matter. As I have already been speaking, if you have decided to extend the House till two o'clock; please let me complete. You can take a decision during lunch break.

THE DEPUTY CHAIRMAN :
But please confine yourself to the subject only.

SHRI ANAND SHARMA :
Madam, I am strictly confining myself to the subject, but after Advaniji has spoken at great length, it has become imperative that I refer to some of the issues which he has raised so that my views on the subject also go on record.

Advaniji was referring to the basic features of a secular State. It was after careful consideration—you rightly pointed it out—that the Constituent Assembly decided that India would be a secular State.

It is again true that in India, a secular State, theocracy is bound to be rejected and there cannot be any discrimination on the grounds of religion. Today for any political party to say, and for Advaniji to say that his party accepts that, is not making a major concession because there is no other option. The Constituent Assembly, the framers of the Constitution—and all of us—were committed to the concept of secularism. It is not a question of ideology, it is not a question of any magnanimity. It is a question of faith. If we are Indians; if we are Members of this House, if we take the oath under the Constitution of India, we cannot say anything else.

Madam, when Advaniji was referring to the freedom of religion, I think an unwarranted and misplaced reference was made to the post-Partition scenario and the situation leading to the reconstruction of the Somnath Temple. I would not like to go into that, but if anybody claims to be truly secular, then he must have the courage to condemn any activity which is communal in nature, which promotes communalism and which disrupts communal harmony. I will say that a Muslim is a secular Muslim if he condemns the communal activities of the Babri Masjid Action Committee and if he condemns the communal character of the Muslim League. A Hindu would be a true Hindu if he has the courage to condemn what the Vishwa Hindu Parishad has been doing by fanning the flames of communalism. The timing of their activities is equally important, because every time an election is there, they are active. Take the case of the cow protection agitation—the *Go Raksha Andolan*—take the case of *Ganga Jal* or the *Rath Yatra* or take the case of the present agitation of *Shila Puja*. Every time the communal harmony in this country has been sought to be destroyed on the eve of elections. I hope Advaniji will have the courage, if he is truly secular person—I have

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no reason to doubt that—to condemn that. To be a Hindu, it is not essential that you have to support the communal activities of the Vishwa Hindu Parishad. I think I am as good a Hindu as Advaniji. But I certainly do not approve of the communal nature, communal character of certain organisations. Friends who belong to different political groups, different political parties, you all have to consider one thing. We all have a duty to isolate the communal forces in our society. You have to identify and isolate them. It is no time to flirt with them in any manner. You cannot say that you can have temporary alliances and adjustments.

I was pained the other day when an hon. Member of this House, for whom I have personal regard and liking, Mr. Gurudas Das Gupta, in his forceful exposition of this issue, said that political alignment and support to communalism are two different issues. I beg to disagree with him here, Madam. You can go through the record with me. I would like it to be clarified. I am not condemning. I would like this to be clarified by the Member and by his party because for me political alignment with those who are supporting the activities of fundamentalists is equally dangerous.

There were uncharitable references, Madam, both to the Congress Party and to the Prime Minister. The House will recall that the Member said that it was the Congress which was in some way responsible for creating this situation and for promoting communalism. I would not like to go into the details at this juncture because I hope the House will have another debate on communalism. But let me say that what India is today, a secular India, a strong India, a united India, is because of the thinking of the Congress, because of the values of the Congress, because of the struggle of the Congress and the success of the Congress Government in pro-

tecting the Indian state from the attack both of the fundamentalists and of the invaders from outside. The Congress certainly does not require a certificate from anybody about its secular credentials. We have never sought a certificate. History will give this certificate to Gandhi and Nehru. History will give testimony to this fact that the Congress has never compromised with communal forces, and the Congress has never done anything which could have disturbed the communal harmony in this country.

But today I find strange alliances. I find political expediency dominating the minds of ideologues in various political parties. When the Marxists and the supporters of the VHP share the same platform, it worries me.

SHRI SUKOMAL SEN (West Bengal) : When have the Marxists shared a platform with the VHP. It is all wrong.

SHRI ANAND SHARMA : I am setting the record straight.

SHRI SUKOMAL SEN : All absolutely bogus things.

SHRI ANAND SHARMA : I am not condemning.

SHRI SUKOMAL SEN : This is absolutely wrong.

SHRI ANAND SHARMA : I am not yielding.

SHRI SUKOMAL SEN : He is so ignorant.

SHRI ANAND SHARMA : I am not casting any aspersions.

SHRI SUKOMAL SEN : Mr. Anand Sharma, at least you should read some newspapers instead of something else.

SHRI ANAND SHARMA : I read newspapers. I am not concerned about newspapers.

SHRI SUKOMAL SEN : Why are you talking in this fashion ? This is the future of the Congress.

SHRI ANAND SHARMA : Listen, I do not want to bring in politics. You brought in politics. When Dipen Ghoshji spoke, he brought in politics. When Mr. Gurudas Das Gupta spoke, he brought in politics. I was shocked.

SHRI SUKOMAL SEN : When have the Marxists shared a platform with the VHP ? When ? Can he give an instance ? This is the future of the Congress.

SHRI ANAND SHARMA : Now you see another hon. Member has chosen to give me a certificate and about the future of the Congress. Thank you very much.

Madam, I fail to understand why the friends on the other side do not have patience. I am asking everybody to be reflective. I had appealed right in the beginning to be dispassionate, to be objective. If you have said something, I am only quoting from what has been said on the floor of the House.

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh) : You are not quoting facts.

SHRI ANAND SHARMA : All right. I am deeply impressed and I am more reassured after your reaction. I am grateful. I am not angry. But please then have the courage and tell your politburo to have the courage to dissociate with the BJP and the Janata Dal for the indirect alliance with the BJP and the Shiv Sena. I will respect you, please do that. (*Interruptions*) Please let us be clear. (*Interruptions*) If we have to identify and isolate the communal parties....

SHRI SUKOMAL SEN : We have our differences on Shiv Sena; we have our differences on the question of Hindu Parishad. You know it.

SHRI ANAND SHARMA : I don't know why there is such a strong reaction. Are you defending the BJP-Shiv Sena Alliance ? Are you defending the joint action with the BJP ?

SHRI SUKOMAL SEN : Please talk sense.

SHRI ANAND SHARMA : I am talking sense. (*Interruptions*) Whatever the ideology of the Communist Party, I would like to ask whether you are supporting those forces which want to destroy the country.

SHRI DEBA PRASAD RAY (West Bengal) : I make one appeal to you. Much more provocative words had been used by Mr. Dipen Ghosh, when he spoke, but we did not interrupt him. We expect the same gesture from you.

SHRI ANAND SHARMA : Madam, I think I am younger to many of the Members who are reacting in a violent manner, but I will appeal to them through you to be dispassionate. Please be reflective on what I am saying. Don't be agitated. There is no political nuance in what I am conveying now. I am telling the facts and am appealing to all of you that if we have to work for the isolation of the casteist forces or the communal forces or the fundamentalists, then there cannot be and there must not be any blocks, any separate compartments that you condemn the march to that temple, you condemn the creation of Dastas, but you will have silent political alignments or indirect alignments or adjustments only for the sake of opposition of a Government. This is the wider question. Please don't mix up these issues. It is a wider question. What this nation has suffered is the trauma of partition, the assassination of a Prime Minister, the assassination of Mahatma Gandhi, the recreation of that atmosphere, the rise of fundamentalism in our neighbourhood and virtually all over the world. The people have become

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intolerant. You have to be very clear not to give even the minimum leverage or credibility or legitimacy to those who are responsible for protecting the communal virus, which is nothing, but a respect for balkanisation of India. That is what I am saying. You must have the courage to make your views clear.

SHRI SUKOMAL SEN : I will do it when my turn comes.

SHRI ANAND SHARMA : An uncharitable remark was made the other day, when they were questioning the secular credentials of all the persons that the Prime Minister had visited Ajmer Sharif and that he went to Pushkarnath. What is wrong in it ? India is a secular State. The Prime Minister gives equal respect to all the religions. The Prime Minister is not an irreligious person. He does not have disrespect either for Hinduism or for Islam. (Interruptions) What I am saying is that India is a secular State. The State rejects theocracy, but the State has never banned religion and worship. When You say Prime Minister's visits are visible visits, you cannot expect the Prime Minister of India to go incognito or to wear a *Burka*. Wherever the Prime Minister goes he will be seen and the Prime Minister is a secular person. I know the differences and I am not the one who subscribes either to the policy of the Vishwa Hindu Parishad. Nor am I a Marxist person. I am an Indian. I am a secular Indian and my secular credentials are in fact proven. I also do not need a certificate. But let me make it very clear. You solve this dispute between yourselves. I say this because if those who call and claim that they are atheist, they don't believe in religious worship when they tolerate and accept as political allies those individuals or leaders who have political alliances with rank communal outfits like Shiv Sena. This question does surface in my mind. I think, I am not wrong in posing this question. Let all of you rise above these narrow political consi-

derations or divisions. Think in the larger interest of the country and have the courage to disown those who themselves do not have the moral convictions to condemn either the Vishwa Hindu Parishad or the Babri Masjid Action Committee. This is the only way we can create an atmosphere for a settlement which will be acceptable to both sides. This is not something which can be settled by a governmental order. The government has decided that there is going to be a Constitutional Bench of the Allahabad High Court.

THE DEPUTY CHAIRMAN : Mr. Anand Sharma, please conclude now.

SHRI ANAND SHARMA : Madam, I am concluding. Let all of us, those parties who have some influence on either of the parties to this dispute, convince them to accept the verdict of the court because both sides have given this commitment and anybody getting up today and saying that this is not the way to solve the dispute tantamounts to saying, "keep the dispute alive." My appeal which I am repeating is to the conscience of all of you, the Members of this House either on this side of that side, to the conscience of the secular Indian: please rise above these narrow considerations and work to create an atmosphere which ensures communal harmony and defeat the motives, the forces of balkanisation. Thank you very much.

THE DEPUTY CHAIRMAN : Shri Subramanian Swamy, please finish before 2 O'clock.

SHRI SUBRAMANIAN SWAMY : Five minutes this side or that side.

THE DEPUTY CHAIRMAN : At 2 O'clock we are adjourning. So please confine yourself to the points.

SHRI SUBRAMANIAN SWAMY: Madam, what we are witnessing today in the country is a distressing phenomenon where nationalism essentially is at a discount. The search for vote bankistering up the country in various places. Punjab is an example and today we have Ram Janam Bhoomi issue. Yesterday, I saw in the newspapers and I find it is not contradicted today that the West Bengal Chief Minister is not going to make the Independence day broadcast on Radio and Doordarshan as a protest, against what I do not know... (Interruptions)...

SHRIMATI KANAK MUKHERJEE (West Bengal):
Against partisanship of the electronic media.

SHRI SUBRAMANIAN SWAMY: But that should not be on the Independence day at least. He later on changes his mind and he withdrew that call.

Madam, the seriousness of the situation actually arises, centrally speaking, instead of skirting the issue, from the Vishwa Hindu Parishads call for *shila pooja* on the 30th September and the open blatant statement that they will refuse to accept the court's verdict on the Ram Janam Bhoomi issue. Now, the question is;—that is what should be at the core and should worry the country is an organisation which says that they will not accept the court's verdict. There are clearly two parties to the dispute. The court would be the obvious way to have this settled. But one party, the Vishwa Hindu Parishad has flatly said that they will not accept the court's verdict. Whatever one may say about the Babri Masjid Action Committee, they have accepted to accept the court's verdict. Therefore, in this particular issue, the VHP and the Babri Masjid Action Committee are not on par. In fact, our whole attention should

be now focussed on the VHP and how to meet the challenge that they have thrown. I was shocked to find that Mr. Upendra, in his speech said that the Vishwa Hindu Parishad contradicted what Mr. Buta Singh said. Mr. Buta Singh said that the Vishwa Hindu Parishad would accept the court verdict and Mr. Upendra said, no, I talked to them and they said, no, they would not do that. What Mr. Upendra should have done if he had great faith in the Constitution of India is he should have condemned the Vishwa Hindu Parishad there and then itself saying how can you take this stand that you will not accept a court verdict? Indeed, it is a form of constitutional terrorism, if I may say so, to say that a court verdict handed down would not be acceptable to a particular organisation. I do not even consider the Vishwa Hindu Parishad as representative of Hindus. In what way, are they qualified to represent the Hindus? The Hindus are 82 per cent in the country. What percentage... (Interruptions).

SHRI SATYA PRAKASH MALAVIYA: They cannot recognise Swamis.

SHRI SUBRAMANIAN SWAMY: That is right and I am a bigger Hindu than practically anybody else. After all, I was the one who got the Kailash Mansarovar opened which the Chinese had put under lock and key.

श्री मोर्जा इराबजेन (गुजरात) :
क्या बात है ।

श्री सुब्रह्मण्यम स्वामी : गये हो कभी,
पुण्य मिलेगा ।

All Congressmen should visit the Kailash Mansarovar to wash away their sins because the Ganga is not enough for them. So, I do not understand why one should talk of the Hindu community when one refers to the Vishwa Hindu Parishad. Who do they represent? I

[Shri Subramanian Swamy]

want to know. What percentage of the Hindu community they represent? (Interruptions)... Do they represent you ?

SHRI VITHALRAO MADHAV-RAO JADHAV (Maharashtra) :
Minus one (Interruptions)...

SHRI SUBRAMANIAN SWAMY : Yes, maybe. The question is, if there was an issue of Ram having been born where the Babri Masjid was constructed, one can understand. I have been to Ayodhya and there, there is a Ram Janamsthan mandir where the poojari says that Ram was born here. When I told them about another place which is near the Babri Masjid called the Chabutara, the Poojari of Ram Janamsthan mandir says, "oh, those fellows are trying to make money, that is why, they created that Chabutara in 1885. Ours is 1000 years old or something like that." Now, the Vishwa Hindu Parishad say Ram was not born in the Ram Janamsthan mandir in Ayodhya. He was not born in the Chabutara but he was born inside where the Masjid is. This is only the Vishwa Hindu Parishad's claim. It is not the claim of the Hindu community at all. Therefore even where Ram was born is under dispute and I can produce counter organisations which say, they do not accept this. Consequently, to say that they say, this is where Ram was born and therefore we should respect the sentiments, I am not in a position to accept this at all. Indeed, if there is a dispute, it is a religious matter and the court should decide. There was one such big dispute about Tirupati temple where the size of the laddo was reduced by the poojari. There was a big fight. Some people even died and ultimately the matter went up to the court and from the court, it went all the way to the Supreme Court and the Supreme Court said, according to the Puranas, the size of the laddo, should be of such and such dimension and since then, there is peace

and harmony in Tirupati. So, consequently, if the Tirupati laddo could be legislated by the Supreme Court or the court, I do not see why here also, the courts cannot legislate. So, I would say, the central issue today is the challenge that the Vishwa Hindu Parishad has thrown to the State, to the Constitution of India. You cannot equate the Babri Masjid Action Committee and the Vishwa Hindu Parishad on this issue because the Babri Masjid Action Committee has accepted the principle of a court verdict or the court deciding on this issue. So, this challenge is what we have to meet. How are you going to meet this challenge? This Government seems totally ineffective, totally paralysed in handling this issue. We are indeed being pushed to the brink of civil war. Let us not think there that the Vishwa Hindu Parishad can go and put the bricks there and there will be no reaction. If there is a reaction, the country is going to be the loser. So, Madam, I would only conclude by saying that really we have a choice today, really for the first time a serious choice between protecting the secular, democratic Constitution or ultimately crumbling to what the Vishwa Hindu Parishad has been asking for and hardly anyone in this country supporting. Out of in action out of inability to meet the situation fair and square, we are today sliding down towards what I would call a situation of civil war. And therefore, the Government must act. The Government, if necessary, should arrest the VHP leaders under the National Security Act or any other Act that they have accumulated over these years. But they must meet this situation head on. Otherwise, the responsibility for the communal situation, the break-down of law and order the entire responsibility will be that of the Government because the whole country today is on the side of law and order and if the Government abdicates its responsibility, it will be the Government that will be held responsible

and it will have to pay a price for it. With these words, I conclude. Thank you very much.

THE DEPUTY CHAIRMAN: Now the House is adjourned for lunch for half an hour.

The House then adjourned for lunch at two of the clock.

The House reassembled after lunch at thirty-three minutes past two of the clock, [The Vice-Chairman (Shri Jagesh Desai) in the Chair]

RE. RECENT DEVELOPMENTS IN RAM JANAMBHOOMI—BABRI MASJID CONTROVERSY—Contd.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): The Minister will reply to the debate at 4 o'clock. So I request Members that they should seek their clarifications within five minutes each.

Mr. Madan Bhatia.

SHRI MADAN BHATIA (Nominated): Mr. Vice-Chairman, I have listened to the speech of the honourable Member, Mr. Advani. I find that it is nothing but a massive exercise in evasion. The basic issue which is facing this honourable House in this debate has not been even touched upon by the honourable Member. The debate before this honourable House is not a debate on the concept of secularism or on the dangers of communalism. The debate is confined to one very narrow issue and that issue is the gun let thrown up by the Vishva Hindu Parishad to the Indian State. A statement has been made and I would like to quote :

"Come what may, we will continue with our programme," he declared. He warned the Government of a mass Hindu agitation if it tries to obstruct its programme. He said, "They will not abide by the High Court's verdict either."

The issue before this honourable House is what is going to be the response of all the political parties in this country and of the Government of the day to this challenge which has been thrown to the Indian State. To this challenge which has been posed by the Vishva Hindu Parishad, there has been no answer so far from any representative of any political party on this side.

Sir, if the Hindu civilization has withstood the vicissitudes of history for two thousand years, it is because of its spirit of tolerance, its resilience and its spirit of accommodation. Like the sacred Ganga, which takes within its bosom various rivers, streams and rivulets, but which has never lost its pristine purity, similarly, the Hindu religion has taken within its fold all the cross-currents of different religious thoughts over the last two thousand years and yet it has not lost its identity. I am proud of being an Indian and I am proud of my religious heritage. But who has made the Vishva Hindu Parishad the custodian of my religious heritage? Who has given the Vishva Hindu Parishad the authority to speak for the Hindus in this country? The exponents of Hindu religion in this country, to whom I bow, are those who really represent the religious thought of Hinduism and they are people like Swami Vivekananda and persons of his character and not the Vishva Hindu Parishad which has launched this programme, not inspired by any noble religious sentiments, and this particular programme or plan is nothing but a diabolical plan to give a powerful thrust to the communalisation of the body-politic in this country. We must realise and understand the real character and the nature of this programme and this plan before we may express our opinions about this.

The Vishva Hindu Parishad has announced, "We shall not abide by the decision of the courts." May I ask the Vishva Hindu Parishad whether it is also not a party to those proceedings before the court? It is. I

[Shri Madan Bhatia]

give one historical example to show how a challenge was thrown to a democratic State and how it was met. It happened in 1962 in the United States.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Our time is very limited. Please be brief.

SHRI MADAN BHATIA: Yes, I am limiting myself.

It happened in the United States of America. A judgment was delivered by the US Supreme Court directing the admission of a Negro student, namely, Meredith into a University. The whole State of Mississippi was up in arms and the insurrection was led by the Governor of the State. This was a challenge thrown to the State of America. It was a challenge thrown to the President of the United States. And, Sir, how was this challenge met? President Kennedy sent one thousand federal troops and crushed this insurrection in order to enforce the judgment of the US Supreme Court. No democratic State can survive if the judicial verdicts given by its judiciary or judicial organs become unenforceable. The political parties have to give an answer from the floor of this honourable House to this question: What do they say if the Vishva Hindu Parishad persists in its programme, persists in its objective, says that it will not abide by the decision of the court and says, "Come what may, we will carry on with our programme of building the temple forcibly." against the verdict of the court, against the sentiments of a particular section of the people in this country and in total disregard of all democratic norms in this country?

Sir, this is a very serious matter. I have listened to the speech which has been made by Mr. Upendra. It was just a lecture to us as to how this problem can be solved. Well, we all know what sorts of various suggestions have been made. But that is neither here nor there so far as this debate is concerned. This debate is concerned with a parti-

cular challenge which has been thrown up to the Indian State. Will they stand by the Government of India if the Government of India seeks to enforce the verdict of the court? Will they stand by the Government of India if the Government of India stands up and meets the challenge with all the might of the Indian State to crush this particular diabolical plan to communalise the Indian politics in this country? It is not merely a question of communal harmony. Sir, this is a question which relates to the very existence of India as a secular State. India as a secular State cannot survive if a particular section of the people take it into their heads to disregard the verdicts of the courts and they take it into their heads to use even violence in order to trample under foot the might of the Indian State. The might of the Indian State is not so weak, the might of the Indian State is going to stand up and meet this challenge under the leadership of the Congress Party and under the leadership of the hon. Prime Minister. I ask the hon. Members on this side who represent each and every party—they have to stand up and be counted—Will they stand by the Government or will they stand by the Government....

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please conclude.

SHRI MADAN BHATIA: I am concluding, Sir. It is no use telling us that secularism means this or secularism means that. I just give one example and I will close, Sir.

Hon. Mr. Advani says that it will be wrong to pander to the minority complex. May I ask, is it not his party which is joining hands with the Janata Dal which has announced its policy of giving a constitutional basis to the Minority Commission? I am not against the Minority Commission. But to give a constitutional basis to the Minority Commission is to create a permanent constitutional divide between the people of this country on the basis of religion. What has he got to say to this? Is it not he and his collaborator in the

Opposition, the Janata Dal, who are trying to create a permanent constitutional divide by creating a base for the Minority Commission? And is it not those people who are trying to perpetuate the minority complex in this country? There is no answer, I wish he had been here and given answer to this. He should give answer to this. And if he says that he is against this, then in what way can he justify all his collaborations and all the desires of his party to join hands with the Janata Dal in order to fight elections? Well, this is nothing but a race for the chairs. And this movement is nothing but a movement which is thought to be used by the communal parties and the communal elements in this country in order to win political power by hook or by crook and even at the cost of the oneness of the nation.

Thank you.

को सत्य काका का बचपनीय : माक्रीय उपलब्धाध्यक्ष महोदय, सांप्रदायिकता और सांप्रदायिक भवोवृत्ति के कारण ही इस देश का बंटवारा हुआ और आज यह देश तीन टुकड़ों में है—पाकिस्तान, अफगानिस्तान और राष्ट्रियता अहतामा गांधी की हत्या हुई, गणेश शंकर विजयार्थी की हत्या हुई और संत में श्रीवती इंदिरा गांधी और संत लोणवेबाब की हत्या हुई। इसी प्रकार से इस देश के हजारों विद्वानों का नरसंहार हुआ। आज फिर सांप्रदायिकता इस देश में बढ़ रही है और उसको कुचलना बकेवल सरकार का कर्तव्य है बल्कि उन सभी लोगों का भी कर्तव्य है, जो राष्ट्रहित में विचार करते हैं। बाबरी मस्जिद विवाद ने देश में सांप्रदायिकता के जहर को बोया और इससे सांप्रदायिक तनाव बढ़ा, देश के अनेक धारणों में दंगे हुए, सैकड़ों लोगों की जान गई और जगह-जगह पर लूटपाट के दृश्य-चरोवा हुआ। धर्म के नाम पर लूटपाट का राष्ट्रद्रोह है। अगर राष्ट्र नहीं बचे तो मंदिर, मस्जिद और मठों को भी पूजा करने के लिए खीन रहेगा इस देश में? धर्म के नाम पर इस देश

में जो लड़ाई कराए जा रहे हैं या जो सांप्रदायिक भवोवृत्ति बढ़ाई जा रही है, इसकी जितनी भी शोचनीयता की जाए वह कम होगी। देश-हित ही सर्वोपरि होना चाहिए। कोई भी धर्म या मजहब आपस में तुम्हनी नहीं सिखता है। मानव ब्रह्माण्ड के लिए धर्म होता है, किनाश के लिए धर्म नहीं होता है।

सबसे पहले जो विवाद है राम जन्म स्थल-बाबरी मस्जिद, यह किस प्रकार से शुरू हुआ और यह विवाद 1986 के बाद बंद, इस इतिहास में जाना आवश्यक है? सबसे पहले हम इस मामले में फैजबाद के सज-जज के यहां 1885 में मुकदमा प्रस्तुत किया गया। अबर सिद्दी डिस्ट्रिक्ट जज का इशारेअत ने इसके बाद एक अध्यात्मिक अदेश, प्रारम्भिक अदेश, जिसे कहते हैं 143 सं० अरु पी० सी० में, 29-12-1949 को पारित किया और जो विकसित स्थल था उसको कुच कर दिया। एक श्री प्रिय दत्त राम को रिसेवर नियुक्त किया गया और उन्होंने 5 जनवरी, 1950 को रिसेवर की हैसियत से अपना कायभार संभाला। 16-02-1950 को डिस्ट्रिक्ट जज फैजबाद ने हजेकशन दे दिया और तब से बराबर वहां पर स्टेटस को चलता रहा, वहां पर ताला लगा रहा। फिर 1 फरवरी, 1988 को कोई उमेश चंद्र शाण्डेय कोई वकील हैं, उनकी अर्जी पर डिस्ट्रिक्ट जज ने ताला हटाए जाने का आदेश दिया और जिजा प्रशासन ने तुरंत ताला खुलवा दिया। डिस्ट्रिक्ट जज का आदेश 1 फरवरी, 1986 का है कि

"After having heard the parties, it is clear that the members of the other community, naemely, the Muslims, are not going to be affected by any stretch of imagination if the locks of the gates are opened and the idols inside the premises are allowed to be seen and worshipped by pilgrims and devotees."

और इसके बाद वह आदेश जैसे ही पारित होता है, डिस्ट्रिक्ट जज, फैजबाद इस आदेश को पारित करती है और वहां

[श्री सत्य प्रकाश मातृवीय]

का ताला खुलवाने में सिर्फ इतना समय लगता है जितना सप्पय फैजाबाद से अयोध्या जाने में किसी को भी लग सकता है और इस बात को मैं नहीं कह रहा हूँ बल्कि राम जन्म भूमि की ऐतिहासिक समीक्षा है और संबद्ध है इलाहाबाद हाई कोर्ट के पूर्व न्यायाधीश जस्टिस देवकी नन्दन अग्रवाल, जो विश्व हिन्दू परिषद् से भी सम्बन्धित हैं। उन्होंने स्वयं इस बात को स्वीकार किया है कि जिला न्यायाधीश महोदय ने अपील को तुरन्त स्वीकार कर ताला तत्काल हटाए जाने का तुरन्त आदेश दिया। उस आदेश का जिला प्रशासन ने तत्काल पालन किया वस्तुतः मात्र उतने ही समय में जितना कि एक पुलिस अधिकारी को फैजाबाद के जिला न्यायालय से अयोध्या स्थित श्री राम जन्म भूमि पहुंचने में लगा और तभी से साम्प्रदायिक भावना, साम्प्रदायिक मनोवृत्ति बढ़ गई। मैं यह पूछना चाहता हूँ कि जब एक डिस्ट्रिक्ट जज ने एक आदेश दिया तो डिस्ट्रिक्ट जज के आदेश के विरुद्ध उस अदालत में स्टे की दरखास्त दी जा सकती थी कि हमको हाई कोर्ट जाना है, हमको रिव्यू एप्लोकेशन देना है और इसलिए आप अपने इस आदेश को स्थगित कर दीजिए। 12 जून, 1975 को श्रीमती इन्दिरा गांधी के मामले में इलाहाबाद हाई कोर्ट के जज जस्टिस जगमोहन लाल ने फैसला किया और उस वक्त इन्दिरा गांधी के वकील श्री सतीश चन्द्र खरे ने जगमोहन लाल की अदालत में अपनी स्टे का एप्लोकेशन दिया कि इस आर्डर का जो कार्यान्वयन है इसको रोक दिया जाए और जस्टिस जगमोहन लाल ने एक सप्ताह भर उसको रोक दिया। तो मैं यह पूछना चाहता हूँ कि क्या ऐसी जल्दी थी, क्या वहाँ के डिस्ट्रिक्ट मजिस्ट्रेट को या राज्य सरकार को इस बात की जानकारी नहीं थी कि अगर ताला इतनी जल्दी खुल जाएगा, अपील में नहीं जाया जाएगा, स्टे की एप्लोकेशन नहीं दी जाएगी तो इस प्रकार से साम्प्रदायिकता इस देश में और प्रदेश के भागों में बढ़ेगी? इसी अड़झ से मेरा यह निश्चित

मत है कि अगर इस मामले को उस समय रोक जाता, स्टे की दरखास्त दी जाती, तो वह हालत न पैदा हुई होती जो कि पैदा हुई है। आज स्थिति क्या है? एक ओर कुछ लोग कह रहे हैं कि अगर न्यायालय का आदेश होगा तो उसको हम मानेंगे नहीं, लेकिन क्यों यह लोग कह रहे हैं? दो कारण से कि जो लोग सत्ता में होते हैं अगर वही अदालत के आदेश का पालन नहीं करते हैं तो इस देश की जनता इस बात को कहेगी, हालाँकि उनके कहने का मैं समर्थन नहीं कर रहा हूँ। क्या हुआ 12 जून, 1975 के फैसले के बाद? इलाहाबाद हाई कोर्ट की जो न्यायापालिका थी, उसकी भर्त्सना की जाने लगी। दिल्ली की सड़कों पर तत्कालीन प्रधान मंत्री के समर्थन में जुलूस निकाले जाने लगे। दूसरी ओर शहिबाबानो प्रकरण में यह आदेश दिया गया और जो इस सिलसिले में धर्मावलम्बी थे उनको खुश करने के लिए 125 सी आरपी सी में अमेंडमेंट करने की कोशिश की गयी। उसके बाद मुस्लिम महिला अधिनियम पास किये गये। इसलिए देश में वोट की राजनीति के कारण साम्प्रदायिक मनोवृत्ति बढ़ रही है। लेकिन फिर भी उसका कुचलना जरूरी है। विश्व हिन्दू परिषद् की महाकुंभ के अवसर पर चर्चा की गयी। जनवरी, 89 में महाकुंभ के अवसर पर विश्व हिन्दू परिषद् का सम्मेलन होता है बड़े-बड़े साधु-सन्यासी भाग लेते हैं। कई ऐसे मुख्यमंत्री हैं जो देवरहा बाबा के नीचे खड़े होकर अपनी खोपड़ी पर उनके चरण छुआते हैं। वह इस सदन के सदस्य हैं। क्या कहा उन्होंने:

“He said that the sacred birth place of Shri Ram has to remain where it belongs, and it is only there that a grand and beautiful Ram Mandir must be built.”
This is stated by Deveraha Bsbab.

प्रस्ताव क्या पास हुआ वहाँ पर:

“Only such persons should be allowed to stand for Lok Sabha and State Assembly elections who declare their total commitment to the Hindu cause.”

हजारों लोगों की भीड़ में प्रस्ताव पास होता है इलाहाबाद कुम्भ में कस्टी-द्यूशन के खिलाफ, सेक्युलरिज्म के खिलाफ। ऐसे लोगों को विधान सभा या लोक सभा में जाने की अनुमति दी जाए जो हिन्दू के लिए अपने को समाप्त करे। फिर क्या प्रस्ताव है :

"In connection with the construction of Sri Ram Temple at the Ram Janma Bhumi, it was resolved that one 'Shri Ram Shila' (brick) and a sum of Rs. 1.25 per person may be collected from each and every village in the country."

Then the Resolve to lay the foundation stone of Sri Ram Mandir at Ayodhya on 9th November, 1989:

"At the Sant Mahasammelan held on 1st February, 1989 at Prayag under the chairmanship of, so and so, it was decided to lay the foundation stone of Sri Ram Mandir at Ayodhya on 9th November, 1989. At the occasion, 'so and so', General Secretary, Bharat Sadhu Samaj had recalled the five resolutions already passed by the B.S.S. in this regard as follows:

"Sri Ram Temple should be built at the very site where Bhagwan Ram was born. No one—Govt., Law Courts, or even people—has the right to change its site. The question was beyond any dispute for it was intimately related with our religious belief as well as truth." "He, therefore called upon kudu to launch a "Do or Die" movement in this regard. He also reiterated that no one or earth including Government, law courts or any individual can force us to change our faith and aspirations about Sri Ram Janma Bhoomi. The following resolution was then unanimously adopted by the huge gathering :

This meeting of the Sant Mahasammelan endorses the decision of the Dharam Sansad, that 'Shri Ram Shilas (bricks)' be brought to Ayodhya from all the 5 lakh and odd villages of the country. This meeting also decides to lay the foundation stone of the proposed grand Sri Ram Mandir at Ayodhya on the next Probodhani Ekadishi on 9th November, 1989."

Then, Sir, it is stated :

"According to the programme chalked out, 'Shri Ram Shila (bricks) Poojan' will start in each and every village of the country starting from 30th September, 1989."

मैं सिर्फ यह निवेदन करना चाहता हूँ कि इस प्रकार की बैठक हो, इस प्रकार का सम्मेलन हो, इस प्रकार की वहाँ पर चेतवनी दी जाए और यह सरकार सोती रहे इसका एक कारण है कि आज इस देश में साम्प्रदायिक मनोवृत्ति बढ़ रही है और श्रीराम जन्मभूमि और बाबरी मस्जिद के विवाद के चलते इस देश की राष्ट्रीय एकता और अखंडता आज खतरे में है। जबता दल और जिस दल से मैं सम्बन्धित था लोकदल या बीज में जनता पार्टी बराबर हम लोगों का प्रस्ताव यह रहा है, उसमें दो सुझाव दिये गये मैं इस सिलसिले में गुरदास गुप्त इस सदन में नैन आफिशियल रेजोलूशन लाये थे :

The Ancient Monuments and Archaeological Kites and Remains (Amendment) Bill, 1988

तो इस समस्या का समाधान हो सकता है बातचीत से। उसमें दूसरा सुझाव यह था कि या तो इसको राष्ट्रीय स्मारक बनाया जाए...

तीसरा सुझाव यह था कि इस सिलसिले में जो भी न्यायालय का फैसला होगा वह सर्वमान्य होना चाहिए और बराबर लोक दल और जनता दल तथा जनता पार्टी ने इस बात का सुझाव इस सरकार को दिया है। मैंने शाब्दिक

[श्री सत्य प्रकाश मालवीय]

श्री पी प्रगल्हा करता हूँ कि कम से कम जब उनसे इस प्रश्न पर पूछा गया तो उन्होंने कहा कि जो अदालत का फैसला होगा उसको हम मानेंगे। हालाँकि मैं नहीं मानता कि विश्व हिन्दू परिषद हिन्दुओं का था रामजन्मभूमि का प्रतिनिधित्व करती है या बंबरी मस्जिद अल्पसंख्यक लोगों का प्रतिनिधित्व करती है।

श्री पशुपति नाथ सुकुल : वी० पी० सिंह ने क्या कहा है इस बारे में?

श्री सत्य प्रकाश मालवीय : वी० पी० सिंह ने कहा है कि इस मामले को चुनाव का मुद्दा नहीं बनना चाहिए। I would like to quote the interview given by Shri Syed Shahabuddin in the Sunday Observer dated 16th October, 1988. When he was asked what assurance did the Government give for you to have called off the march, he said:

It has said that if the negotiations do not produce any settlement by the end of the festival season (mid-November) then soon thereafter it will activate the judicial process. We told Buta Singh on October 1 that the public record did not reveal any common ground to serve as the basis of a negotiated settlement and, therefore instead of wasting time the Government should fulfil its obligation of expediting the judicial process.

When he was asked, Will you accept the verdict, even if it goes against you, he said we have gone on record on several occasions as saying that we shall abide by the verdict. We have been harping on the theme of judicial process since the beginning.

श्री सत्य प्रकाश मालवीय : श्री पी प्रगल्हा करता हूँ कि कम से कम जब उनसे इस प्रश्न पर पूछा गया तो उन्होंने कहा कि जो अदालत का फैसला होगा उसको हम मानेंगे। हालाँकि मैं नहीं मानता कि विश्व हिन्दू परिषद हिन्दुओं का था रामजन्मभूमि का प्रतिनिधित्व करती है या बंबरी मस्जिद अल्पसंख्यक लोगों का प्रतिनिधित्व करती है।

को प्रगल्ही विचार-विचारों से बहि तय नहीं किया जा सकता है तो न्यायालय में जाना चाहिए। मैं पूछना चाहती हूँ कि दो हाई सल से जो 1 फरवरी 1986 से जब डिस्ट्रिक्ट जज फैजबाद का आदेश हुआ तब से बराबर इस मॉग को रखा गया, क्यों नहीं आज तक इस मामले में दरखास्त दी गई कि हाई कोर्ट की तीन जजों की बेंच बनाई जाए।

दूसरा प्रश्न भेरा यह है कि जो लोग हमको दे रहे हैं कि हम न्यायालय का निर्णय नहीं मानेंगे, जो हमको दे रहे हैं कि हम जलूस निकालकर चहे जो भी उसका नतीजा हो, सबको पर जाएंगे, इन कामों को रोकने के लिए सरकार क्या कदम उठाने जा रही है?

तीसरा भेरा सुभाव है कि जैसे श्री पी० एम० सुकुल ने श्री पी० सिंह या कि जनता दल के अध्यक्ष वी० पी० सिंह ने क्या कहा था, तो मैं बताना चाहता हूँ कि वी० पी० सिंह ने कहा है कि इस मामले को चुनाव का मुद्दा नहीं बनाना चाहिए। मैं गृह मंत्री जी से आपके माध्यम से निवेदन करना चाहता हूँ कि फौरन इस देश के राजनीतिक दलों की बैठक बुलायी जाए और उनको बुल कर यहां पर फैसला लेना चाहिए कि राम जन्म भूमि और बंबरी मस्जिद के मामले को चुनाव का मुद्दा नहीं बनाएंगे। भारतीय जनता पार्टी ने भी इस बात को कहा है कि हम इस मामले को चुनाव का मुद्दा नहीं बनाएंगे। चुनाव के लिए जो कोड ऑफ कंडक्ट बना हुआ है, उसमें इस बात को भी बढ़ाया जाना चाहिए कि इस बात को चुनाव का मुद्दा नहीं बनाया जाएगा। मैं मंत्री जी से चाहता हूँ कि जब वे जवाब दें तो मैंने जो तीन प्रश्न पूछे हैं उनको स्पष्टीकरण करें कि हाई कोर्ट में दरखास्त क्यों नहीं दी गई, पिछले दो साल में क्यों नहीं दी गई? दूसरे जो सब सबको पर इस मामले को ले जाना चाहते हैं उनको रोकने के लिए क्या कर रहे हैं और इस मामले को चुनाव का मुद्दा न बनाने के लिए आप क्या उपाय कर रहे हैं?

SHRI DEBA PRASAD RAY:
Mr. Vice-Chairman, Sir, I am a village bred boy. Of course, I am no longer a boy now. I am a grown up man. As long as I was in my native place, I was taught by my parents and teachers that temple happens to be the abode of God and mosque happens to be the abode of Allah or Khuda. This is what has been taught to me as long as I was in my native place. Ever since I have come to Delhi, I have been taught a new thing that a temple can also belong to Birla and a mosque can also belong to Babar. My own observation is that if a temple belongs to Birla, that can never be the abode of God, and if a mosque belongs to Babar, that can never be the abode of Allah or Khuda. I intend to put one basic question to the people who are raising this issue, the issue of Babri Masjid and Ram Janambhoomi. If Rama is really the Lord Almighty, then Rama should continue to remain the Lord Almighty even if he is deprived of one temple called Ram Janambhoomi. If Allah is really the Lord Almighty, then Allah should continue to remain Almighty even if he is deprived of a small mosque called Babri Masjid. People who are fighting on this issue are neither the devotees of Lord Rama nor the devotees of Khuda or Allah. They are devotees of the imperialist forces who are trying to break the nation by creating cleavages between the people, the Hindus and the Muslims, so that the nation is weakened, so that prospects of the country are jeopardised.

I heard Mr. Lal K. Advani. I have the highest respect for him because I treat him as a very good parliamentarian. But he would deserve my highest condemnation if he does not come out open on this issue which I would like to raise in my brief statement, my brief presentation. This very issue is a glaring example which reveals how the nation is being made to pay the price for the 'divide and rule' policy

that was pursued by the Britishers when they ruled this country. The only strength and support they derive in favour of their claim that the place which is now having the mosque was really the place of Ram Janambhoomi temple, is the translation that was made by Lord Leyden who translated Babarnama, and in his translation he said that this Babri Masjid was constructed by demolishing Ram Janambhoomi temple in 1528 A.D. The fact is that in 1528 A.D., on the 28th March, according to Lord Leyden, Babar came to Ayodhya, settled down there, stayed for a week, and got the mosque built after demolishing the temple. The real fact which has been revealed by Lady Devynige subsequently, who also translated Babarnama—another British historian—is that the pages concerning Babar's activities from April 2 to September 9, have always been missing, and yet Lord Leyden came to the conclusion that during this period, Babar did this work; he got the temple demolished and got a mosque constructed.

Now, the point is, Advaniji has said that the policy that was followed by the Government of India in the matter of dealing with Somnath Temple should be repeated and the Government of India should follow the same policy in the matter of dealing with this present issue. But let him prove that there really was a temple before the mosque was constructed, what is called Ram Janambhoomi temple. Let him prove with historical facts. It is very interesting to note that the place where it is said that in 1529 the temple was demolished and a mosque was constructed, became the domination of the Muslims in 1030 A.D. and it is very interesting to note that for 500 years, the Hindus and Muslims lived in peace and tranquility and after 500 years, they suddenly decided to demolish...

जो सत्य प्रकाश मालवीय : प्रयोष्या.
से हिन्दू और मुसलमान शांति से रहते हैं +
वहाँ उनमें झगड़ा नहीं हुआ ।

SHRI DEBA PRASAD RAY:
 I am coming to that point. Muslim domination took place in Ayodha in 1030 A.D. For 500 years, there had been no dispute, and suddenly in 1528, the temple was demolished and mosque was constructed. Now, the people who believe—

—the Vishwa Hindu Parishad people—that there was a temple earlier, they say in favour of their argument that King Vikramaditya got the temple constructed which was Ram Janambhoomi temple, and they also say that the pillars that were used for construction of the temple, had been used for the mosque, and those pillars are still there. Archaeological Survey has revealed that these pillars were really constructed between 9th century and 11th century while King Vikramaditya was in power in the 8th century. So that theory also proves untenable. My only submission and appeal to all my friends is that Ayodhya is the land of peace and tranquility and communal harmony the land where the Hindus had their tradition because of the fact that it was believed to have been the birthplace of Lord Rama, the place where the Muslims have always lived in peace and tranquillity with the Hindus, the rare place where Lord Buddha also had gone and stayed for six years, this sacred place, this epitome of communal harmony, is being converted into a battle ground to fight the communal battle and we are actually not taking any positive steps to combat the situation.

I would like to ask one question of Mr. Advani. Who is the sponsor of the V. H. P. What stand has been taken by the V. H. P. on this issue? It was not actually the unlocking of the Temple, based on a court's decision, which led to trouble. But the way it was exploited, once the Temple was unlocked, that created more problems. It was described as a major victory over the minorities. They started celebrating, calling people from all parts

of the country. People started coming in thousands and lakhs. They started lighting candles and made it such a big show that the minorities started feeling threatened. At the time of the Kumb Mela, they did *Shila Pujan*. Now, they have come forward with the statement that whatever may be the decision of the court, they will go ahead with their programme and that they will reach Ayodhya on the 9th November. Mark the date, 9th November. It was on the 7th November, 1966, that some *Sadhus* tried to create some problem in the capital. Now, they want to reach Ayodhya on the 9th November. The intention is that on the eve of elections, the problem has to be created. On the eve of elections, communal harmony in the country has to be jeopardised so that, ultimately, the aim is to see that it is not the Congress which is defeated but it is democracy which is destroyed. This is the plan which is being hatched by the V.H.P. people. What is this V.H.P. Who is the leader of the V.H.P.? Who is this Mr. Ashok Singhal? What is his identity?

SHRI SATYA PRAKASH MALAVIYA: His name is Davu Dayal Khanna.

SHRI DEBA PRASAD RAY:
 He may have so many surnames but I know his name as Ashok Singhal. (Interruption) He was the provincial level *Pracharak* of the R.S.S., before he was appointed as the Secretary-General of the V.H.P. A day before he assumed this position in the V.H.P. he was the provincial-level *Pracharak* of the R.S.S. A few days ago, Mr. Balasaheb Deoras gave a very bold interview to 'India Today' wherein he said that his organisation controlled 51 different organisations in the country and that they included the R.S.S., the V.H.P. and the B.J.P. He said this very boldly. Therefore, Mr. Advani cannot disown his responsibility saying that the Government should do this, or, the Government should do that. It is the alternate face of

Mr. Advani which is speaking in the name of the V.H.P., which is trying to mobilise Hindus to come to Ayodhya and to create such a situation that the normal democratic set-up is not maintained and communal harmony could not be preserved. This is what I deprecate. This is what I condemn. This is what I despise on the floor of this House. My only appeal to them is that they should come to their senses and rise to the occasion so that the interests of the country are protected, the interests of the nation are protected.

Sir, Mr. Dipen Ghosh made a fiery speech yesterday. The story of sacrifices has been revealed. I would like to make one statement before him. He talked of Punjab and he talked of the sacrifices made by his people in Punjab. I would simply like to point out to him that the name of the person who was killed in Punjab was Bhagwandas who was the Vice-President of the P.C.C. (I). The name of the person who was killed in Punjab was Lala Jagat Ram who was also another Vice-President of the P.C.C. (I). The name of another person who was killed in Punjab for opposing extremism was Sat Pal Parashar who the Joint Secretary of the P.C.C. (I). Half of the Pradesh Congress Committee has been exterminated in the land of Punjab by the extremists only because we are fighting against them. Mr. Dipen Ghosh is boasting as if only he is fighting extremism in the land of Punjab. He is posing as if he is fighting the G.N.L.F. in Darjeeling. He should know that but for the Resolution moved by Mr. Rattan Lal Brahman in 1984 in the Lok Sabha, there would have been no G.N.L.F. agitation in Darjeeling. If they have the courage, let them come out and speak. He said that West Bengal was free from communal problem. I am also a Bengali. I also take pride that we have no communal problem in West Bengal. But it is not because Mr. Jyoti Basu is the Chief Minister. It is because of the rich social tradi-

tion which was set by many stalwarts who were born in the Nineteenth Century.

It was stalwarts like Raja Ram Mohan Roy, Ishwar Chander Vidyasagar and Keshob Chandra Sen who created that situation and that tradition in the land of Bengal. But what has been the strange situation in Bengal today? In the last 40 years, we had witnessed one communal problem of major nature, namely the Katara Masjid issue. This has been narrated by Mr. Dipen Ghosh and he said that his people sacrificed lives. I would like to ask my CPM friends who distributed the provocative leaflets in Murshidabad on the eve of the eruption of this problem in Katara Masjid? Was it not Mr. Abdul Bari, the local Minister, who distributed the provocative literature as a result of which this turmoil took place? And very interestingly, 14 people died. Two of them could not be identified. Subsequently, they were found to be infiltrators from Bangladesh. This is how people have been allowed to infiltrate into West Bengal from Bangladesh to gratify their political motives. (*Interruptions*) Your age does not match mine. Please keep quiet.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : Mr. Ray, you have made a very good speech. Don't spoil it now.

SHRI DEBA PRASAD RAY : Sir, I seldom speak. I am now speaking on behalf of my party and if necessary, some of our speakers will leave their time in my favour. I would like to say that the Marxist Communist Party, ever since it has come to power 12 years back, has been pursuing a path of expansionism. I do not mind being attacked by them because it is their policy to expand their organisation at the cost of the Congress.

SHRI GURUDAS DAS GUPTA (West Bengal) : Sir, on a point of order.

SHRI DEBA PRASAD RAY:
What point of order? I am not yielding, Sir.

SHRI GURUDAS DAS GUPTA:
Sir, you hear me first. You can overrule me.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No point of order. You go on.

SHRI DEBA PRASAD RAY:
Another dimension which has to be understood is that for the first time the people of Bengal... I am not yielding. I am not yielding. He did not yield to hon. Home Minister the other day. So I am not yielding to him.

SHRI GURUDAS DAS GUPTA:
Sir, on a point of order.

SHRI SATYA PRAKASH MALVIYA: Sir, I would like to bring to your kind notice....

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Malviya, You are yourself a Vice-Chairman. You know it.

SHRI SATYA PRAKASH MALVIYA: I am referring to rules. Please listen to me.

SHRI DEBA PRASAD RAY:
They do not appreciate when I become... (Interruptions)

SHRI SATYA PRAKASH MALVIYA: Rule 258 deals with points of order. It says:

Any member may at any time submit a point of order for the decision of the Chairman, but in doing so, shall confine himself to stating the point.

Mr. Gurudas Das Gupta has raised a point of order....

SHRI DEBA PRASAD RAY:
There are unprec number of precedents when points of orders are not conceded. What point of order?

.... (Interruptions) For the benefit of the House, I shall be allowed to continue. (Interruptions)

SHRI GURUDAS DAS GUPTA:
The Chair is bound to listen to a point of order.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No, no, no. point of order.

SHRI SATYA PRAKASH MALVIYA: You are bound to hear a point of order.

SHRI DEBA PRASAD RAY:
Sir, I am not yielding.... I would like to say that by mentioning this instance... (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I have been listening to the debate.... Just listen to me.

SHRI GURUDAS DAS GUPTA:
You are bound to listen to a point of order.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No, not at all.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I am not bound. I say, I am not bound... (Interruptions)...

SHRI DEBA PRASAD RAY:
You are threatening the Chair...! (Interruptions)...

SHRI SUKOMAL SEN: Under the rules you have to permit a point of order.

SHRI SATYA PRAKASH MALVIYA: Rules are there, Sir.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Any time, any discussion going on... (Interruptions)

SHRI SATYA PRAKASH MALVIYA: "Any Member may, at any time..." Unless you listen to the Member, how can you say?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : On what ?

SHRI BUTA SINGH : Sir...
(Interruptions)...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : This will set a very bad precedent if I allow it. Every time any Member speaks...
(Interruptions)...

SHRI BUTA SINGH : Mr. Vice-Chairman, Sir...
(Interruptions)

SHRI KAMAL MORARKA (Rajasthan) : I object to the Member talking like that...
(Interruptions)...

SHRI SATYA PRAKASH MALAVIYA : Sir, Das Gupta has raised a point of order under rule 258...
(Interruptions)...

SHRI BUTA SINGH : Sir, Malaviyaji is trying to impress upon the Chair as if the moment any honourable Member mentions "Point of order", the Chair is duty-bound to stop everything else. This, perhaps, is not the correct position. The correct position is, yes, a point order can be raised, but with the permission of the Chair. If the Chair permits, a point of order can be raised. But in this case the Chair has not permitted and the speaker is not yielding. Therefore, there is no question of a point of order.

SHRI SATYA PRAKASH MALAVIYA : This is not the rule...
(Interruptions)...

SHRI M.S. GURUPADSAWAMY (Karnataka) : Sir, I do not want tempers frayed in the House, but it is the convention—I depend more on conventions rather than on rules. It is always the established convention that when points of order are raised, normally the Chair gives permission. The Chair is occupied by a human being and, perhaps, the Vice-Chairman is under strain. Of late the Chair is always under strain—I know that—and points of order are bandied about without rhyme or reason. That is

also true. Perhaps, that has mad you say that there is no point o order. I understand the back ground, But, with a view to defusing the present situation, you can permit my colleague to raise his point of order and you can take any decision you like.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : But this will not be a precedent. Yes.

SHRI GURUDAS DASGUPTA : I must humbly submit, Sir, that we are seeking clarifications on the statement made by Mr. Buta Singh on Friday regarding the Babri Masjid Ram Janma Bhoomi Mandir. You may kindly remember that while I was making my speech, Mr. Buta Singh stood up and requested me to confine myself within the limits of the subject under discussion. Therefore, the normal convention and the rule of the House is that when a Member is speaking, he will be only seeking clarifications—we are not speaking of the General Budget on which we can refer to any point we like.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : I have understood your point.

SHRI GURUDAS DASGUPTA : But while seeking clarifications we must confine ourselves to the relevant point. Therefore, the expansionism of the CPI (M) is not on the agenda for discussion. It can be raised through a Special Mention or in some other form. But, here to tag this issue with this point again provokes me to make a comment that the Treasury Benches have deliberately raised it in order to make a political division in the Opposition, in which they will not succeed...
(Interruptions)...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : Listen to me. In the debate Mr. L.K. Advani also said what could have been said and what should not

[The Vice-Chairman]

have been said. We have allowed it. It is not as if every Member spoke only on the so-called Babri Masjid issue. It is not like that. But you avoid that kind of references.

SHRI DEBA PRASAD RAY:

I am simply reacting to what they have said while seeking clarifications. I am simply reacting to the observations they have made.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Everybody spoke like that. All parties have spoken like that. Please take it in that spirit.

SHRI DEBA PRASAD RAY:

I am bringing to the notice of this House the tradition, the heritage that Bengal has been nurturing for ages and how it is being jeopardised today under the rule of the Left Front Government. I am trying to bring that point to your notice. The expansion is admitted. If we are competent enough, we will fight back. But the expansionism has its another dimension. For the first time in the land of Bengal, one communal organisation, a typical, communal organisation is being reared up under direct patronage of one of the Ministers of the Left Front Government, that is, Santhan Dal, and, there I am expressing my concern, there I am expressing my agony. I am appealing them to take care of this aspect whether it is compatible with the tradition and heritage of what West Bengal has been having on the issue of communal harmony.

Something has been said by Mr. Dipen Ghosh on secularism.

THE VICE CHAIRMAN (SHRI JAGESH DESAI): Now please conclude.

SHRI DEBA PRASAD RAY :

I am not going to interpret the concept of secularism. What we understand by secularism is to give equal

recognition to all religions. That is what has prompted the Prime Minister to visit all the religious places, and we are proud of it that he has taken note of all religions and has given equal patronage to all of them. Those who believe that secularism means religionlessness, should take note of the fact that this time 15,000 Muslims from Chaina went for the Haj pilgrimage. They should take note of the fact that 15 girls have been initiated as nuns in the land of China this year. They should take note of the fact that under the direct patronage of the State power, people are being encouraged to go to churches in the Soviet Union. They should take note of these facts.

Sir, I would like to go back to...

THE VICE — CHAIRMAN (SHRI JAGESH DESAI) : Now please conclude.

SHRI DEBA PRASAD RAY : O.K. I am now seeking clarification from the hon. Minister on three accounts.

One, is the Government contemplating of banning all the agitations in the country, which are organised on religious issues. Those agitations as well as those organisations are to be banned. That is my one demand from the hon. Home Minister.

The second clarification which I would like to seek from the hon. Home Minister is whether the Government is going to accede to the proposal given by different social and voluntary organisations and some prominent personalities that the Ram Janmabhoomi disputed place should be declared as a national monument.

Thirdly, I would seek a clarification from the hon. Minister on the issue whether the Government will support mass action against the people who are trying to jeopardise the social fabric of the country, whether the Government will give permission to that. We stand committed to organise mass action against them

so that the conspiracy is foiled, so that the conspiracy does not succeed in this country.

With this, I conclude.

SHRI ASHIS SEN (West Bengal): Only a point of clarification. I am not interrupting.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No. Only Mr. Chitta Basu.

SHRI ASHIS SEN: I only want to know the nature of mass action he is advocating.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): It is for the Minister to reply.

SHRI CHITTA BASU (West Bengal): Mr. Vice-Chairman, Sir, I am quite conscious that we are discussing a specific issue, namely, the consequences of the Ram Janmabhoomt-Babri Masjid dispute. As a matter of fact, this dispute and the consequences of the dispute cannot be discussed in isolation. As a matter of fact, this dispute has arisen out of the menacing rise of the forces of fundamentalism. To under real issue it is, therefore, necessary to have a comprehensive view and review of the consequences of the rise of fundamentalism in our country. Fundamentalism, particularly religious fundamentalism, is related to revivalism to obscurantism and to mysticism. All this has wider ramifications. This leads to religious intolerance; this leads to communalism and it, in the process, leads to the forces of separatism. The concept or perception of separatism leads to the perception of secessionism and the perception of secessionism ultimately leads to terrorism. A Government, a political formation, has to be aware of this ramification i.e. linkage between fundamentalism with religious intolerance leading to communalism, leading to separatism, leading to secessionism and ultimately

leading to terrorism. These are the ramifications arising out of the problem of religious fundamentalism. This also, as a matter of fact, endangers national unity and integrity. This again endangers the national security and ultimately it endangers national independence. Therefore, if there is any patriotism, the patriotic responsibility or patriotic task would be to, firstly, address oneself to the task of maintaining and strengthening national unity and integrity; secondly to address ourselves to the cause of protection of minorities and, thirdly, this will ultimately lead us to a position which forces us to take a very firm political position of isolating the communal forces of all colours and hues. As a matter of fact, here the ruling party, the Government at the Centre, has failed. For that there are a host of instances, but I would not like to refer to them now. For India with its vastness in size and with multiplicity of diversities, secularism is the only effective philosophy which can effectively reverse the latent trend of disintegration. Secularism is not merely a watchword. For India secularism is the only bulwork against disintegration, it is secularism alone which can guarantee the Indian oneness and Indian nationhood. Therefore, the question is about secularism. Many hon. Members have discussed about it. What do we really mean by secularism? Secularism ultimately and scientifically means the snapping of linkage between religion and State. Comrade Dipen Ghosh in his speech has said that this has not been actually practised. Unless religion is delinked from the State we cannot have the scientific concept of secularism. Now, some voices we have heard and we have been hearing about minorities. I want to make it clear that if you want to maintain secularism it is your obligation to protect the minority interests in the country. I shall not explain but I would only quote

[Shri Chitta Basu]

what we really mean by secularism related with the protection of minorities.

SHRI SATYA PRAKASH MALAVIYA : Are you quoting from the *Yojana* magazine ?

SHRI CHITTA BASU : Yes, yes.

"Firstly, let us know minorities of the realities in Indian situation which can be ignored only at the peril of disintegration. Secondly, protection of minority interests is one of the hallmarks of a civilised society. For democracy it must be the first charge on the society. Protection of minority interests must be considered as protected discrimination." Please note. "The protection of the minority interests must be considered as a protected discrimination in favour of the minorities which is not opposed to equality. In fact, this is needed to create a real climate for equality."

Now, it is said that appeasement of minorities is equal to minorityism as if it is against the tenets of democracy, tenets of secularism, but, Sir, unless the minorities are protected, unless the minorities are given their proper rights, we cannot maintain the spirit of secularism. Now, there are other issues also raised. Therefore, I do not like to mention many of them. Regarding Ram Janam Bhoomi and Babri Masjid, let me seek some clarifications from the Minister. Is it not a fact that he requested all the parties to send their written comments on the issue arising out of the dispute ? Which are the parties which have given their comments and suggestions in regard to that ? Is it not a fact that he in a meeting suggested that there should be an all-party meeting and the meeting should discuss about the common code of conduct and some other steps should be taken to meet the situation arising out of the

dispute ? May I know from him what has happened to the three suggestions regarding convening of an all-party meeting and subsequent steps to be taken ?

Lastly, Sir, he is on record to say that the National Integration Council should meet and he also asked suggestions from different political parties about the agenda or otherwise of the National Integration Council's meeting. That position was taken about two or three months ago. How is it that the Government and the Home Minister himself has not taken any interest in convening the meeting of the National Integration Council?

Lastly, many political parties including mine, as far as I know, have suggested that the dispute may be solved by mutual discussions among the leaders of both the communities and he has tried and as there was not possibility of mutual consent, the Government have decided to refer it to the Allahabad High Court.

Now, he also suggested that attempts for negotiated settlement should be continued. Is there any possibility of resuming the course of negotiated settlement even if the matter has been referred for judicial scrutiny and judicial judgment ?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : This is your last point.

SHRI CHITTA BASU : Would the Government also consider the proposal for declaring it as a national monument and what stands in the way of not declaring it as such a monument ? Do both the communities agree on it or do they not agree on it ?

Lastly, I would say that if no other way is left open, the only course is judicial scrutiny and judicial judgment and everybody should accept the judgment of the judicial process and we should make an

appeal to all that in the interest of the nation's unity and integrity, the fast resort which has been taken, that is judicial scrutiny and judicial judgment, should be accepted by all.

उपसभाध्यक्ष (श्री जगेश देसाई) : श्री मोर्जा इश्यादवेपा ।

बाकी क्या है कि कल से और कुछ डिस्कस होने वाला है So, please restrict yourself to this Babri Masjid-Ram Janam Bhoomi issue.

SHRI MIRZA IRSHADBAIG: I am not going out of the subject.

मान्यवर उपसभाध्यक्ष महोदय सदन के सत्रने जैसा कि अभी आपने कहा सदन यह था और है कि विश्व हिन्दू परिषद द्वारा खिलाए प्रमोष्या ले जाकर के सम्मिर की स्थापना करना और उसमें से जो परिस्थिति का सृजन होगा उस संबंध में क्या आवश्यक कदम सरकार द्वारा लिए जा सकते हैं या लिए जाने चाहिए, किन्तु विषय स्थानान्तरित होकर राम जन्म भूमि विवाद पर फुल चला है और बुकि यहां आवश्यकता जी और कई चीजों ने कुछ बातें कही हैं, इसलिए मैं उन बातों पर आपके माध्यम से सदन का ध्यान आकृष्ट करना चाहूँगा ।

मान्यवर, जहाँ तक इस कार्यक्रम से संबंध है, विश्व हिन्दू परिषद का इतिहास, उसका रवैया देश के समक्ष आज नहीं कई चर्कों से लोगों को ज्ञात है कि उसका रवैया क्या है, उसका मांस क्या है और उसकी कार्यविधि कहां है? आन्दोलन डी० पी० राय ने अभी बताया कि उनके संबंध धार० एस्० एस्० के साथ हैं, धार० एस्० एस्० के बी० जे० पी० के साथ हैं । इसलिए मैं समझता हूँ कि देश के लोगों को और देश की जनता को यह मालूम है कि बी० जे० पी०, धार० एस्० एस्० और विश्व हिन्दू परिषद, इन तीनों वस्तुओं को मलग-जलग एक से नहीं देखा जा सकता है ।

बी० जे० पी० के नेता, क्योंकि बी० जे० पी० के नेताओं ने सरेआम कहा है कि हमें गर्व है कि हमारे निकटतम संबंध धार० एस्० एस्० के साथ हैं, वह मैंने नहीं कहा है, उन्होंने जमसभाओं में कहा है । इसलिए हम यह मानकर चलते हैं कि वह उस पार्टी के अतिन्त अंग है ।

मान्यवर, जब से इस पर चर्चा हुई, बड़े कुछ क्लानि और अकसोस की बात है कि 40 वर्ष की आजादी के बाद भारत का उच्च सदन आज ऐसे प्रश्न के बारे में विवाद और चर्चा कर रहा है कि जिसका सीधा संबंध बी० जे० पी० साम्प्रदायिकता पर है या सीधा संबंध किसी एक कम्युनिटी का दूसरी कम्युनिटी से टकराव पर है । इसलिए हम सब मिलकर के यह जो सृजन और कलंक या अभिधापि भारत के मधि पर है उसको हल करने के बारे में सोचें कि किस ढंग से हम उसका हल कर सकते हैं । इश्यु खड़ा होता है लेकिन इश्यु के सामने हमको चाहिए कि हम राजनीति से उठकर उसका समाधान करने के लिए सुधार रूप से व्यवस्था करें । हमें यह नहीं देखना है कि ऐसे तत्व जो देश में हैं जो ऐसी चीजों को हवा देते हैं और अपनी संकीर्ण राजनीतिक मनोदृष्टि लेकर भागे बढ़ते हैं, उसका आधार राजनीति बनाकर चलते हैं, इससे देश की जनता का कल्याण नहीं हो सकता, देश का विकास नहीं हो सकता, किसी भी सूरत में उसका अपने आप का कम्युण नहीं हो सकता । मैं प्रार्था करता हूँ कि यहाँ पर बैठे हुए समाज लोग इस बात को राजनीति से ऊपर उठकर देखें ।

मान्यवर, आठवाणी जी जैसा एक पुरुष अक्षर यह कहे तो मैं आठवाणी के लिए संधार नहीं हूँ क्योंकि उन्होंने कहा कि कल हमारे एक मानकीय सदस्य ने कहा था इसके अवधार पर । मैं आठवाणी जी से इस बात में सहमत होता हूँ कि साम्प्रदायिकता का अन्तनाश होना ही है कि हम किसी भी रूप में विषयव नहीं रखें । विषयव विषयव का, विषयव विषयव का अन्तनाश होना ही है कि जो कोई भी व्यक्ति भारत में रहने वाला है, भारत के

[श्री मिर्जा इशादबेग]

किसी भी धर्म में आस्था रखने का उसको अधिकार है, उसको अधिकार है कि उसको अपनाए, उस पर चले। यहां पर ऐसे लोग भी हैं दोषेन दा और उनकी पार्टी के लोग जो किसी धर्म में विश्वास नहीं रखते, उनको अख्तियार है कि अगर वे उन पर विश्वास नहीं रखते तो उनके जो विचार हैं उनके प्रसार के लिए, उनके प्रचार के लिए काम करें। मेरी यह वैयक्तिक भावना है और मैं यह मानता हूँ कि देश में धर्म को आधार बनाकर कोई झगड़ा किया जाता है या तुफान मचाया जाता है या दंगे करवाये जाते हैं तो मैं समझता हूँ कि देश में धर्म का अभाव है। लोगों के मानस में धर्म का अभाव है और सच्ची मानवता उनके धर्म में नहीं है। धर्म सीहारा सिखाता है, धर्म नीति सिखाता है, धर्म अच्छे आचरण की शिक्षा देता है। मैं पूछना चाहता हूँ कि क्या धर्म की सीख यह नहीं है? क्या धर्म ने यह नहीं कहा है, क्या वेदों और उपनिषदों ने यह नहीं कहा है—

आ नी भद्रा यन्तु: विश्वत:। और अगर कुरान के मानने वालों की बात है तो क्या कुरान ने यह सीख नहीं दी है— 'ला इकरा कि ददान'। मैं उनसे पूछना चाहता हूँ कि अगर सच्चा मुसलमान है और कुरान को मानता है तो क्या कुरान ने यह नहीं कहा है "लकुम दि नकुम वके यादन" तुम किसी धर्म में आस्था और विश्वास रखते हो तो अपनी बात दूसरों तक पहुंचाओ और अगर इस बात को नहीं मानते तो तुम्हें तुम्हारा धर्म मुबारक हो। तुम्हें तुम्हारा दीन मुबारक हो, यह सीख कुरान की है। उपनिषद को अगर सीख है तो तकरार क्यों है क्योंकि जो धर्म का आधार बनाया जाता है उस धर्म को लोगों ने समझ नहीं है। धर्म को प्रसार संकीर्णता की दृष्टि से देखा जाए तो धर्म को आधार बनाकर राजनीति करती है तो धर्म और सम्प्रदायों के बीच इतका अंतर पैदा होती है कि वे एक-दूसरे के विरुद्ध खड़े हो जाते हैं।

श्री सुब्रह्मण्यम स्वामी : जिनको मुताना था वे तो चले गए.. (व्यवधान)

श्री मिर्जा इशादबेग : यही होता है मान्यवर। खैर वह पढ़ लेंगे, देख लेंगे।

तो मान्यवर, मैं कह रहा था कि धर्म की दशाएँ सीमित क्यों रखी जाती हैं? किसी भी धर्म को उठाकर आप देख लीजिए। मैं यही कहना चाहता हूँ कि कुरान को उठाकर देख लीजिए तो मंदिर को तोड़ने की बात फिर भी नहीं मिलेगी। अगर कोई ऐसा करता है तो वह कुरान पर आस्था रखता है और इस्लाम पर आस्था रखता है? यदि कोई ऐसी घटना होती है तो उसकी भर्त्सना होनी चाहिए। देश में कोई भी धर्म नहीं है जिसकी सीख सच्ची नहीं है। धर्म हमेशा ऊंचे उठना सिखाता है, उध्वं दिशा की ओर जाता- सिखाता है। लेकिन चूंकि उस धर्म को हम समझ नहीं सके हैं और अगर समझ सके हैं तो उसकी इंटरप्रिटेशन गलत करते हैं और उसको राजनीति का आधार बनाते हैं, इसकी वजह टकराव पैदा होना है। मैं पूछना चाहता हूँ कि चाहे हम मस्जिद की बात करते हैं चाहे मंदिर की बात करते हैं, लेकिन जो मस्जिद बनाने वाले लोग हैं, जो मंदिर बनाने वाले लोग हैं उनका स्रोत क्या था चाहे उपनिषद ही, चाहे कुरान ही उसको सामने रखकर हम जो हिन्दू और मुसलमान की बात करते हैं, उस पर मुझे अलामा इकराल का एक शेर याद आता है। उसने साफ लफ्जों में कहा था—

"मस्जिद तो बना ली शत्रु भर में
ईमां की हरारत वालों ने"

ईमां की हरारत रखने वालों ने 10, 20, 25 इंचे रखकर मस्जिद तो स्थापित कर ली।

मस्जिद तो बनानी शत्रु भर में
ईमां की हरारत वालों ने
यह मन तो मुसलमान पक्षी का था
करती का तकाबी बन न सके

आज धर्म की जहरत है, नमाजी को, आज धर्म को जहरत है पुजारी को। आज यह जो आडम्बर चल रहा है मैं पूछना चाहता हूँ, आडवाणी जो क्यों मुकर गए, अगर बैठे होते तो मैं पूछता। यहाँ उन्होंने कह दिया क्योंकि हमारे एक मान्यवर मन्बर ने एक श्लोक उद्धृत करके इस बात को कहा था कि अगर धर्म में आस्था रखते हैं तो यह भी देखें कि कल्याणकारी जो भी कार्यक्रम है उसको अपनाएँ। उन्होंने यह कहा था फिर मैं उसकी पुनरावृत्ति करना चाहूँगा क्योंकि मुझे बड़ा पसन्द आया :

देव-मूर्ति प्रतिष्ठायां स्थिरे लग्नोत्तरायण,
दक्षिणे त्वयने स्थाप्य त्रिवर्षोऽध्वमयं लमेत।

साफ लफ्जों में कहा है। आडवाणी जो यह कहते हैं कि किसी ज्योतिष-वोतिष की बात है। जहाँ तक हिन्दू राष्ट्र को मैंने समझा है इसका कोई भी काय हो वह मुहुर्त के बगैर नहीं चलता है। ज्योतिष को यह या तो झुठला रहे हैं या उसको अपना रहे हैं मुझे पता नहीं है। लेकिन उन्होंने कह दिया हमारे आनरेबल मन्बर ने कई शास्त्रियों की गिनती आस्था और विश्वास हिन्दू धर्म में है उनकी जो अथोरीटीज है उन अथोरीटीज को कोट करके कहा कि अगर दक्षिणायन में मूर्ति की प्रतिष्ठा की जाए या मंदिर बनाने का प्रयास किया जाए तो इस देश के लिए अशुभ होता है और बनाने वालों के लिए अशुभ होगा। कांपेस तो यह चाहती है कि आपका अशुभ न हो। हम यह चाहते हैं कि अशुभ हो ऐसे कार्यक्रम क्यों करते हैं।

श्री सत्य प्रकाश मालवीय : इसका मतलब यह है कि इसकी तारीख बदलेंगे तो आपको कोई आपत्ति नहीं होगी।

श्री बीजा इशाद्वेग : मैं आपको मोटिव बताना चाहता हूँ। मोटिव हिन्दू परिषद् का धार्मिक नहीं है, राजनीतिक है। राजनीतिक आधार लेकर अगर धर्म को हम बनाते हैं तब हम में टकराव पैदा होता है। धर्म का आचरण कोई बुरी

वस्तु नहीं है मैं मानता हूँ। अगर एक सदस्य सच्चे अर्थों में धार्मिक बनेगा तो आचरण करेगा। किन्तु यह धर्म का आचरण नहीं हो रहा है इस देश में। धर्म हम धूल चुके हैं। धर्म को हमने राजनीति के पिछाड़े में छिपा दिया है। इसी कारण यह टकराव पैदा होती है। मैं एक बात कहकर खत्म करूँगा। अगर इसको राजनीतिक आधार बनाया जाए तो ठीक नहीं है। आडवाणी जो चले गए मैं उनसे पूछना चाहता हूँ। उन्होंने यह साफ लफ्जों में कहा, मैं इसकी मान्यता करता हूँ। उन्होंने यह कहा कि धर्म निरपेक्षता क्या है? कोई भी संगठन ऐसा कुछ न करे जो देश की शांति और साम्प्रदायिक सद्भावना को खंडित करे। यह कार्यक्रम क्या देश की शांति और सद्भावना को खंडित करने वाला कार्यक्रम नहीं है? इसके लिए कोई उन्होंने सुझाव नहीं दिया। इसको त्रिटी-साइज नहीं किया। न उन्होंने यह कहा कि यह अधार्मिक है। मैं उनसे पूछना चाहता हूँ यह मुकरने क्यों हैं। अगर यह सच्चाई है तो इस सच्चाई को माने। उन्होंने एक और बात कही। उन्होंने यह कहा कि हमारा जो संविधान है वह समानता की गारंटी देता है, पूजा और विश्वास की गारंटी देता है। मैं मानता हूँ यह गारंटी होनी चाहिए। मैं पूछना चाहता हूँ कि क्या यह गारंटी दूसरी जगह नहीं थी। इसी वजह से इस देश की मानोरिटी की बात कही है। मैं कहना चाहता हूँ वह विचक्षण राजपुरुष है इसलिए जो बात शब्दों में नहीं कह सकते वह सुर में कहते हैं। दूसरी बार उन्होंने इस बात को दोहराया है कि किसी व्यक्ति ने कहा था कि मानोरिटी के साथ पाकिस्तान में जो सलूक हो रहा है, मा नोरिटी के साथ जो बंगलादेश में सलूक हो रहा है वह सलूक हिन्दुस्तान में मानोरिटी के साथ होना चाहिए। मैं नहीं मानता, ऐसा कह कर मुकर गए। मैं कहना चाहता हूँ कि इस देश में जो आज मा नोरिटी है या बीजा इशाद्वेग इस सदन है बोल रहा है उसका कांप आबू-बेग बीजा, आदा मोहम्मद आबू-

[श्री श्रीजी शहादिके]

बैंग मीजी जब विभाजन हुआ तो इस देश में रहना इसलिए स्वीकार किया क्योंकि माइनोरिटी को, उसके धर्म को, उसकी स्वतंत्रता की और उसकी तमाम जायदाद को रक्षा हिंदुस्तान में ही सकती है। पाकिस्तान की धरती पर नहीं हो सकती। यही कारण से माइनोरिटी के लोगों, करोड़ों लोग इस देश में अपना सम्पूर्ण विश्वास जमा कर रह रहे हैं। मुझे गर्व है एक भारतीय होने के नाते, एक मुस्लिम होने के नाते मेरा धर्म भी सबसे अधिक प्रभु प्रेरित है तो भारत की धरती पर सुरक्षित है। हम चाहते हैं कि देश की माइनोरिटी या आप कोई भी ऐसा प्रचार करें कि देश की माइनोरिटी देश को एकता से अलग हो जाए, देश को माइनोरिटी देश की धरती से अलग हो जाए... हमारे नेताओं में देश का संविधान ऐसा बनाया है कि आप कितना भी जलजल करना चाहें उसको अलग नहीं कर सकते हैं। हमारा विश्वास इस देश में है और हमारा विश्वास पूरा अखंडित इस देश की जड़ता में अपनी बहादुरी दे कर रखा है। आज उकसाया किसको जा रहा है? कार्यक्रमों को उठासकिया जा रहा है? क्यों आप ऐसी बातें चलाते हैं कि देश की बोपुलेशन के एक सेक्शन में असुरक्षा की भावना धो जाय? ऐसे कार्यक्रम क्यों दे रहा है? मैं बोपेन बोप जो से और उनकी पार्टी से यह निर्वहन करना चाहता; जिनकी करना चाहता हूँ कि आज भी समय है कि देश के अन्दर जो ताकतें बाहे कह मुस्लिम फिरका-पहस्ती हो; बाहे हिन्दू फिरकापहस्ती हो, बाहे सिख फिरकापहस्ती हो, जो इस देश को तोड़ना चाहते हैं, उन लोगों के हाथ बँट कर आप इस देश का कल्याण नहीं कर सकते हैं, उनके हाथ बँटकर आप देश का अस्तित्व ही करेंगे।

मान्यवर, मैं मैं यह विवेचन करना चाहता हूँ और अखिलेश्वर और पर यह मानता हूँ कि किसी भी अर्थिक जीवन को उधार नहीं करना चाहिए और संविधान के अंतर्गत जो कर जो जो छूट हमें दी गई है उस छूट के आधार

पर धर्म का कोई भी कार्यक्रम हो उसको दबाने के बल में मैं नहीं हूँ। यह रथ यात्रा का कार्यक्रम हो, बाहे कोई जुलूस का कार्यक्रम हो, अगर आप जानते हैं और आप में सबके सबों में धार्मिक भावना है तो उसको निषेधिये। श्री ग्राहवानी श्री से मुझे कहना पड़ना है, गुजरात के बारे में मैं ग्राहवानी श्री और श्री बाजपेयी श्री से और उनके दूसरे नेताओं से हाथ जोड़कर विनती करना चाहता हूँ कि अगर आप देश की एकता चाहते हैं, देश में साम्प्रदायिक सहभावना रखना चाहते हैं कि यह कोई निका के स्वरूप में नहीं हो सकता है, मेहरवानी करके आप अपनी पार्टी के कार्यकर्ताओं को रोकिये ऐसे भाषण देने पर जो देश की एकता को डंडित करते हैं। अगर कहें हों मैं उनकी पार्टी के नेताओं को टप उनको सुना सकता हूँ जिससे उनकी पता चलें कि इस धरती पर, गुजरात की धरती पर किस प्रकार का प्रचार किया जा रहा है? क्यों ये लोग इस देश की एकता की तसेड़ने पर तुले हुए हैं? बड़े जतन से हमें यह आजादी मिली है। इसके लिए लाखों करोड़ों लोगों का खून बहा है। क्यों आप इस खून की कीमत कम करना चाहते हैं? कैसे आप इनको भ्रमण कर सकते हैं। यह देश आजादी के आधार पर बना हुआ है। यह देश धर्म के आधार पर नहीं बना है। इस देश के लिए हिन्दू और मुसलमान ने मिलकर अपना खून बहाया है और मिलकर देश की आजादी को जंग लड़ा है। सिख और ईसाई ने कंधे से कंधा मिलाकर अपना सिर कटवाया है। आप कैसे इसको धार्मिक आधार पर जुदा कर सकते हैं? धर्म के आधार पर जिनको जुदा होना था वे पाकिस्तान लेकर बँटें हैं। हमें उनसे कोई सरोकार नहीं है। मैं फिर यह कहना चाहता हूँ कि अब इस देश का बंटवारा नहीं हो सकता है, इस देश की धरती का कोई अंग अब इससे अलग नहीं हो सकता है। यातायात के बारे में कुछ नहीं। मैं आपको गारंटी के साथ कहना चाहता हूँ, यह बंटो जो नहीं कर रहे हैं, जो एकात्मकता याता याता निका श्री, मैं पृथना

चाहता हूँ कि उसमें क्या स्लोगन पुकारे गये थे? धार्मिक सद्भावना को कितना खंडित किया गया था? अगर यह सच्चाई है तो इस सच्चाई से ये क्यों मुकरते हैं? गंगाजल के संबंध में बात आती है। यहाँ बहुत बड़े पंडित बैठे हुए हैं। मैं उनसे पूछना चाहता हूँ कि वे जानते हैं कि गंगाजल मरते हुए व्यक्ति के मुँह में डाला जाता है। गंगाजल वही कहलाता है जो अपने शुद्ध स्वरूप में हो। अगर गंगाजल में दूसरा पानी मिला दिया जाय तो वह गंगाजल नहीं रह जाता है। अगर ऐसा होता तो अलग अलग बाल्टियों में गंगाजल लेकर घर के कुँए में वह पानी डाल दिया जाय तो सब जगह गंगाजल हो जाता। लेकिन ऐसा नहीं है, ऐसी धर्म की मान्यता है। थोड़ा बहुत जो मैं हिन्दू धर्म को समझा हूँ उसके आधार पर कह रहा हूँ। क्या किया गया एकात्मकता यात्रा में। गंगाजल को बेच कर पैसा लेने की किसी भी धर्म में इजाजत नहीं है। गाँव गाँव में जाकर मान्यवर इस गंगा जल को दूषित किसने किया है, धर्म के रक्षक जो बनते हैं? गंगा जल को भ्रष्ट किसने किया है, गंगा जल को बेचा किसने है? धर्म के रक्षकों ने इसे धर्म के आधार पर बेचा और आज वह इसकी पुष्टि कर रहे हैं। यही स्लोगन चलाया जा रहा है एकात्मता यात्रा में। देश को तोड़ने वाले स्लोगन चलाये जाते हैं और वे लोग आज अपनी कोई बात खुलकर नहीं कहते। मेरा उनसे आहवाहन है कि आइये इन मुद्दों को लेकर बैठिये। राष्ट्रीय सोच की सभी पार्टियों के लोग मिलकर इस समस्या का हल निकालें। देश का एक भी भाई अगर अपने दूसरे भाई के साथ टक्कर करता है तो उसके खून की करोड़ों रुपये कीमत रहती है और करोड़ों रुपयों से ऊपर उठकर मानव के खून की कीमत होती है। उसको हम गलियों में नहीं बहने देंगे उसको हम धरती पर नहीं बहने देंगे। मेरा मेरी पार्टी और मेरे नेता का सतत प्रयास इस बारे में रहता है और हम हमेशा इस पर टिके रहे। इन्हीं प्रवृत्तियों के कारण महात्मा गांधी की हत्या हुई

और इसी के आधार पर श्रीमती इंदिरा गांधी की हत्या हुई। इसके पीछे कौन लोग थे इसको मुझे याद कराने की आवश्यकता नहीं है। वे किसके नजदीक थे इसको भी याद कराने की आवश्यकता नहीं है इसलिये मान्यवर मैं आपके माध्यम से इस देश के उन तमाम लोगों को जो सच्चे अर्थों में एक बिन साम्प्रदायिकता की भावना में अपनी आस्था रखते हैं ऐसे तमाम लोगों के प्रतिनिधि की हैसियत से मैं आपके माध्यम से सरकार और माननीय गृह मंत्री से यह निवेदन करना चाहता हूँ कि किसी भी सूरत में चाहे कोई भी ताकत हमारे सामने हो, चाहे वह मुस्लिम फिरकापरस्त हो, चाहे हिन्दू फिरकापरस्त हो और चाहे सिख फिरकापरस्त हो, उनका सामना करने के लिये बड़े से बड़े उपायों से काम लें। जब कोई इश्यू हमारे सामने आता है तो मैं कहना चाहता हूँ कि उसका कोई न कोई पहलू होता है। यह जो इश्यू है इसका राजनैतिक पहलू है इसका एक न्यायिक पहलू है। मान्यवर, इसका जो तीसरा पहलू है धार्मिक उस पहलू को भी देखकर हमें चलना है और हमें देखना चाहिये कि उसका सौल्यशन हम कैसे निकाल सकते हैं। इसके लिये आइये, हम और आप, देश की तमाम राजनैतिक पार्टियाँ मिलकर, हम अपने राजनैतिक बाजू को ऊपर कर लें, यहाँ राजनीति का कोई सवाल नहीं है, बरन यहाँ पर देश की एकता का सवाल है, देश की बिन साम्प्रदायिक भावनाओं को सुरक्षित रखने का सवाल है। मैं तमाम धर्मों का आदर करता हूँ। यहाँ की कुछ परंपराएँ हैं।

उप सभाध्यक्ष (श्री जनेश देसाई) : अब समाप्त करिये।

श्री सीर्जि इशादबेग : मैं दो मिनट में समाप्त कर रहा हूँ।

मान्यवर, भाषा को भी धर्म का स्वरूप दे दिया गया है। उर्दू मुसलमानों की भाषा हो गई और संस्कृत हिन्दूओं की भाषा हो गई। इतिहास के अंदर, आपको पता नहीं है, इतिहास पढ़ा ही

[श्री मीर्जा इशदिबेग]

नहीं है, इतिहास को नहीं पढ़ना चाहते हैं कि अजमेर में बैठे जो संत हैं ख्वाजा मुईउद्दीन चिस्ती उन्होंने प्राकृत भाषा सीखी थी और अमीर खुसरो ने मान्यवर, संस्कृत के बड़े बड़े ग्रंथ लिखे थे और अच्छे से अच्छा उर्दू के राइटर नान युस्लिम हुए हैं। इसलिये मान्यवर, इस आधार पर यह जो किया जा रहा है यह मेरे लिये, आपके लिये और तमाम राजनैतिक पार्टियों के लिये बड़ी शर्मनाक बात है। इसलिये हम सारे लोग, सारी राजनैतिक पार्टियाँ और सारे राजनेता मिलकर विचार करें। अगर हम ऐसा करेंगे तो यह जो इश्यू खड़ा है इसको हम मिटा सकते हैं। मान्यवर, मैं आपके माध्यम से सरकार से आग्रह करता हूँ, तमाम राजनैतिक पार्टियों और उनके नेताओं से आग्रह करता हूँ कि आइये और बैठकर यह जो संघर्षपूर्ण परिस्थिति बनी हुई है उसके निपटारे के लिये हम सक्षम प्रयास करें। धन्यवाद।

SHRI SUBRAMANIAN SWAMY : When is the reply, Sir ?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : At about 4.30 P.M.

SHRI SUKOMAL SEN : Sir, I will be very brief and I will try to confine myself to the threat posed by the Vishwa Hindu Parishad. At the outset, I would like to say very clearly that the threat of the Vishwa Hindu Parishad that they will not abide by the court judgment on the Ram Janam Bhoomi-Babri Masjid issue is very dangerous for communal harmony in our country. It is very dangerous for the unity and integrity of our country. From our party, I would like to make it very clear that the statement by Vishwa Hindu Parishad and also by the B.J.P. that Ram Janam Bhoomi should be handed over to the Hindus for historical reasons is extremely dangerous for communal harmony, unity, and integrity of our country. We strongly condemn this type of attitude and this type of statement issued by certain religious and po-

litical forces. Sir, at the same time, I would like to say that our party had made it very clear from time to time that our political platform is entirely different from the platform of many other political parties... whether it is the BJP or it is the Congress (I) on the issue of secularism and communal harmony because we feel that the perception of communalism, the perception of secularism of the BJP and of the Vishwa Hindu Parishad and the perception of communalism and secularism of our Party is not only entirely different but is also fundamentally different. At the same time, our perception of communalism and fundamentalism and the Congress (I)'s perception of communalism and fundamentalism is also entirely different.

Sir, now I would like to come to the main issue of Ram Janam Bhoomi and Babri Masjid. Sir, my colleague, Mr. Dipen Ghosh, that day has clearly stated that the Ram Janam Bhoomi issue is actually the creation of the ruling party itself because it was locked; then it was unlocked by the ruling party. It could not be unlocked but it was unlocked for some political purpose to assuage the hard feelings of the Hindu fundamentalists after the Muslim Divorce Bill was passed in Parliament. It is a known fact. So, it is the creation of the Congress (I). Sir, I would like to say that Ram Janam Bhoomi issue is not only the creation of the Congress (I), but the Congress (I) is also responsible for encouraging the communal and fundamentalist forces and separatist forces in various parts of the country. Mr. Buta Singh, our hon. Home Minister is sitting here. Can he forget now what advice he had given to our then Prime Minister, Mrs. Indira Gandhi in regard to the attitude to be taken towards Bhindranwale? Why was Bhindranwale, a fundamentalist a religious man encouraged by the Government on the advice of Mr. Buta Singh and

others ? And what was the result ? The fundamentalism now boomeranged. And now you see the position. What has happened to Punjab ? Punjab is burning. A Frankenstein has been created by this Government because of their attitude of encouraging fundamental forces to gain narrow political ends.

SHRI BUTA SINGH : I was not the Home Minister then. Probably he does not know it.

SHRI SUKOMAL SEN : We know very well. (*Interruptions*).

श्री राम नरेश यादव (उत्तर प्रदेश) : यह तो पंजाब समस्या पर बोल रहे हैं, विषय तो राम जन्म भूमि का है (व्यवधान)

उपसभाध्यक्ष (श्री जगेश देसाई) : सब बातें आ रही हैं इसमें।

SHRI BUTA SINGH : Sir, he does not know that at that time I was not the Home Minister. Giani Zail Singh was the Home Minister.

SHRI SUKOMAL SEN : Not Home Minister. You are Mr. Buta Singh, at that time an expert on Punjab. You were an expert on Punjab. You were an expert on Punjab at that time and till now an expert. And in that capacity, you advised. (*Interruptions*) Sir, everybody knows that the present Prime Minister at that time honoured Bhindranwale as a great religious guru. It was on record. (*Interruptions*). They have a guilty conscience. Their guilty conscience is now pricking them. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : You better confine yourself to the issue.

SHRI SYED SIBETY RAZI (Uttar Pradesh) : Please tell him to speak about VHP only.

SHRI SUKOMAL SEN : Sir, I am not going to give many examples. Whether it is Punjab with regard to Bhindranwale or whether in regard to Shiv Sena in Maharashtra or Jharkhandis in other places or in regard to separatist and communal and chauvinistic forces in other places, everywhere we will find the Congress (I) people at the forefront of encouraging all those forces. In Jammu and Kashmir they have done it. When Farooq Abdullah was deposed, anarchy communal regime was established in Jammu and Kashmir by whom ?

SHRI SUBRAMANIAN SWAMY : By Arun Nehru.

SHRI SUKOMAL SEN : By the Congress. (*Interruptions*)

AN HON. MEMBER : Whether Arun Nehru or V.P. Singh when they were Congressmen. (*Interruptions*)

SHRI SUKOMAL SEN : Sir, what is the position now in Jammu and Kashmir ? In Jammu and Kashmir now fundamentalist forces have raised their ugly heads. Jammu and Kashmir is in crisis. Every day killings are taking place by Pakistan-trained fundamentalist forces. And now a very bad communal situation has come about in Jammu and Kashmir which was never there since independence. (*Interruptions*) Now, I want to say that the Congress (I), their party is in the habit of playing between communal forces for gaining narrow electoral gains.

SHRI SYED SIBETY RAZI : You tell about your stand on the Ram Janam Bhoomi-Babri Masjid issue.

SHRI SUKOMAL SEN : You know what our stand is. You know very well what you stand for.

SHRI SYED SIBTEY RAZI : You are joining hands with all the communal forces and just trying to evade the plain issue with your fabricated stones. *(Interruptions)*.

SHRI SUKOMAL SEN : I understand the guilty conscience of the Members. What are they doing ? Sir, they play between communal forces, sometimes with this force, sometimes with that force, and that is how they are working. And somebody suggested that mass action against communalism of the Congress (I) should be taken. We have our experience that whenever there is a communal riot, communal carnage the Congress (I) man forgets that he is a Congress man. He then comes out either as a Hindu or as a Muslim. They then divide themselves and take sides.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : No, no, I am a Congress man, it is not true. *(Interruptions)*.

SHRI SUKOMAL SEN : May not be you. But most of the Congress men do it like that only. Here in this House only we remember when the Ram Janambhoomi Mandir was first opened, the President of India* joined the opening ceremony. I am not taking the name*.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : You are making aspersions on the President. Please avoid doing that. I think the President's name should not be given.

SHRI SUKOMAL SEN : I want to say this is how the Congress people behave. They forget that they are the Prime Minister or the President of India. They only remember I am a Hindu or I am a Muslim. And so they take part in all religious functions. *(Interruptions)*. I am simply saying that if the Prime Minister or the President or any important functionary of the

*Expunged as ordered by the Chair.

Government takes part in any religious function without considering its implication then what will happen. Sir, the BJP Chairman. *(Interruptions)*.

SHRI DEBA PRASAD RAY : Why does the Chief Minister's wife go to Belur Mutt regularly ? *(Interruptions)*.

SHRI SUKOMAL SEN : Pandit Nehru came out with a proposal to give financial aid for the reconstruction of the temple. Sir, as a Communist I feel that it is entirely wrong on the part of the Prime Minister, on the part of the Government to give financial aid for the reconstruction of a temple or a mosque or a gurudwara or a church. The State should be completely separated from religious institutions. Why should the Government come forward for this action ? This is how the Congress (I) Government is behaving. And this is how the Congress (I) Government and Party are encouraging communal forces and they are indulging in giving all sorts of encouragement and inspiration to the communal forces and this is how the country has been brought to such a situation and the country is on the verge of ruin. Unless the Congress Party is thrown out of power and the Congress Party is completely isolated and completely demolished, things will not change. Sir, our party's stand is very clear. Our party condemns those statements which say that Ram Janam Bhoomi should be handed over to the Hindus. At the same time we condemn the Congress (I) playing between communal forces as they are doing in Ram Janam Bhoomi, as they are doing in other cases. Why have they been delaying the question of Ram Janam Bhoomi issue ? Only recently you have come to the question of court cases. Sir, from our party we have made it very clear that court judgment should be abided by all concerned, whether it is Babri Masjid Action

Committee, Vishwa Hindu Parishad, CPI, CPI (M) or the Congress Government or Party. The court's judgement should be abided by all. That is the clear suggestion of our party.

Thank you.

THE VICE CHAIRMAN (SHRI JAGESH DESAI) : Mr. Jadhav, five minutes.

श्री बिठ्ठलराव माधवराव जाधव : उपसभाध्यक्ष महोदय, माननीय गृह मंत्री जी ने विश्व हिन्दू परिषद के बारे में जो बयान दिया है उस पर मैं क्लैरीफिकेशन पूछना चाहता हूँ। मान्यवर, विश्व हिन्दू परिषद का क्या प्रभाव है इसके बारे में हमें सोचना चाहिए। विश्व हिन्दू परिषद आर्गेनाइजेशन बहुत दिनों से चलती आ रही है। हमारे महाराष्ट्र में दो शहर हैं नागपुर और पुणे और वहाँ के मली-कुचे में अंतर्राष्ट्रीय आर्गेनाइजेशन तैयार होते हैं।

[उपसभाध्यक्ष (श्री मीर्जा इमरुद्दौला) पीठस्थित हुए]

अगर आप वृष में मनिवारपेट या नारायणपेट जाएं, वहाँ घर के नीचे जो होता है, उसमें एक पट्टी लगी रहती है-- अंतर्राष्ट्रीय कबड्डी संघ। वैसे ही विश्व हिन्दू परिषद की स्थिति है।

आप जानते होंगे कि 1952 से लेकर आज तक एक महोदय, राष्ट्रपति के चुनाव के लिये खड़े होते हैं। उनका नाम है करतार सिंह थत्ते। वह भी अपने आपको विश्व हिन्दू परिषद के बहुत बड़े कार्यकर्ता समझते हैं और हर चुनाव में उसको गून्थ मत मिलते हैं। उसका मतलब यह है कि विश्व हिन्दू परिषद का इस देश में कोई महत्व नहीं है और न कोई प्रभाव है। मगर विष थोड़ा ही क्यों न हो, अगर जायज न थोड़ा भी हो, तो वह दूध के भरे घड़े को बिगाड़ सकता है। हमारे देश की परिस्थिति को बिगाड़ सकता है। इस लिहाज से साढ़े पांच लाख गांवों में एक

एक-एक इंच लाकर राम मंदिर बड़ा करने की इन्होंने जो कल्पना देश के सामने रखी है उसके पीछे उनकी चाल है कि देश में कम्युनलिज्म, जातीयवाद और सांप्रदायवाद बहुत जोर से बढ़े और इस देश को नुकसान पहुंचे।

उपसभाध्यक्ष जी, मान्यवर बी०जी० पी० के नेता भी बैठे हैं, वाजपेयी जी और आडवाणी जी भी हैं। महाराष्ट्र के अंदर बम्बई में एक शिव सेना है-- शिव सेना जो आर्गेनाइज्ड संघ है, वह सांप्रदायवादी आर्गेनाइजेशन है, शिव सेना का जो उम्मीदवार एम०एल०ए० बन कर आया था विले पार्ले से, उसकी सदस्यता तो हाई कोर्ट ने रद्द कर दी क्योंकि जातीयवाद संगठन के विषय पर उन्होंने प्रचार किया था और उस शिव सेना के साथ बी०जे०पी० का गठबंधन है।

तो मैं पूछना चाहता हूँ, मान्यवर, नेताओं से, जो जातीयवादी संगठन है, जो सांप्रदायवादी संगठन है, उसके साथ गठबंधन करके आपके दिव्य का क्या माहौल है? आप जातीयवाद की तरफ बढ़ कर कुछ बोटस कैश करना चाहते हैं, कुछ मत मिलाना चाहते हैं। मैं तो कहता हूँ कि यह देश में बहुत ही दुर्दनीय और अनैतिक गठबंधन है क्योंकि बाल टाकरे ने कहा था आरंगाबाद में-- वहाँ से कहो कि हम हिंदू हैं। हिंदू तो सभी हैं। भारत के 82 प्रतिशत लोग हिंदू हैं। मगर जिन-जिन लोगों ने किसी जाति का या किसी धर्म का या किसी पंथ का नारा लगाया, उसको चुनाव में कितने वोट मिले हैं? चुनाव में लोगों ने दिखा दिया है कि हिंदू-हिंदू कहने वाला हिंदू नहीं होता।

उपसभाध्यक्ष जी, यह शिवाजी महाराज के नाम पर जो बदनामी करने की आज तक जितनी कोशिशें हुईं, उसमें सबसे बड़ी कोशिश शिव सेना ने की है। जो लोग शिवाजी महाराज का इतिहास नहीं जानते, अभी शिवाजी महाराज सरदारों के घराने में से श्रीमती विजया राजे सिधिया जी बैठी हैं।

[श्री विठ्ठलराव माधवराज जाधव]

शिवाजी महाराज का जो सेनापति था, वह मोहब्बत खां था। शिवाजी महाराज नीतिमत्ता भूतिमान उदाहरण था। शिवाजी महाराज की सोलह साल की उम्र में एक पटेल के लड़के ने एक भ्रवला महिला का बलात्कार किया था, उसके दो पांव काटने का उसने हुकम दिया था। वह थी शिवाजी महाराज की नीतिमत्ता है। मगर आज शिव सेना की क्या नीतिमत्ता है? शिव सेना की नीतिमत्ता है - लोगों को डराते हैं, गुंडागर्दी करते हैं, डाके मारते हैं, चोरी करते हैं और कहते हैं कि बी०जे०पी० जैसी राष्ट्रीय पार्टी के साथ गठबंधन करके वह अपनी सत्ता स्थापित करना चाहते हैं।

एक माननीय सदस्य : चोर-चोर मसरे भाई हो जाते हैं।

श्री विठ्ठलराव माधवराज जाधव : मैं आपको बताना चाहता हूँ कि महाराष्ट्र लोकमान्य तिलक की भूमि है, छत्रपति शिवाजी महाराज की भूमि है और इस देश को इस दुनिया की पहला सर्वधर्म संभाव और सेक्यूलरिज्म का मंत्र छत्रपति शिवाजी महाराज ने दिया। स्वराज - यह जो शब्द है, वह छत्रपति शिवाजी महाराज ने दिया क्या उस शिवाजी महाराज को बदनाम करने के लिये जातीयवाद और सांप्रदायवादी ताकतें तुली हुई हैं। मगर शिवाजी महाराज इतने बड़े हैं कि इन सारी कोशिशों के बावजूद भी वह बहुत बड़े हैं और बड़े ही बन कर रहेंगे।

वही बात नहीं, यही बात है कि प्रभु रामचन्द्र मर्यादा पुनर्घोषित हैं। आपको आश्चर्य लगेगा कि मैं बचपन से ही रामायण और महाभारत को सुनता आया हूँ और पढ़ता हूँ। मैं जब छोटा था, तो मेरी मां मुझे महाभारत और रामायण सुनने को ले जाती थी। मैं जहाँ तक रामायण और महाभारत पढ़ा हूँ, उसमें कहीं भी मैंने हिन्दू शब्द नहीं पढ़ा। पता नहीं अगर मेरे पढ़ने

में कोई गलती है, तो मैं कह नहीं सकता। यह नीति और अनीति और मानवता तथा धर्म का उसमें सारा विवेचन किया हुआ है।

प्रभु रामचन्द्र ने शबरी नाम की जो आदिवासी नारी थी, उसके सूठे बेर खाये थे। वही प्रभु रामचन्द्र यह नहीं समझते थे कि वह एक बड़े क्षत्रिय थे, या भगवान हैं या ईश्वर हैं।

उपसभाध्यक्ष (श्री सीर्जा इशादबेग) : नीति के बारे में तो कहा है - नीति एव धर्म; धर्मः एव नीति।

श्री विठ्ठलराव माधवराज जाधव : तो ईश्वर तो सब के जर्जर में बसा हुआ है, सबके लिये समान है।...

[उपसभापति पीठासीन हुईं]

यह तो कभी असमानता नहीं सिखाता, कभी अधर्म नहीं सिखाता तो जैसे कि शिव सेना के रूप में शिवाजी महाराज को बदनाम नहीं कर सके और दुनिया की कोई भी ताकत नहीं कर सकती वैसे ही प्रभु रामचन्द्र का नाम लेकर राम जन्म भूमि और बाबरी मस्जिद का विवाद खड़ा करके प्रभु रामचन्द्र को कोई बदनाम नहीं कर सकता। प्रभु रामचन्द्र के सिद्धांतों पर इस सारे देश की संस्कृति बैठी हुई है।

THE DEPUTY CHAIRMAN : Mr. Jadhav, we have many speakers. Please conclude.

श्री विठ्ठलराव माधवराज जाधव : मैडम, मैं सिर्फ तीन मिनट ही बोल चुका हूँ, दो मिनट और दे दीजिए।

उपसभापति : प्लीज कन्क्लूड।

श्री विठ्ठलराव माधवराज जाधव : मैडम, मैं सिर्फ दो मिनट में खत्म कर देता हूँ। यह जो है यह आजकल सारी चुनावों की नीति चल रही है। मुझे बड़ी सहानुभूति है हमारे विपक्ष

के साथ और हमारे में से जो भगौड़े होते हैं वह उनके नेता बन जाते हैं। जो यहां से भाग जाते हैं वहां नेता बन जाते हैं और वहां बैठ कर कहते हैं कि कांग्रेस में से भाग कर आओ। यह नीति इस देश में नहीं चलेगी।

श्री बूटा सिंह : वह राजर्षि बन जाते हैं।

श्री विठ्ठलराव साधवराव जाधव : हां, राजर्षि बन जाते हैं, महर्षि बन जाते हैं। अगर ऐसे ही राजर्षि, महर्षि और बन गये तो पिछले दो हजार साल हमारा भारत गुलाम था और आज यह दो हजार साल हमारा भारत फिर गुलाम होगा, मगर इस देश की जनता बहुत मजबूत इरादे की है। हमारा जो बुनियादी आंचा है वह बहुत मजबूत है। वह देश की जनता जानती है कि किसको, किस समय क्या सबक सिखाना चाहिये और यह जो सांप्रदायवादी ताकतें हैं, जो शिवाजी से लेकर प्रभु रामचन्द्र तक बदनाम करने की कोशिश कर रही है, अल्लाह-ईश्वर को बदनाम करने की कोशिश करती हैं, अल्लाह और ईश्वर, ये दोनों भी उनको मुआफ करने वाले नहीं हैं। यह संस्कृति, बीसवीं सदी में संस्कृति महात्मा गांधी और जवाहर लाल नेहरू की सर्व धर्म सदभाव की, सैकुलरिज्म की, डेमोक्रेसी की और स्वराज्य बनाने का जो गांधी जी का सपना था, उसको पूरा करने की सारी जिम्मेदारी हम पर है, आने वाली पीढ़ियों पर है, आप सब पर हैं इसलिये छोटी-मोटी बातें भूल जाइये और सांप्रदायवादी ताकतों को खत्म करने के लिये, सारी पार्टियां, कांग्रेस से लेकर अपने स्वार्थ से ऊपर उठकर इकट्ठी बैठें और इस सांप्रदायवाद को हमेशा के लिये खत्म कीजिये और बड़े-बड़े महान नेताओं को, ईश्वरों को बदनाम नहीं कीजिये। इसके साथ ही, मैं अपने भाषण को समाप्त करत हूं। जय हिन्द।

उपसभापति : मंत्री जी, आप कितना समय लेंगे ?

श्री बूटा सिंह : जितना आप आज्ञा देंगी।

उप सभापति : मेरे हाथ में तो नहीं है।

श्री बूटा सिंह : बहुत थोड़ा बोलूंगा। मैं तो चन्द एक प्रश्नों के ऊपर बोलूंगा।

उप सभापति : : इसलिये कि उसी लिहाज से हम स्पीचेज करा ले।

डा० रत्नाकर पांडेय (उत्तर प्रदेश) : सीमित कर दीजिये पांच-पांच मिनट।

उप सभापति : ठीक है, पांच मिनट।
डा० नगेन सैकिया। Five minutes.

I would request hon. Members...

DR. NAGEN SAIKIA (Assam):
Madam, I shall confine myself to the issue being discussed. I shall be very brief.

THE DEPUTY CHAIRMAN : I am requesting not only yourself. I am requesting all other Members who are still to speak. I suppose, we should discuss the major issue of communalism in a larger debate. The issue today is very limited, about the Babri Masjid-Ram Janambhoomi controversy. Therefore, you should confine yourself only to that. I am requesting all Members who are still to speak.

DR. NAGEN SAIKIA : Madam Deputy Chairman. I do not want to go into the details, into the background, of the whole affairs. I shall only confine myself to the main points.

We are very much concerned over this issue. Specially, the fundamentalists from both the sides have been trying to exploit the situation for their own benefit at the cost of communal harmony and integrity of the country. Some political forces are also trying to reap the benefit. Madam, the issue of *shilo Pujan* proposed by the V.H.P., I am afraid, would create problems, would spoil the atmosphere and if would only encourage the communal forces to raise their ugly heads in the country.

[Dr. Nagen Saikia]

I know this is one of the most sensitive issues and we must be very careful in handling this issue. My predecessors have already spoken at length on many of the points. I only want to make some suggestions here. Number one, there should be a joint appeal from the House itself which should go to the people that they should not be provoked by the words and activities of the fundamentalists in the country.

Number two, the ugly forces should be contained by all means and nobody should be allowed to spark off communalism elsewhere in the country.

Number three, every where in the country it is seen that it is the Congress (I) which is having alliance with the communal forces, due to which the Government cannot take any strong action against such forces when they resort to violence. Therefore, the Government should wash its dirty linen first.

On previous occasions also, Madam, I suggested that the old building which is claimed to be Babri Masjid by the Muslims and Ram Janam Bhoomi by the Hindus should be preserved by the Archeological Survey of India under the Preservation of Monuments Act as a historical site. I urge upon the Government to bring a Bill in this regard, if it is necessary to do so, to ensure that no section of the people will be able to use it as a prayer hall. At the same time, both the Muslims and the Hindus should be allowed to set up a new mosque and a new temple respectively in memory of Babri Masjid and Ram Janam Bhoomi in Ayodhya so that the sentiments of the devotees of both the sections can also be honoured. If the Government is sincere enough, then this should not be allowed to be used by any party for political benefit.

Myself and my party stand against fundamentalism and communalism. It is seen that the National Integration Council is a non-functioning institution in the country. Either it should be disbanded or reactivated as above all sorts of political considerations. Moreover, the issues and subject matters which can help the speedy and health growth of communal harmony should be highlighted. Its jurisdiction, instead of using it for narrow party and political gains should be used for such proposes.

Madam, I am proud of saying that in my State, the relationship between the Hindus and the Muslims is so strong that small party politics could not break even a corner of it in the worst of days.

To have a solution—Madam, I am concluding—of the Ram Janam Bhoomi-Babri Masjid affair, the Vishwa Hindu Parishad should be dissuaded from launching the shila poojan. Secondly, the Government should take all necessary steps to maintain law and order and to maintain peace and harmony. Thirdly, the National Integration Council should be activated to take up some specific programmes to create a congenial atmosphere. Fourthly, necessary steps should be taken to preserve the monument, as I have already stated.

I would urge upon the Government to be sincere enough to find out a solution of the problem and not to create confusion by throwing mud at the Opposition only and thereby politicising this most sensitive issue. Therefore, I want to know from the hon. Minister what effective steps is the Government going to take in this regard. Thank you.

उपसभापति : श्री जगतपाल सिंह ठाकुर ।
आप भी पांच मिनट बोलिएगा ।

ठाकुर जगतपाल सिंह : ठीक है, जब आप कहेंगे, मैं तो डिप्लिनिन श्रोत्रजर्व करता हूँ ।

आदरणीय उपसभापति महोदया, मुझे बड़े दुख के साथ कहना पड़ रहा है कि विश्व हिन्दू परिषद् नाम की जो संस्था है, उनके महामंत्री ने जो स्टेटमेंट दिया है, वह खतरनाक स्टेटमेंट है, हमारे प्रजासत्त की बुनियादों को हिला देने वाला है। प्रजासत्त में जब कोई भी झगड़े होते हैं तो या तो निगोशिएशन से निपटाए जाते हैं, अगर उससे नहीं निपटते हैं तो न्यायालयों में जाते हैं। लेकिन उन्होंने कहा है कि जो जजमेंट होगा, हाई कोर्ट का या किसी भी कोर्ट का, वह हमको मान्य नहीं है। मैं अपने विरोधी साथियों से, अपने माननीय सदस्यों से, हर पार्टी के नेताओं से पूछना चाहता हूँ कि जो उन्होंने बयान दिया है क्या सही है? आप यह मानते हैं कि न्यायालय का निर्णय न माना जाए? मैं समझता हूँ कि कोई भी इस बात को मानने के लिए तैयार नहीं होगा। मैं यह बात इसलिए पूछना चाहता हूँ कि आज हिन्दुस्तान की जनता देख रही है कि इस लोक सभा में, जहाँ पर हमारे माननीय लॉर्ड सदस्य बैठे हुए हैं... (व्यवधान)...

श्री महेश्वर सिंह लखर (हरियाणा) :
राज्य सभा, लोक सभा नहीं।...
(व्यवधान)...

ठाकुर जगतपाल सिंह : राज्य सभा, कहने में गलती हो गई। खैर, एनी हाऊ, गलती हो गई अगर मैं राज्य सभा कह गया, लोक सभा व राज्य सभा दोनों की बात मैं कह रहा था। तो मैं यह कह रहा था कि उस स्टेटमेंट के बाद अच्छा होता कि हिन्दुस्तान की सभी राजनीतिक पार्टियाँ हिन्दुस्तान की जनता को यह बताती कि यह स्टेटमेंट गलत है और इसलिए गलत है कि उन्होंने न्यायालय की बात को मानने से इंकार किया है। खैर, मैं उस बहस में पड़ना नहीं चाहता। मैं यह पूछना चाहता हूँ कि धर्म की बात तो होती है, धर्म सिखाता है कर्म और कर्म होते हैं दो प्रकार के। एक सुकर्म होता है और दूसरा कुकर्म होता है। जो सुकर्म होता है वह धर्म होता है और जो कुकर्म होता है वह पाप होता है। हिन्दू धर्म ने क्या सिखाया हमें? इस्लाम ने क्या

सिखाया हमें? क्रिश्चियनटी ने क्या सिखाया हमें? हर धर्म एक ही बात कहता है कि सत्य बोलें, प्यार करें, त्याग करे सेवा करें और अगर सत्य की जगह असत्य बोला जाएगा प्यार की जगह नफरत और त्याग की जगह जो लालज सिखाए क्या यह धर्म है? हिन्दू धर्म में बन्धा पैदा होता है तो ग्रीक शान्ति शान्ति और भरते दम तक ग्रीक शान्ति शान्ति होती है और जो अशान्ति की बात करे, क्या वह हिन्दू धर्म है, इनसे पूछना चाहता हूँ मैं? बाबरी मस्जिद के मामले में जो देश में जो अशान्ति फैलाने की कोशिश की जा रही है, जो धर्म की भावनाएं भड़काकर इस देश की एकता को खण्डित करने के लिए, हिन्दू और मुसलमानों को लड़ाने के लिए जो प्रयास किया जा रहा है, कौन सी ऐसी पार्टी है जो इसको बुरा नहीं मानेगी? और अगर हम मानते हैं कि यह बुरा है तो उसके खंडन में और बोलिए हिन्दुस्तान की जनता के सामने मैं पुरानी यादें याद दिलाना चाहता हूँ कि हिन्दुस्तान में जब-जब धर्म के नाम पर ऐसी भावनाएं हुईं, जब-जब ऐसी भावनाएं फैलाई गईं, हिन्दुस्तान में बड़े से बड़े आतंक हमारे ऊपर आए। याद होगा महात्मा गांधी की बात, हमारा वह राष्ट्रपिता ऐसी ही धार्मिक भावनाओं को उभारकर, चन्द लोगों को तैयार करके, हमारा वह महान राष्ट्रपिता हमारे बीच से उठा दिया गया। हिन्दू धर्म खराब नहीं था, हिन्दू धर्म के कुछ लोगों ने उन भावनाओं को उभारकर नफरत पैदा की और हमारे राष्ट्रपिता गोली का शिकार हुए। दूसरी बात देखिए, दूसरी तरफ हमारी वह महान नेता जिसने हिन्दुस्तान में ही नहीं बल्कि दुनिया को यह दिखा दिया कि हमारा देश कितना आगे बढ़ा है, वही नफरत का वातावरण पैदा किया गया। सिख धर्म बुरा नहीं है, लेकिन कुछ सिखों द्वारा धार्मिक भावनाएं उभारी गईं जिसमें कुछ ऐसे तैयार किये गये जिन्होंने हमारी नेता को गोली मारकर हमारे बीच से उठा दिया गया।

धर्म के बारे में जब जब भाषण होते हैं, मैं याद दिलाना चाहता हूँ आपको कि सन् 1952 के चुनाव में गोहत्या

[ठाकुर जगतपाल सिंह]

की बात आई। भावनाएं उभारी गई थीं, रिजल्ट क्या आया? उसके बाद हिन्दु कोड बिल की बात आई, तब भी चुनाव से पहले भावनाएं उभारी गईं और आज भी भावनाएं उभारी जा रही हैं। सैक्यूलरिज्म के माने यह है कि हरेक को अपने धर्म को मानने की इजाजत होनी चाहिए, बराबर का हक होना चाहिए। मैं दावे से कह सकता हूँ कि हिन्दुस्तान एक ऐसा मुल्क है जहाँ हिन्दू अपने मन्दिर में जा रहा है, मुसलमान अपनी मस्जिद में जा रहा है, इसाई अपनी चर्च में जा रहा है और सिख अपने गुरुद्वारे में जा रहा है। इससे ज्यादा धार्मिक कौन प्रोटेक्शन दे सकता है? हिन्दुस्तान ही एक ऐसा मुल्क है।

अभी एक बात कही गई, मुझे कुछ हुआ बात सुनकर, कि राजीव गांधी मन्दिर में जाते हैं, राजीव गांधी अजमेर में जाते हैं। अगर एक धर्म के लोग अगर दूसरे धर्म की इज्जत करते हैं तो यह बड़प्पन है। अगर आप अपने धर्म को मानते हैं मानिए, धर्म एक अच्छी चीज है, लेकिन दूसरे धर्म से नफरत नहीं कीजिए अगर प्यार करना नहीं चाहते। लेकिन आज क्या हो रहा है? राजीव गांधी अजमेर गए, बड़ा गुनाह कर दिया। मन्दिर में गए, बड़ा गुनाह कर दिया। अगर मन्दिर में न जाए, मस्जिद में न जाए, गुरुद्वारे में न जाए तो कहते हैं कि यह धर्म मानते नहीं हैं, धर्म से दूर हैं, धर्म हमें मानना चाहिए... (समय की घंटी)... मैं दो मिनट और आपका समय लूंगा। एक बात कहकर खत्म कर दूंगा।

मैं अपने देश की जनता से कहना चाहता हूँ कि दोस्ती, देखो क्या हो रहा है? विपरीत दिशाओं के जाने वाले यात्री एक प्लेटफार्म में खत्म हुए हैं। पर एक साथ गाड़ी में चल नहीं सकते। एक बोटल में शराब रख दी जाए, कहद रख दी जाए, वहीं रख दी जाए तो क्या वह बिकेगी मार्किट में?

मैं आप से ज्यादा समाजवादी हूँ, मैं उनसे पूछना चाहता हूँ कि समाजवाद के मानने वालों उन ताकतों के साथ हाथ मिलाकर जो सांप्रदायवाद फैलना चाहते हैं, सत्ता के लिए अपनी नीतियों को बेचना चाहते हैं, सत्ता के लिए अपनी नीतियां खत्म कर दोगे? मैं उनसे कहता हूँ कि समाजवाद की बात करो, लेकिन धर्म के नाम पर भावनाओं को न फैलाओ। आज क्या हो रहा है? विश्व हिन्दू परिषद क्या है और अब जगत हिन्दू परिषद बन रही है मेरे नाम से बनेगा। विश्व हिन्दू परिषद में कौन है? जो चाहे उसका नाम आप रख लें, आज वे हिन्दुओं के ठेकेदार बन गए हैं। मैं अपने विपक्षी नेता आडवाणी जी बैठे हुए हूँ, उनसे विनती करता हूँ कि देश संकट में है। इस देश में हिन्दू और मुस्लिम रायट्स होंगे, इस देश को तोड़ा जाए, बरबाद किया जाए, तो इस देश का नया इतिहास क्या लिखा जाएगा? जो हमारे महान नेता थे, जिन्होंने आजादी दिलाई, जिन्होंने कुर्बानियां दी, जिनका नाम स्वर्णाक्षरों में लिखा हुआ है, मैं चाहता हूँ कि आप का भी नाम स्वर्णाक्षरों में आने वाले लोग लिखें। आइये, हम सब मिलकर इस इश्यु को सल्व करें, अदालत की बात न मानने वालों को कंडेम करें, सरकार का साथ दें और देश की एकता और अखंडता को बनाए रखें।

श्री मोहम्मद अमीन (पश्चिम बंगाल) : मोहतरमा डिप्टी चेयरमैन साहिबा जिस सवाल पर इस एवान में बहस हो रही है, यह बहुत ही नाजुक मसला है और बहुत सारे लोगों ने इस पर अपने ख्यालात का इजहार किया। मैं समझता हूँ कि इस खतरे का मुकाबला करने के लिए उन तमाम ताकतों की मुत्तहिद हो जाना चाहिए जो मुल्क से मोहब्बत करते हैं, मुल्क को एक रखना चाहते हैं और यह चाहते हैं कि फिरकापरस्ता खत्म हो जाए। लेकिन उसमें जो सबसे बड़ी दुश्वारी नजर आ रही है वह यह है कि हमारी बंगला जुबान में एक कहावत है जिसका मतलब यह होता है कि जिस तेल से भूत भगाना चाहते हैं उसके सरसों में ही भूत बैठा हुआ है।

महोदया, इस वक्त विश्व हिन्दू परिषद के ऐलान पर लोग घबरा गए हैं कि अब क्या होगा शिला पूजा में और इसमें शक नहीं कि राम जन्म भूमि मंदिर के सवाल पर जब से वहां पूजा होने लगी है, उसके बाद हिन्दू फिरकापरस्त ताकतों का हाँसला बहुत बढ़ गया है। इस सूरतेहाल में विश्व हिन्दू परिषद को आप कसूरवार कहेंगे या उन लोगों को कसूरवार कहेंगे जिन्होंने विश्व हिन्दू परिषद के लिये यह मौका मुहैया किया? यह बात सब लोग जानते हैं कि ताला खुलने के बाद ही टेलीविजन में इसको जिस तरह से दिखाया गया उससे यह मालूम हुआ कि यह हिन्दू धर्म की जीत हो गई और कलकत्ता में जब फिरकापरस्ती के खिलाफ लोगों का जलूस निकला तो टी वी को आँखें जलूस को नहीं देख पाईं। इसलिए सवाल यह है कि ताला खोला क्यों गया। क्यों उसके खिलाफ स्टे आर्डर लेकर अपील नहीं की गई? अगर उसी वक्त इसको रोक दिया गया होता तो बात बढ़ती नहीं। ताला खोलने की भी वजह है। ताजा इसलिए खोला गया ताकि हिन्दू फिरकापरस्तों जो कि मुस्लिम वीमेन बिल की वजह से भ्रमित हो गए थे वे खुश हो जाए। मुस्लिम वीमेन बिल लाने की क्यों जरूरत पड़ी क्योंकि शाह बानो के मुकदमे में सुप्रीम कोर्ट ने ऐसा फैसला दिया था जिससे कि बहुत सी मुस्लिम फिरकापरस्त ताकतें नाराज थीं।

यह आप जानती हैं कि शाहबानो के मुकदमे में सुप्रीम कोर्ट के फैसले के दौरान जो सभा हुई थी उसमें मौलाना अबुल कलाम आज़ाद की किताब "तरजुमूल कुरान" पेश की गई थी उसका हवाला दिया गया था। उसी की रोशनी में सुप्रीम कोर्ट ने फैसला किया। पहले हुकूमत ने उसको तसलीम कर लिया और हमारी पार्टी सी०पी०आई०(एम) ने भी उसकी हिमायत की। यह समझा गया कि एक दुस्त फैसला हुआ है। लेकिन उसके बाद कई बाई-इलेक्शन कांग्रेस हार गयी इसलिए कांग्रेसी रहनुमाओं के

पांव उखड़ गये। वह कलाबाजी खा गये। आरिफ मुहम्मद खान ने जब तकरीर की थी सुप्रीम कोर्ट के जजमेंट की हिमायत में तो वह तकरीर एक यादगार तकरीर है। हिन्दुस्तान के तमाम समझदार लोगों ने उसकी हिमायत की थी। लेकिन उसके बाद रातों-रात हुकूमत जिस तरह पलटा खा गयी उससे सब को अफसोस हुआ। ये तमाम चीजें एक दूसरे के साथ रिश्ता रखती हैं। यह कोई अलग-थलग वाक्या नहीं है। अचानक विश्व हिन्दू परिषद जन्म लेकर नहीं आयी कि इस तरह खतरे की तलवार चमकने लगी। यह पूरी दास्तान इसके पीछे है। मेरा कहने का मतलब यह है कि मुल्क की आजादी के इन 42 वर्षों के दौरान सैंकड़ों बार यह देखा गया कि कांग्रेस पार्टी और हुकूमत फिरकापरस्ती के खिलाफ लड़ाई की बातें जरूर करती हैं लेकिन यह सब जबानी जमाखर्च होता है। अमल का वक्त आता है तो यह देखा जाता है कि इन्हीं फिरकापरस्त ताकतों के साथ बढ़ कर हाथ मिला लिया गया। अगर वक्त होता मैं आपको कई मिसालें दे सकता था। कांग्रेस पार्टी और हुकूमते हिन्द का जो रवैया फिरकापरस्तों के लिए है वह यह है कि :

शाम को बाँदा किया सुबह को तौबा करती रिद के रिद है हाथ से जन्म गयी।

दोनों तरफ हाथ बढ़ाया है। यह पालिसी चलने वाली नहीं है। यह मौकापरस्ती है। वोट के जरिये मुल्क की तमाम मस'इलें हल नहीं की जा सकतीं। वोट के लिए आप अपने हाथ गंदा मत कीजिए। गलत काम की हिमायत मत कीजिए। इस बात का फैसला कांग्रेस को करना पड़ेगा।

दूसरी बात यह है कि आयोध्या की इमारत के साथ सामनाथ के मंदिर का मुआजनाकरना मुनासिब नहीं है। इसलिए सामनाथ के मंदिर की एक अलग तारीख है। यहाँ वैसी कोई बात नहीं है। अगर इसका मुआजना किया गया तो फिर तवारीख की इंतखा में जो बड़े-बड़े

[श्री मोहम्मद अमीन]

फैसले हो चुके हैं क्या उन तमाम फंसलों को उलट दिया जायेगा ? यह कोई समझदारी की बात नहीं है। हमारे मुल्क में इस वक़्त बहुत सारे मजहब, बहुत सारी जुबन, बहुत सारे कल्चर के लोग रहते हैं। मुल्क का इतिहास वक़्त की सबसे बड़ी ज़रूरत है। साम्राज्यवादी ताकतों मौके की ताक में हैं जो देश की इतिहास में पारा-पारा करना चाहते हैं। इन बातों से अग्रर आंख बंद कर ली तो किसी एक वंग मुफ़ाद के तहत अपनी पालिसी तय करेंगे तो इससे मुल्क को नुक़सान पहुंचेगा। यह हम लोगों ने देखा है। अब हम पूछ सकते हैं कि इब्रह्माबाद का अभी बई इन्वेक्शन हुआ था। वह इन्वेक्शन बहुत अहम था यह तो ठीक है। लेकिन उसमें कांग्रेस पार्टी अरुण गोविल को क्यों लाई... (व्यवधान)

डा० रत्नाकर पांडेय : हाजी मस्तान को क्रेन लाया था... (व्यवधान)

श्री मोहम्मद अमीन : कौन लाया था मैं नहीं जानता। लेकिन अरुण गोविल को कांग्रेस पार्टी लायी थी यह पूरे मुल्क के लोग जानते हैं। (व्यवधान)

डा० रत्नाकर पांडेय : राज बब्बर को आप ले गये थे... (व्यवधान)

श्री देव प्रसाद राय : उनसे पूछिए जो राजवंशी की उपधि लेकर घूम रहे हैं।

डा० रत्नाकर पांडेय : 11 हजार रुपये देकर आड़ ले लो। (व्यवधान)

श्री मोहम्मद अमीन : मैं ख़त्म करना चाहता हूँ। राम यण की कहानी बरसों से दूरदर्शन पर दिखाई जा रही है, ठीक है उस पर हमें कोई एतराज नहीं है। लेकिन उसमें रामचन्द्र जी का रोल जिन आदमियों ने किया उसको सियायत के प्लेटफ़ार्म पर, वोट के प्लेटफ़ार्म पर उसी लिवास में, रामचन्द्र जी के लिवास में खड़ा किया गया। उसने अपील की कि कांग्रेस को वोट दीजिये। उसके

बावजूद हुकमरा पार्टी की शिकस्त हुई। इससे भी समझ नहीं ली गई। मैं समझता हूँ कि 42 वर्षों के अन्दर कांग्रेस पार्टी ने मुल्क में फिरकापरस्ती से निःतना नुक़सान पहुंचाया है इससे सबक सीखा नहीं है। जब तक यह पार्टी इकदार में रहेगी तब तक फिरकापरस्ती के खिलाफ़ कामयाबी की लड़ाई नहीं लड़ी जा सकती है। इसलिए विश्व हिन्दू परिषद् ने जो खतरा पैदा किया है यकीनन तमाम मुल्क के लोग उसका मुकाबला करेंगे, लेकिन यह फर्ज हो जाता है कि इस हुकुमत को जल्द से जल्द ख़त्म किया जाय ताकि फिरकापरस्ती के खिलाफ़ जमकर लड़ाई लड़ी जा सके।

उपसभापति : मेरे पास श्री असद मदनो और श्री अहलुवालिया, ये दो नाम हैं।

डा० रत्नाकर पांडेय : महोदया, मेरा भी नाम होना।

उपसभापति : आपका नाम मेरे पास नहीं है। यह समय की बात है। टाइम मेरी जब में नहीं है। हाउस का टाइम है... (व्यवधान)। वेयर पर जब मैं खड़ी हूँ तो कृपया आप इतना तो सीख लीजिये कि बात सुनें। आपको सुनना ही सुन लीजिये, नहीं सुनना ही तो मत सुनिये। अब श्री असद मदनो बोलेंगे।

मौला बिना अद मदनो (उत्तर प्रदेश) : मुअतरीमा सदर साहिबा, हमारा यह मुल्क तमाम मजहबों का और किस्म-किस्म की बिरादरियों का, ख्यालात का, सब का गहवाँ रहा है और है। अगर सब मिलकर एक दूसरे का ख्याल रखकर सही तौर पर जिन्दगी गुजारेंगे तो यकीनन यह तरक्की करेगा और आगे बढ़ेगा और आपस में इख़िलाफ़ और गलत तरीके से एक दूसरे से अगर तर्ज-अमल हमारा होगा तो उससे मुल्क को नुक़सान पहुंच सकता है और हमेशा पहुंचा है। ऐसे मामलात में कि इस तरह की रविस कि दोबाराँ पर ऐसा मालूम होता है कि इस मुल्क में सिर्फ़ हिन्दू बस

सकते हैं, दूसरे लोगों का इस मुल्क से कोई ताल्लुक नहीं है, यह सिर्फ हिन्दू राष्ट्र है, इस तरह की बात मुल्क को तोड़ने वाली है। इससे सारे दुनिया में हमारे मुल्क का नाम बदनाम होता है। दुनिया में कोई भी कुछ कहे या न कहे, लेकिन हिन्दुस्तान पर सब मुल्कों की नजर है। हमें ऐसी रविस अख्तियार नहीं करनी चाहिए जिससे इस मुल्क की हानि हो और मुल्क का मुस्तकबिल खतरे में पड़े। इस मामले को जो बाबरी मस्जिद का है इसको बसते ख्याल से सीना खोल करके गौर करना चाहिए तंग नजरिये से गौर करके, तंग नजरिये से मामले को तय करके हम किसी नवीजे पर नहीं पहुंच सकते हैं। तारीख में क्या हुआ था उसका बदला हम ले और फिर कुछ गलत या सही कह कर दो यह बदले की भावना चलती रहेगी उससे मुल्क के असल मसायल से नजर हटेगी और मुल्क खतरे की तरफ जाएगा, पीछे हटेगा। इन चीजों में हमको नहीं जाना चाहिए और मुल्क को मजबूत करने और आगे बढ़ाने की तरफ तक्जुह करना चाहिए। हमारे लिए बहुत मुनासिब है कि हम अदालतों पर एतमात करें और मामलों को अदालत में ले जा कर तय करें और इंसाफ का और भलाई के रास्ते को तरक्की देने की कोशिश करें। उनका साथ देकर मुल्क के मफाद को नजरदाज करेंगे तो यह मुल्क के साथ बफादारी और दोस्ती का सलूम नहीं होगा। आप अगर किसी तरह से गलत एतमाद कर लेते हैं तो उसका असर पड़ेगा और इससे नुकसान पहुंचेगा। इसलिये हम सब लोगों को इन चीजों में बहुत सोच-समझकर ऐह्तियात से, काम लेना चाहिये और मुल्क को मुकद्दम करना चाहिये। ऐसी चीजें करने से जिनसे लोगों के दिलों में जख्म पैदा हों और आपस में बर्दाश्त की जो कूबत है अगर उसको नुकसान पहुंचता है तो इससे मुल्क का फायदा होने वाला नहीं है। इसलिये मैं यह अपील करना चाहता हूँ कि हम पाटियों की चीजों से हटकर मुल्क के मफाद को आगे बढ़ायें। आपस में थोड़ी बहुत नोक-झोंक में मजा आता

है लेकिन जो चीजें मुल्क को तोड़ने वाली हैं उन चीजों को नजरदाज न करें। मुल्क के मफाद को सामने रखकर बर्दाश्त की कूबत पैदा करें और ऐसी सूरत पैदा करें जिससे मुल्क आगे बढ़ सके। इसके लिये हम मिलजुल बैठें। यह ठीक है कि हम पाटियां हैं लेकिन ऐसे मसलों में पार्टी से हटकर बैठ सकते हैं और इस मसले को मुनासिब तरीके से हल कर सकते हैं। इसे तारीखें मुकर्रर करके, तोड़-फोड़ करके, ईंटें जमा करके, गांवों में नावाकिफ लोगों में जूनून पैदा करके हम हल नहीं कर सकते हैं। इससे देश का नुकसान ही होगा, मुल्क तबाह होगा, इससे बरबादी और बुराई बढ़ेगी। इसलिये मैं गवर्नमेंट से प्रजोर मांग करता हूँ कि गवर्नमेंट इस सिलसिले में मुनासिब कदम जठाये और पाटियों को भी जूनून से हटकर बर्दाश्त के साथ मुनासिब तरीके का रास्ता अख्तियार करना चाहिये।

डा० अब्दुल अहमद खान : मेरा नाम भी है।

उपसभापति : नाम है लेकिन श्री गुफरान आजम इस पंच बोलना चाहते हैं।

Do you want to make your maiden speech? All right. You speak for five minutes.

श्रीगुफरान आजम (मध्य प्रदेश) : बाबरी मस्जिद इश्यू पिछले दो दिन से आज और इससे पहले भी काफी डिसकस हुआ। मैं अपने आप को इस इश्यू के अंदर ही सीमित रखूंगा। जो बातें इस हाउस में कहीं जा चुकी हैं समय कम होने के कारण मैं उनको दोहराना नहीं चाहता। आडवाणी साहब शायद चले गये। उन्होंने एक बात कही थी कि बाबरी मस्जिद का इश्यू रहेगा और वह इस सिलसिले में सीमित रहेगा, वह आगे नहीं बढ़ेगा और उससे किसी कम्प्यूनल आटमोस्फियर के पैदा होने का अदेशा नहीं है। इस संबंध में मैं यह कहना चाहता हूँ कि सबसे पहले हमें इस बात को देखना पड़ेगा कि इस देश की माइना-रिट्टी के दिमाग में क्या है। जो वह

[श्री गुफरान आजम]

सोचते हैं वह मैं यहाँ पर कहना चाहता हूँ। उनके दिमाग में एक डाउट है कि यह सिलसिला बाबरी मस्जिद तक ही सीमित नहीं रहेगा बल्कि इससे आगे बढ़ेगा। जिस दिन से बाबरी मस्जिद का सिलसिला शुरू हुआ है तब से विश्व हिन्दू परिषद के लोगों ने यह सिलसिला और शहरों में दूसरी मस्जिदों के लिये भी शुरू कर दिया है। इससे उनके मन में एक डाउट होता है। अदर-वाहज, जहाँ तक मस्जिद का सवाल है मैं इस संबंध में आपको बताना चाहता हूँ कि कोई भी मस्जिद या नमाज पढ़ने की जगह के कुछ तरीके होते हैं। प्रोफेट मोहम्मद ने एक मस्जिद बनवाई। इस मस्जिद को मस्जिदे-नबी कहते हैं। पहले यही मस्जिद उन्होंने बनाई थी। उन्होंने मस्जिद के लिये जगह की तलाश की और एक जगह जनको पसंद आई। मालूम हुआ कि वह जगह किन्हीं दो बच्चों की थी। उन बच्चों ने यह सोचा कि यह जगह प्रोफेट मोहम्मद को दी जाय और वे यहाँ पर मस्जिद बनायें। लेकिन उन्होंने लेने से इंकार कर दिया। उन्होंने कहा कि जब तक मैं तुम्हें इस जमीन का पैसा नहीं दूंगा तब तक यहाँ पर मस्जिद नहीं बनाऊंगा। वहाँ उन्होंने जब तक उन बच्चों को पैसा अदा नहीं किया मस्जिद नहीं बनाई। इसी तरह से उसके बाद इस्लाम में हजरत उमर फारूक जो दूसरे खलीफा हुए जिनको इस्लाम में मुसलमान बहुत मानते हैं, बहुत आदर करते हैं, जंग में विजय प्राप्त करने के बाद जब वो येरुसलम पहुँचे, यह मैं इसलिये बताना चाहता हूँ क्योंकि इसका मेरा एक सिलसिला है, येरुसलम जब पहुँचे तो वहाँ के गिरजा के पादरी ने उनको कहा कि नमाज का वक्त हो गया है इसलिये यहाँ नमाज पढ़ लीजिए। उन्होंने वहाँ नमाज पढ़ने से मना कर दिया। उन्होंने यह कहा कि मैं इसलिये नमाज यहाँ नहीं पढ़ूँगा मेरे जाने के बाद या मरने के बाद मुसलमानों के मन में यह न हो कि यह हजरत उमर फारूक ने नमाज पढ़ी थी इसलिये यहाँ मस्जिद बनाई जाए और गिरजा और मस्जिद का झगड़ा शुरू हो जाए।

इसी तरह बाबरी मस्जिद है। बाबर के सिपहसालार ने बाबरी मस्जिद बनाई थी। बाबर के बारे में थोड़ा उनके चरित्र के बारे में मालूम करने की कोशिश करें तो उसने हुमाऊ को नसीहत की थी कि तुम इस मूलक में तभी कामयाब हो सकते हो कि यहाँ के लोगों के रस्मो-रिवाज को अपनाओ और इस देश में गऊ हत्या बन्द करा दो। बाबर जैसा बादशाह जिसने इतनी पहले गऊ हत्या बन्द करने तक के लिए अपने बेटे को नसीहत करी थी यह समझ में नहीं आता कि उसके बाद वह इतनी बड़ी गलती कैसे कर सकता है, वहाँ मन्दिर की जगह मस्जिद बनाए। हो सकता है कि सिपहसालार को मालूम न हो, गलती हो गई हो और वहाँ जैसे कि विश्व हिन्दू परिषद के लोग कहते हैं मन्दिर था, राम जन्म भूमि थी वहाँ पर मन्दिर बन गया। अगर यह मसला खाली बाबरी मस्जिद तक ही रहे और अगर इस देश के मुसलमान जो बहुत अच्छी तरह से समझते हैं जो उनको इस्लाम ने सिखाया है उसके हिसाब से ही मुसलमान जो इस्लाम धर्म को समझते हैं, शहाबुद्दीन साहब नहीं विश्व हिन्दू परिषद नहीं, जो धर्म के जानकार लोग हैं जो धर्म को समझते हैं जो धार्मिक लोग हैं वह मैं समझता हूँ कभी भी कम्प्यूनल नहीं हो सकते। मेरा गृह मन्त्री जी से आग्रह है कि पांच पांच दस दस ऐसे लोगों की एक कमेटी बना दी जाए जो धर्म को जानते हों, उनकी एक कमेटी बना दी जाए वह बैठ कर फैसला कर ले और जो उस कमेटी का फैसला होगा वह इस देश के तमाम हिन्दू मुसलमान सबों पर लागू होगा और आखरी फैसला होगा (समय की घंटी) अभी तो कुछ हुआ ही नहीं (व्यवधान)

THE DEPUTY CHAIRMAN :
Five minutes for today's maiden.

श्री गुफरान आजम : अभी खत्म कर देता हूँ। मेरा यह अनुरोध है कि अगर कुछ जांच करा दी जाए, मुझे पता चला है कि इससे पहले भी जांच हुई है, मेरा गृह मन्त्री जी से अनुरोध

है कि पहले जांच करा ली जाए कि वहां मन्दिर था। अगर हमारे देश के आकियोलोजिकल डिपार्टमेंट पर विश्व हिन्दू परिषद के लोगों को भरोसा नहीं है तो बुनिया के बड़े मण्डर आकियोलोजिस्ट को बुला कर इस बात की तहकीकात करा ली जाए अगर वहां मन्दिर था तो मन्दिर रहना चाहिये अगर वहां मस्जिद थी तो मस्जिद रहनी चाहिये। इसके इलावा इससे अच्छा और कोई फैसला मेरी नजर में नहीं हो सकता। श्रुक्रिया।

उपसभापति : श्री एस० एस० अहलुवालिया। आप पांच बजे मेरी घंटी के बगैर अपना भाषण समाप्त कर दीजियेगा।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : (बिहार) : उपसभापति महोदया, पहले तो आधा-आधा घंटा कुछ लोग धोलते रहे हम को ही टाइम में बांध लिया जाता है।

उपसभापति : आप किसी दूसरे विषय पर बोल लीजियेगा।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : उपसभापति महोदया, कल से हमारे पूर्व वक्ता जो बोलते आए हैं विश्व हिन्दू परिषद के बारे में तरह तरह के विचार और राम जन्म भूमि के बारे में तरह तरह के विचार पेश किये गये हैं मैं भरा उन से हट कर के आपके सामने अपना वक्तव्य रखना चाहता हूं। और आपके माध्यम से इस मुद्दे की 80 करोड़ जनता को बताना चाहता हूं कि वह कौन सा गैरजिम्मेदाराना काम विश्व हिन्दू परिषद करने जा रही है। महोदया, हमारी 80 करोड़ जनता में से अभी हमारे पूर्ववक्ता कह रहे थे कि 82 प्रतिशत हिन्दू हैं और सिर्फ हिन्दू ही नहीं हैं, अभी सुबह आडवाणी जी ने कहा कि ज्योतिष शास्त्र कांग्रेस वाले मानते हैं ज्योतिष शास्त्र के बारे में कांग्रेस वाले चर्चा करते हैं। मैं उनको बताना चाहता हूं कि मजहब से वे सिन्धी हैं और गुरु नानक के पुजारी हैं। सिन्धी धोती नहीं पहनते हैं, आडवाणी जी उसको पहनते हैं और वे प्रमाणित करना चाहते हैं कि वे हिन्दू हैं। वे धोती क्यों पहनते

हैं? धोती सिन्धीयों का पहरावा नहीं है। सिन्धी पहरावा और कुल्हा है। वे हिन्दू हार्ट लैंड में राजनीति करने के साथ-साथ धोती पहनकर प्रमाणित करना चाहते हैं कि वे हिन्दूओं के नेता हैं। (व्यवधान) सी. पी. आई. को रिलेक्स नजर नहीं आता क्योंकि फंडा मेंटलिज्म के साथ आज आप छड़े हैं। आपके बाजू में धीमती विजया राजे सिन्धीयों की हुई हैं। वे अपने चेहरे पर जब चन्दन का टीकापलगती हैं तो प्रमाणित करती हैं कि वे हिन्दू विधवा नारी है और सिर्फ इतना ही नहीं जगह जगह इसका प्रचार करती है कि मैं सती प्रथा का समर्थन करती हूँ और अगर राष्ट्रपति में हिम्मत है तो मुझे घसीटकर जेल में ले जायें। (व्यवधान)

श्री कैलाश पति मिश्र (बिहार) : माननीय सदस्य जी के बड़े भ्राता विश्व हिन्दू परिषद के नेता हैं, यह मुझे मालूम है... (व्यवधान)

श्री सुरेन्द्रजीत सिंह अहलुवालिया : मैं उस पर भी आता हूं। मैं कोई चीज छिपाउंगा नहीं। मेरे भ्राता विश्व हिन्दू परिषद के, बेगूसराय जिले के अध्यक्ष हैं और आज भी हैं। इसका प्रमाण मैं दूंगा। वे किस हिन्दू परिषद के अध्यक्ष हैं? जिस विश्व हिन्दू परिषद ने शपथ उठा रखी थी कि हिन्दू रिलीजन का कस्टोडियन बनेगी, हिन्दू शास्त्रों का कस्टोडियन बनेगी, हिन्दू विचारों का, कठचर का कस्टोडियन बनेगी। पर पूरे हिन्दुस्तानकी जनता को विश्वास करके ये किस तरफ ले जा रहे हैं, यह मैं बताना चाहता हूं।

महोदया, हिन्दू शास्त्र क्या कहता है। सुबह आडवाणी जी ने कहा कि ज्योतिष, उत्तरायण और दक्षिणायन क्या है? उत्तरायण और दक्षिणायन हिन्दू शास्त्र में लिखा हुआ है, यह बाइबिल से निकला हुआ नहीं है, यह कुरानशरीफ से निकला हुआ नहीं है, यह गुरु ग्रंथ साहब से निकला हुआ नहीं है, यह जेडेज्ज आदि से निकला हुआ नहीं है, यह हिन्दू शास्त्र से निकला हुआ है और जब विश्व

[श्री सुरेन्द्र सिंह अहलुवालिया]

हिंदू परिषद ने राम जन्म भूमि का केंस लड़ा तो उनका पहला ही मुद्दा था कि राम जन्म भूमि का जो द्वार है वह पूरब की तरफ खुलता है, क्योंकि हिंदुस्तान में जितने मन्दिर हैं उनका द्वार पूरब की तरफ ही खुलता है, क्योंकि सूर्य से सम्पर्क स्थापित रहता है और सूर्य की तरफ ही देव की प्रतिष्ठा होती है, उसका मुंह सूर्य की तरफ ही रहता है तथा सूर्य का महत्व हिंदू धर्म में बहुत ज्यादा है।

दूसरा जो दक्षिणायन है It is the southern course of the sun. उसको दक्षिणायन कहते हैं हिंदू शास्त्र में उसको रात कहा गया है। देवता उस वक्त सोते रहते हैं, उस वक्त कोई भी शुभ कार्य नहीं किया जाता है, यह शास्त्र कहता है।

“रात्रिभागः समाख्यातः खराशोद-
क्षिणायनम्। व्रतबन्धादिकं तत्र
चूडाकर्म च वर्जयेत्।।

जलाशयसुरारामप्रतिष्ठा व्रतबन्धनम्।

सूर्य के दक्षिण गमन पर्यन्त काल को रात्रि कहते हैं इसलिए दक्षिणायन में विवाह, चूडाकर्म, जलाशय और देव प्रतिष्ठा नहीं की जाती है और उसके साथ-साथ उत्तरायण के बारे में कहते हैं—

“गृहप्रवेश त्रिदश प्रतिष्ठा विवाहचौल-
व्रतबन्धदाक्षा।

सौम्यायने कर्म शुभं विधेयं यदगाहंतं
तत्खलु दक्षिणायने।

उसमें कहते हैं कि जब सूर्य उत्तर में गमन करता है, उस काल में घर का प्रवेश, देवता की प्रतिष्ठा, विवाह, चौल, व्रतबन्ध, दीक्षादि शुभ कार्य करना चाहिए। दूषित कार्य दक्षिणायन में करना चाहिए। तो ये दूषित कार्य दक्षिणायन में करना चाहते हैं। मद्दोदया, मैं आपके माध्यम से इस मुद्दे की सारी जनता को बताना चाहता हूँ कि ये केंसा एक दूषित कार्य करना चाहते हैं यह इलेक्शन ड्यर है,

ये चाहते हैं कि इस इलेक्शन ड्यर में ब्लडशेड हो, इस इलेक्शन ड्यर में हिंदू और मुसलमानों का खूनखराबा हो, जगह-जगह दंगे हों, लाखों लोग मारे जायें और सरकार पर दोषारोप किया जाये। यह मैं नहीं कहता, यह शास्त्र कहता है और शास्त्र में पूरा लिखा है कि कब-कब ... (व्यवधान)

5.00 P.M.

श्री दीपेन घोष (पश्चिमी बंगाल) : कब-कब चुनाव होगा वह भी लिख दिया है। ... (व्यवधान)

एक माननीय सदस्य : आप पंडित कब बने ? ... (व्यवधान)

श्री सुरेन्द्रजीत सिंह अहलुवालिया : यह सवाल आप कर रहे हैं कि मैं पंडित कब बना, मैं ब्राह्मण का दामद हूँ ... (व्यवधान)

मैंने कुछ अंश वहाँ से लिये हैं। ... (व्यवधान) मैंने ब्राह्मणों से शादी की है ... (व्यवधान)

पौषे राज्यविवृद्धिः स्यान्मा धे मासतु
संपदः।

फाल्गुने ब्रव्यल भाय चैत्रे मासि श्रियावहुम्
अतोवसौख्यं वराडुले ज्येष्ठे मासे जयवः।
अषाढे स्थापितो देवो यजमानविनाशनः॥
सौरमासेन विज्ञेया श्रावणे राज्यराष्ट्रहा।
भाद्रपदे महानाशं च श्वयुज्यपि राज्य।॥
कार्तिके शतवृद्धि स्थान्मा गंशाषे तथैव हि॥
सर्वेषामेव जातीनां वसतः शोभनो भवेत्।
विशेषादभिधिवत्स्य तृप्तस्य शुभदस्तथः॥

इसका अर्थ है, आचार्य ब्रह्मस्पति ने इस बात का जवाब दिया ... (व्यवधान) शिला पूजा तो होगी तुम्हारी ... (व्यवधान) धवराओं मत।

आचार्य ब्रह्मस्पति जी कहते हैं कि पौष में देव प्रतिष्ठा करने पर राज्य की विशेष वृद्धि, माघ में संपत्ति, फाल्गुन में ब्रह्मलाभ, चैत में शीलाराम ... (व्यवधान)

यह तो करूणानिधि से पूछो—यह जाकर एन० टी० रामाराव से पूछो कि अप्पथ लेने में देरी क्यों की, क्यों इंतजार कर रहे थे ?

श्री रामायण देखते हो, उस वक्त क्यों नहीं पूछते कि श्री राम ने जब लंका पर अटक करना था, तो वह एक अच्छे पक्ष के लिए इंतजार रहे ? यह जाकर पूछो एन० टी० रामाराव से—तुम्हारे साथी नेशनल फ्रंट के चैयरमन हैं कि अक्षेणारीश्वर बन कर के क्यों कमरे में सोते हैं ?

डा० रत्नाकर पाण्डेय : विश्वामित्र से पूछें कि मेनका कहाँ है ? ... (व्यवधान)

श्री सुरेन्द्रजीत सिंह अहलुवालिया : आप मजाक मत बनाइये, मैं आपको इसका जवाब देता हूँ : ... (व्यवधान)

सूझे पता है कि कॅरोडिया की सिट्टुऐशन पर फार्म मिनिस्टर ने अपनी स्टेटमेंट देनी है, किंतु हिंदुस्तान की 80 करोड़ जनता को विभ्रान्त करने की जो कोशिश चल रही है, उसका पर्दाफाश होना बहुत जरूरी है।

उपसभाध्यक्ष जी, चँत में श्रीलाम, वेशाख में प्रचुर सुख, जैठ में मैं विजय, आषाढ़ में यजमान का नाश, सावन में राष्ट्र की हानि, भादों में भूमि विनाश, आश्विन में ... (व्यवधान)

श्री दीपेन घोष : ज्यादा कहोगे, तो राष्ट्र हानि ज्यादा होगी, सब बंद जाइये : ... (व्यवधान)

श्री वीरेन्द्र वर्मा (उत्तर प्रदेश) : महापंडित को सुनना जरूरी चाहिए ... (व्यवधान)

श्री सुरेन्द्रजीत सिंह अहलुवालिया : मैं कनक्लूड कर रहा हूँ। (व्यवधान) ... आश्विन में राज्य की हानि, कार्तिक में शत्रु की वृद्धि और अग्रहन में देव स्थापना में शत्रु की ही वृद्धि होती है ... (व्यवधान) इस वारे में यह जो मजाक बना रहे हैं हिंदू धर्म के धर्म शास्त्र का,

इन्हें पूछें की अपने घर में अपनी बीवियों से पूछें बच्चों से पूछें, —जब इनके घर में बच्चा जन्म लेता है तो कुंडली दिखाने पंडित के पास जाते हैं और जब इनके घर में अपनी लड़की की शादी कूरनी होती है, तो पंडित को बुला कर उसकी कुंडली दिखाते हैं पात्र की कि कहीं विधवा नहीं हो जाए।

आप यह बतायें बी० जे० पी० के लीडर से पूछिए या आप यह बात तेलुगु देशम के लीडर से पूछिए, यह बात जनता दल के लीडर से पूछिए कि क्या दिखाते हैं कि नहीं दिखाते हैं ?

उपसभाध्यक्ष जी, यह एक डेलिब्रेट अटैम्प्ट है इस मुल्क में कम्यूनल रायट करवाने का और जब विश्व हिंदू परिषद का आरम्भ हुआ था, उसका नाम था हिंदू धर्म की रक्षा करना या हिंदू धर्म का प्रचार करना, हिंदू धर्म का जो प्रचार नहीं हो रहा, उसके प्रचार की जरूरत है, लोग जो हिंदू शास्त्रों के बारे में अभिज्ञ है, उनको बताने की जरूरत थी। वह आज सारा भुला कर इन्होंने रास्ता पकड़ा है, वह रास्ता शास्त्रों के माध्यम से कि इस वक्त देव की प्रतिष्ठा की गई तो खून-खराबा होगा। तो खून-खराबा होगा, यह जानते हुए जो ब्राह्मण या जो पंडित या जो हिंदू धर्म का कस्टोडियम यह काम कर रहा है वह किस चीज के लिए जिम्मेदार है और किस चीज के लिए जिम्मेदार होंगे, यह जाचने की जरूरत है। मैं आपके माध्यम से बी०जे०पी० को कहता हूँ, कम्युनिस्ट साथ में बैठे हैं, कम्युनिस्ट हाथ हिलाते हैं कि मैं शास्त्र को नहीं मानता, क्या बी०जे०पी० छाती पर हाथ धर कर बोलती है कि हम शास्त्र को नहीं मानते ? खड़े होकर बोले कि हम शास्त्र को नहीं मानते और जो मैंने कहा है वह गलत है तो कहें। अगर नहीं कहते तो सच्ची बात बतायें कि इसके पीछे क्या राज है ? वहां मंदिर बनाने की क्यों इतनी जल्दी पड़ी है ? जल्दी सिर्फ इतनी है कि दिसम्बर के अन्दर चुनाव होना है और वह चुनाव इनके हाथों से निकल जाएगा। यह भड़काया जा रहा है लोगों

[श्री सुरेन्द्रजीत सिंह महलुवालिया]

को खून-खराबा करने के लिए और कोई रास्ता इनके पास नहीं है। महोदया, यह सिर्फ मुसलमान के सेंट्रीमेंट पर आधारित नहीं है, यह सिर्फ हिन्दू के सेंट्रीमेंट पर आधारित नहीं है, यह सिर्फ सिख के सेंट्रीमेंट पर आधारित नहीं है यह इस मुद्दे को मर्त में डालने के लिए कोशिश है। मैं आपके माध्यम से सरकार को गुजारिश करता हूँ कि इस कोशिश को नाकाम करना सरकार का फर्ज बनता है और किसी भी हालत में किसी भी ताकत लाकर इसको कब्र करने की ज़रूरत है। यह शिलापूजन इस वक्त नहीं हो सके और शास्त्रों को विध्वंसित करके जो तरह-तरह का प्रचार किया जा रहा है, शास्त्रों को सही रूप में पेश करने की जिम्मेदारी भी सरकार की बननी है कि कोई गलत प्रचार करता है उसको रोकने की जिम्मेदारी सरकार की है, यह मैं आपके माध्यम से गुजारिश करता हूँ। धन्यवाद।

डा० रत्नाकर पाण्डेय : मैडम, पांच मिनट का मुझे भी समय दीजिए। कल काशी के पंडितों को बैठकर मैंने यह... (व्यवधान) मैं आपकी आज्ञा का पालन करूंगा।

उपसभापति : हाउस में, अभी दूसरे इश्यूज आयेगे, कम्युनल सिचुएशन पर आएगा और दूसरे इश्यूज होंगे उन पर आप बोलिएगा। उन पर आपको भी बुलवा लेंगे। अभी टाइम नहीं है, पांच बज गए हैं। We are already late by one hour.

श्री विठ्ठलराव माधवराव जाधव : पंडित जी, कम्युनलजिम के खिलाफ बोल रहे हैं, इसलिए बोलने दीजिए। ... (व्यवधान)

एक माननीय सदस्य : पाण्डेय जी, आप बोलिए।

डा० रत्नाकर पाण्डेय : मैडम का आदेश होगा, तभी मैं बोलूंगा। ... (व्यवधान)

उपसभापति : मंत्री जी को बोलने दीजिए।

डा० रत्नाकर पाण्डेय : मैं आपका सम्मान करता हूँ, इसलिए नहीं बोलूंगा।

उपसभापति : शुक्रिया, बहुत-बहुत धन्यवाद। ... (व्यवधान)

Consideration for the Chair starts after lunch.

Before lunch everybody is excited and hungry.

श्री बूटा सिंह : उन सभापति महोदया, मैं माननीय सदन का आभार व्यक्त करता हूँ, सर्वप्रथम मैं आपका आभार व्यक्त करता हूँ जिन्होंने इस सदन में राष्ट्र के अति महत्वपूर्ण विषय के ऊपर माननीय सांसदों को अपने विचार व्यक्त करने का मौका दिया। जो-जो सुझाव विपक्ष की ओर से या इस पक्ष की ओर से देश की एकता और अखंडता के हित में दिए गए हैं मैंने बहुत गंभीरता से और बहुत संजीवनी से उनको सुना है। उपसभापति, जो मुझे अब बात कहते हुए खेद होता है कि इतने गंभीर प्रश्न को लेकर विपक्ष के नेताओं ने दिल की बात नहीं कही, मुझे भी बोलना है, दिल से नहीं बोलें। यदि दिल से बोलें होते तो जो चीजें आज से दो महीने पहले कही भिन्न-भिन्न राजनीतिक दलों के नेताओं वह उनके साथ खड़े रहते। आज उन्होंने अपना दृष्टिकोण बदल दिया। चाहे वह जनता दल के नेता बोलें, माकड़वादी कम्युनिस्ट पार्टी के नेता बोलें, कम्युनिस्ट पार्टी के नेता दरम्यान का रास्ता लिया, आज से दो महीने पहले जो कहा गया था उससे थोड़ा नरम हो गए। और खेद इस बात का है कि हमारे बहुत सीनियर सांसद लाल कृष्ण आडवाणी जी ने इस बात को बहुत साधारण करके, ओवर सिपली फाई कर के और केवल प्रवचन देकर के छोड़ दिया। जो बात अंदर-अंदर पक रही है, जिस दल के वह नेता हैं, उसके अंदर और उस दल के साथ सम्मिलित संगठनों के साथ जो कार्यवाहियां चल रही हैं, उनके ऊपर उन्होंने पर्दा डाल दिया। मैं उम्मीद करता था कि वह आज राष्ट्र की एकता जो उनको और उनके दल को सर्वप्रिय है, जैसा वह अक्सर कहते हैं, उसको सर्वप्रिय माना जाता है, मगर दुख की बात है कि उस जमीन के टुकड़े को

लेकर, जो आज विवादास्पद है, जो हमारे देश के दो वर्गों में विवाद का विषय बना हुआ है काफी समय से, उसको राजनीतिक मुद्दा सिद्ध करने के लिए, इस्तेमाल करने की चेष्टा में अश्लीलता को छिपा दिया। इसलिए मुझे इस बात का दुःख है और मैं चाहूंगा कि देश के, राष्ट्र के जीवन में इसका इतना महत्व है कि जब हम इस सदन में बोलते हैं तो हमें चाहिए कि सच और न्याय का पक्ष लेते हुए राष्ट्र के हित को सबसे आगे रखें और दल के हित को पीछे रखें। मगर आज ऐसा नहीं हुआ, आज दल के हित को पहले रखा गया, सच और न्याय को पीछे धकेल दिया गया। जब मैं यह बात कहता हूँ तो मैं उसका उदाहरण भी दूँगा। महादया, आडवाणी जी ने एक बहुत शानदार प्रवचन दिया धर्म-निरपेक्षता के ऊपर। हमारे संविधान के निर्मातओं ने, हमारे पुरखों ने धर्म-निरपेक्षता को अपने राष्ट्र जीवन का आधार माना है, धरोहर माना है और जैसा आपके कहा इतिहास का उल्लेख करते हुए कि जब हमारे पूर्वज इसी भारत के अन्दर कस्टोडियन मसजिदों के रूप में अपने देश का संविधान गढ़ रहे थे तो उस वक्त उनके सामने उस वक्त का हिन्दुस्तान था, जो टुकड़े-टुकड़े हो चुका था, जल चुका था। इसलिए उन्होंने धर्म-निरपेक्षता को कोई राजनीति मानकर नहीं बल्कि अपने राष्ट्र जीवन की धरोहर मानकर इसको शामिल किया था कि अगर यह खतरे में चली गई तो हिन्दुस्तान इसी तरह से बाद में, भविष्य में भी जल सकता है। आज आडवाणी जी ने जो संकुचरिज्म के बारे में शब्द इस्तेमाल किए हैं, यह बी०जे०पी० के नेता होने के बाद किए हैं। जब आप अखिलेश के नेता हुआ करते थे तो उस वक्त आपका दृष्टिकोण और आपके उस वक्त के दल का दृष्टिकोण यह नहीं था तथापि मैं समझता हूँ कि देर आयद हुआ है। वाजपेयी जी देख रहा है, उनकी तो चिन्ता इसमें शुरू से रही है। मगर आडवाणी जी ने जिम प्रकार से आज इसको, धर्म-निरपेक्षता को इस सदन में पेश किया है, मुझे खुशी है कि उन्होंने कुछ नए शब्द इस्तेमाल किए हैं जो इसी सदन में 3 मई को हमारे देश के प्रधान

मंत्री श्री राजीव गांधी ने धर्म-निरपेक्षता को, हमारे कांग्रेस के दृष्टिकोण के मुताबिक, कांग्रेस के आदर्शों के मुताबिक, पंडित जवाहर लाल नेहरू, श्रीमती इंदिरा गांधी और राष्ट्रपिता महात्मा गांधी के बताए हुए मार्ग के मुताबिक हम लोगों का धर्म-निरपेक्षता के बारे में विशेषकर के क्या विश्वास है, बताया था। उसके बारे में ज्यादा मैं कोट नहीं करूंगा, केवल तीन मुद्दे मैं कोट करूंगा, जो उनके भाषण में इसी सदन में हुए थे। उन्होंने स्पष्ट करते हुए कहा था--

"A secular India alone is an India that can survive. Perhaps, an India that is not secular does not deserve to survive. India and secularism must remain synonymous to assure the glory of our civilization and the future of our country. We are a multi-religious society. We are a multi-lingual society. We are a multi-cultural society. We are one people. We are one nation. And we are one country and we have one common citizenship."

इसके आगे चलकर उन्होंने उल्लेख करते हुए यह कहा था कि :--

It is also important to understand how India sees secularism. How do we understand secularism. First and foremost, it is not anti-religion. आडवाणी जी ने इस बात पर बल दिया था कि जब हम सेक्युलरिज्म की बात करते हैं तो स्टेट अगेन्स्ट रिलीजन नहीं है। It is not anti-religion or irreligious. It is a deep abiding appreciation of the real whims of spirituality that runs through our culture, that runs through every religion of India. It runs through our history. It runs through every person who is an Indian.

यह हमारा सेक्युलरिज्म में विश्वास है। आगे चलकर उन्होंने कहा कि :--

We respect all different forms which spiritually manifests itself. The

[श्री बूटा सिंह]

cardinal principle of secularism is equal respect to all religions.

श्री दीपेन घोष मेरी तरफ दख रहे हैं, वह भी सेक्यूलरिज्म का ताप लेते हैं लेकिन वह इस बात को नहीं मानते। आज आडवाणी जी ने इस बात को दोहराया है जो कि कांग्रेस पार्टी का मूल धर्मनिरपेक्षता के बारे में विश्वास है।

प्रधान मंत्री ने इसी बात को विस्तार में कहते हुए कहा था:—

The third principle flows from the first and the second since religion has high values. It must remain in the private and personal lives and it has no role to play in the politics of our country. Injecting religion into politics is poisoning our body politic. Mixing religion with politics is against the religion of our civilisation, the canons of our Constitution and the survival of our State.

यह है कांग्रेस पार्टी का विश्वास धर्म निरपेक्षता में और इसके परिप्रेक्ष्य में जिंती भी कारवाई आज इस देश में भिन्न-भिन्न धर्म के, भिन्न-भिन्न वर्गों के लोगों के प्रति हो रही है वह इसी निर्धारित मूड दृष्टिकोण के अन्तर्गत हो रही है। इसलिए माननीय सदस्य विपक्ष की ओर से इस बात को अक्सर राजनीतिक दृष्टिकोण में ले जाते हुए कहते सुने जाते हैं चाहे वह माक्सवादी दल के हों, जनता दल के, जनता दल को तो मैं अभी तक पार्टी नहीं मानता हूँ क्योंकि आज की अखबारें अगर आप पढ़कर देखें तो आपकी कर्नाटक यूनिट ने बड़े स्पष्ट.... (व्यवधान)

श्री ईशवत्त यादव (उत्तर प्रदेश) : आपके प्रमाण पत्र की जनता दल को कोई आवश्यकता नहीं है।... (व्यवधान)...

श्री बूटा सिंह : मगर मुझे विश्लेषण करने का अधिकार है। जो चीज सामने आती है उसको दखना पड़ता है। आज के कर्नाटक के जनता दल ने एक केटेगोरिकल रेजोल्यूशन किया है कि जनता दल बी०

जे० पी० के साथ कोई समझौता नहीं कर सकता क्योंकि बी. जे. पी. का जन्म भूमि के बारे में एक दृष्टिकोण है। उत्तर प्रदेश के... (व्यवधान)...

श्री बोरेंद्र वर्मा : आपको तो खुशी होनी चाहिए थी।... (व्यवधान)

श्री बूटा सिंह : वर्मा जी आप बोल पड़े। मैं तो इसलिए कह रहा हूँ कि उन लोगों के दृष्टिकोणों में कितना अंतर है। हमारे श्री विश्वनाथ जी कुछ कह रहे हैं, हेगड़े जी के फालोअर्स कुछ और कह रहे हैं और आज उत्तर प्रदेश में मुलायम सिंह जी के नेतृत्व में एक मीटिंग हुई जो सारे समाचारपत्रों में छपी है, उन्होंने भी इस बात का समर्थन किया। मेरा कोई विवाद नहीं है, यह आपका मसला है अगर आप एक दूसरे के साथ उलझें। मैं तो यह चाहता हूँ कि गुरुपदस्वामी जी जब इस सदन में आते हैं जनता दल का दृष्टिकोण देने के लिए तो उनको यह मालूम होना चाहिए कि मेरे दल में चन्द्र शेखर जी क्या बोलते हैं, हेगड़े जी क्या बोलते हैं, मुलायमसिंह क्या बोलते हैं और मुझे यहाँ क्या बोलना चाहिए।... (व्यवधान)

श्री बोरेंद्र वर्मा : सब निपटा लेंगे।

श्री बूटा सिंह : वह तो मुझे मालूम है कि आपने जनता पार्टी के वक्त भी निपटा लिया और निपटाते-निपटाते बेचारे बोम्मई को जमीन पर फेंक दिया। इसलिए मेरा उसमें कोई विवाद नहीं।

महोदय, आडवाणी जी ने भारतीय जनता पार्टी के कुछ ऐसे सिद्धान्तों का जिक्र करते हुए उल्लेख किया माइनेरिटीज और मेजरिटीज का कि देश में माइनेरिटीज और मेजरिटीज के नाम से केवल हम माइनेरिटीज को अपोज कर रहे हैं और मेजरिटीज को डिस्ट्रिमीनेट कर रहे हैं। मैं अक्सर कहता हूँ और मेरी यह धारणा है कि मैं उनमें से हूँ जो इस देश में मेजरिटी और माइनेरिटी के कांसेप्ट को नहीं मानते हैं क्योंकि दोनों ही कांसेप्ट इस देश की अखंडता के लिए, इस देश की प्रभुसत्ता के

लिए हानिकारक हैं। कोई भी इस देश का नागरिक यह समझे कि मैं मेजारिटी का हूँ; दूसरे भी इसी भावना से गर्दन नीची करके चलें कि हम माइनारिटी के हैं, यह ठीक नहीं है। हिन्दी है हम वतन है, हिन्दोस्तां हमारा। कोई भी मजहब हो, कोई भी नागरिक हो उससे भेदभाव नहीं करना चाहिए। मगर मैं श्री आडवाणी जी की पार्टी का जो सम्मेलन पालनपुर में हुआ था उसका एक संकेत आडवाणी जी की सेवा में उपस्थित करूंगा। आपने अपनी थोसिस को डेवलप करते करते इस बात पर बल दिया और अक्सर देते हैं क्योंकि यह मुझ आपको बड़ा प्रिय है, मगर उसमें एक चीज मैं आपके सामने पेश करना चाहता हूँ और वह यह है कि अगर आप एक ही पैमाना रखें देशवासियों को नापने का तो मैं समझता हूँ कि लोगों का विश्वास आपकी नीतियों में होगा। अगर वह पैमाना आप बदल देंगे तो कैसे लोग विश्वास करेंगे? आपने इस बात को स्पष्ट कहा कि वर्तमान सरकार अल्प-संख्यकों को ऐपीज करती है, मेजारिटी के साथ डिस्क्रिमिनेट करती है और इसी के ऊपर दुर्भाग्य से आपके साथ कम्युनिस्ट और मार्क्सवादी कम्युनिस्ट भी मिल गए हैं। आप यह कहते कहते इस हद तक चले गए हैं कि आपने कहा कि माइनारिटी कमीशन नहीं होना चाहिए और आपने माइनारिटी कमीशन मांगा है। मैं आपके ही शब्द कोट करना चाहता हूँ जो आपका पालनपुर में सम्मेलन हुआ उससे कोट करता हूँ—You were speaking about Kashmir. "... to inculcate a feeling of security among the Hindu minority and to remove their difficulties and to suggest measures therefor, a special commission should be constituted in Kashmir for the minorities..."

महोदया, मैं तो समझता था कि आपका सिद्धान्त पूरे देश के लिए एक है, केरल से लेकर कन्याकुमारी से लेकर काश्मीर तक, मगर आप तो खुद फंस गए। अगर हिन्दुओं के लिए अलग माइनारिटी कमीशन मांगना है जम्मू काश्मीर में तो

दूसरी माइनारिटीज आपके ऊपर बलेम करेगी कि हम भी माइनारिटी में हैं, हमारे लिए भी कमीशन दीजिए। तो यह तो वस्तुस्थिति को सामने रखते हुए और संविधान में दिए गए प्रावधानों को सामने रखते हुए यदि अनुसूचित जाति, जनजाति और पिछड़े वर्गों के लिए कुछ प्रावधान हमारे संविधान में रखे गए हैं तो वह देश के भविष्य को लेकर रखे गए थे। माइनारिटी को शिक्षा के क्षेत्र में, धर्म के क्षेत्र में कुछ थोड़े से आरक्षण दिए गए थे तो वह देश की एकता को सामने रखकर दिए गए थे। कांग्रेस पार्टी ने संविधान के इन प्रावधानों के अन्तर्गत जो कुछ भी प्रबंध किए हैं चाहे माइनारिटी कमीशन हो, चाहे शैड्यूल्ड वास्त एंड शैड्यूल्ड ट्राइब्ज कमिश्नर हो, चाहे पालिया-मेंटरी कमेटी फार शैड्यूल्ड कास्ट एंड शैड्यूल्ड ट्राइब्ज हो, हमने अपने संविधान के अंतर्गत ही अपने देश के उपेक्षित वर्गों के लिए प्रयास किए हैं और कर रहे हैं। बैंकवर्ड क्लासेज को और बैंकवर्ड कम्युनिटीज को सुविधा दे रहे हैं तो उसके लिए आप नासज होते हैं। मुझे याद है कि आपने कहा था कि भारतीय जनता पार्टी ने कभी ऐसा रख अख्तियार नहीं दिया था। मगर मैं आपके सामने उदाहरण पेश करूंगा गुजरात का कि गुजरात में हरिजनों के मसले को लेकर एक बहुत बड़ा आन्दोलन चला था तो दुख की बात है कि बी० जे० पी० के समर्थन के साथ अनुसूचित जाति के लोगों के लिए दिए गए आरक्षणों को लेकर एक ऐजिटेशन हुआ था।

श्री लाल कृष्ण आडवाणी : यह बिल्कुल बेवूनियाद है। मैं इतना ही कहना चाहता हूँ कि वाजपेई जी, मैं और सूरजभान जी विशेष रूप से उस अवसर पर वहाँ गए थे। मुख्य मंत्री ने भी इस बात को माना। हमने कहा चाहे जितना प्रचार हो, पार्टी एक सही स्टैंड ले। उसके बाद कोचीन में उसी आन्दोलन को संदर्भ में रखकर एक विस्तृत प्रस्ताव पास किया जिसमें हमने उसी ऐजिटेशन की जो कि रिजर्वेशन के खिलाफ थी मैडिकल

[श्री लाल कृष्ण आडवाणी]

स्टुडेंट्स को लेकर, उसकी आलोचना की थी। यह रेकार्ड में है।

श्री बूटा सिंह : मैं तो चाहता ही था। यह उदाहरण कहा था कि उनके पास सूचना प्राप्ति कि उनको स्थानीय युनिट ने ऐसा काम किया। विस्तारपूर्वक बताना चाहता हूँ...

श्री लाल कृष्ण आडवाणी : हमारे कुछ अवसर थे जा उस आन्दोलन में जा रहे थे इसलिए हम वहाँ पर गये हमने कहा कि हमारी पार्टी का सिद्धान्त बहुधर्मवादी है।

श्री बूटा सिंह : मैं नहीं चाहता था कि किसी किसम की कोई ऐसी बात कहूँ जिससे आडवाणी जी और कावेरी जी मेरे पर खासकर नाराज हों जैसे विश्व हिन्दू परिषद् के लोग हो गये। मैंने कभी नहीं कहा था कि विश्व हिन्दू परिषद् ने मुझे यह कहा है कि हम कचहरी के फैसले को मानेंगे। मानूली बात हुई थी। प्रेस वालों ने मुझसे पूछा कि यह जो इस दस्तावेज की हाई कोर्ट की फुल बैच के सामने यह केश गया है उसमें विश्व हिन्दू परिषद् पार्टी बनी है? मैंने उनकी एक फेक्चुअल इन्फर्मेशन दी कि हाँ। विश्व हिन्दू परिषद् की तरफ से एक प्लेन्ट दायर की गयी है। वह प्लेन्ट वादायदा विधिवत ढंग से मान ली गयी है। उसको केस नम्बर 5 माना गया। पहले चार केस थे। पांचवाँ केस विश्व हिन्दू परिषद् के उच्चाधिकारी माननीय श्री देवकी नन्दन अग्रवाल और उनके साथ सम्पूर्ण ट्रस्ट गिनका नाम लेने में मैं समझता हूँ लम्बा समय लग जायेगा, काफी लम्बा है। तबमें उन्होंने वाक्यवाद अपने आपको प्लेन्ट के रूप में पेश किया था। उसमें बड़े-बड़े नेता हैं जो विश्व हिन्दू परिषद् में भी हो सकते हैं और कुछ भारतीय जनता पार्टी में भी हैं। मगर काफी लम्बी लिस्ट है। जब प्रस वालों ने पूछा तो मैंने उनको बताया कि एक रेगुलर प्लेन्ट हाई कोर्ट ने एडमिट कर ली है, स्पेशली एडमिट की है, क्लर को देव करके एडमिट की है। स्वाभाविक

है, उन्होंने मेरे त अगला प्रश्न पूछा तो हमने कहा कि हम उम्मीद करते हैं कि जिस प्लेन्ट का उन्होंने पेश किया है उसके ऊपर फैसला बंधे आयेगा तो वह उस फैसले का मानेंगे। मैंने इसमें क्या गुनाह कर दिया। बस इतना ही कहा है कि विश्व हिन्दू परिषद् नाम के संगठन के लोग हाई कोर्ट के आगे गये हैं और हम उम्मीद करते हैं कि उनकी दृष्टि के ऊपर जो हाई कोर्ट फैसला करेगा वह फैसले को मानेंगे। मैं नहीं मानता हूँ कि किसी भी दस्तावेज, किसी भी संगठन के द्वारा यह एक गालिब है कि यह दस्तावेज न्याय प्रणाली है उसको कर्तवीर्य दे। फैसला क्लर में होगा तो हम मानेंगे और विषय में होगा तो हम नहीं मानेंगे। यह बात यदि उस संगठन की तरफ से आये जो संगठन अपने आपको बहुधर्मवादी प्रतिनिधि मानता है तो आप आन्दोलन लगाइये कि इस देश में लोकतंत्र का क्या होगा? न्याय प्रणाली का क्या होगा? यदि बहुमत के लोग कहेंगे कि हमारा विश्वास नहीं है पार्लियामेन्टरी डेमोक्रेसी में, जजिशियरी में तो कौन मानेगा इस देश में। न पार्लियामेन्टरी डेमोक्रेसी को कोई मानेगा और न जजिशियरी को कोई मानेगा। क्या होगा इस देश का।

SHRI A.G. KULKARNI (Maharashtra) : Mr. Buta Singh, I would like to ask you one question.

THE DEPUTY CHAIRMAN : You better ask me. You cannot ask him directly.

SHRI V. GOPALSAMY (Tamil Nadu) : He has yielded.

SHRI A.G. KULKARNI : I am sorry. I made a mistake. I should have requested you.

THE DEPUTY CHAIRMAN : You please request me, address me.

Shri A.G. KULKARNI : I would like to seek one specific clarification. I quoted on that day also what the Secretary of the Bajrang Dal has said. (Interruption) Mr. Gopalsamy, please do not disturb

me. Mr. Home Minister, I would like to quote another, what Justice Barucha of the Bombay High Court has said. You are talking about democracy, Constitution, secularism, etc. He has said, Justice Barucha has said. Mr. Bal Thackeray is the only leader of Shiv Sena. He was not elected the leader of Shiv Sena but he was the leader. Mr. Bal Thackeray said that he did not believe in democracy. Mr. Bal Thackeray, the first respondent, did not believe in democracy which is provided for in the Constitution of India. He has made another observation. Finally, he says, Mr. Bal Thackeray says. We were against the Janata Party because it was anti-national. So some political parties are having adjustments with an organisation which does not believe in democracy. So I want to know how the Home Minister is taking the statement of the Secretary of the Bajrang Dal and the observations of Justice Barucha in the larger perspective of what he is talking now.

श्री बृटा सिंह : महोदया, कुलकर्णी जी ने जिस बजरंग दल की बात की है वह तो एक छोटी शाखा है, जितने संगठन मिलकर एक किस्म की विचारधारा का प्रचार कर रहे हैं। मैं तो आडवाणी जी के साथ कुछ थोड़ी-सी प्रेम वार्ता कर रहा हूँ। आडवाणी जी, मैं आपके उसी दस्तावेज को लेकर चलता हूँ जिस पर आपने पालमपुर में गंभीरता से विचार किया। आपने आर्टिकल 370 के बारे में कहा, हालांकि इसका उसके साथ कोई संबंध नहीं है, लेकिन इसलिए कहना पड़ रहा है कि मैं समझता था कि आ आज अपने मन से बात करेंगे, मगर आपने अपने मन की बात नहीं कही, मुँह से बात कही। आपने अच्छा भाषण किया, सुन्दर भाषण किया जो अखबारों में छप जाय। मगर जो मूल मुद्दा है, जिनके ऊपर आपकी पार्टी का स्पष्ट दृष्टिकोण है उनको आप लपेट कर ले गये, अपनी पाकेट में डालकर ले गये। उनको आप खोलते तो अच्छा होता क्योंकि यह मौका था। आपने आर्टिकल 370 के बारे में कहा। यह

देशवासियों को मालूम है और आपके दस्तावेज में लिखा हुआ है—

Article 370 of the Indian Constitution which was provided as a temporary measure in view of the special situation prevailing at that time is also to a large extent responsible for encouraging separatist tendencies in the Kashmir valley.

मैं इसको लम्बा नहीं पढ़ूँगा और इसमें कष्ट नहीं दूँगा। मैं अब उस सरकार का जिक्र करना चाहता हूँ जिसमें ये भागीदार हैं। मेरा भाव हरियाणा की सरकार है वहाँ के मुख्य मंत्री क्या कहते हैं आपका रिश्ता कितने साथ है? एक तरफ तो आप घोषणा करते हैं और दूसरी तरफ उन लोगों के साथ मिथासत की कुर्सी जुटाने के ऊपर बैठ जाते हैं जो आपके सिद्धान्तों के विपरीत चल रहे हैं। मैं कोट कर रहा हूँ देवीलाल जो की—

The Haryana Chief Minister, Shri Devi Lal, today said there was no need to abrogate Article 370 of the Constitution which gives a special status to Jammu and Kashmir. This view expressed by the Chief Minister while talking to newsmen here this morning was in consonance with the State Government's idea ...

स्टेट गवर्नमेंट के मायने क्या हैं? स्टेट गवर्नमेंट के मायने हैं श्री देवीलाल प्लस श्री मंगलसैन उन्होंने कहा—

...that outsiders should not be allowed to purchase land in Haryana. However, this was a departure from the demand of the BJP.

अब आप रोटी लगते हैं मिथासत की। वहाँ इन सिद्धान्तों के परित्याग कर देते हैं, तिलांजलि दे देते हैं। यहाँ हमें आकर इतना सुन्दर प्रचार करते हैं, प्रवचन करते हैं कि मंत्रमुग्ध हो जायें। यदि यह केवल इलेक्शन की दृष्टि से कही जाती तो हम मान सकते थे। सभी पार्टियों को हक

[श्री बूटा सिंह]

हासिल है कि कर्वेसिंग करें, चाहे पार्लियामेंट के अंदर हो या बाहर हो। मगर मैं समझता हूँ कि बी.जे.पी. कोई सका फरक है, बी.जे.पी. के लोग हमेशा कहते हैं कि हम राजनीति या सत्ता की राजनीति से बहुत दूर होकर हम सिद्धान्त की बात करते हैं और इस संबंध में कभी किसी के साथ मिलावट नहीं करते। लेकिन दुःख की बात यह है कि एक सम्मेलन हुआ था हरिद्वार में जसमें स्पष्ट कहा गया है... (व्यवधान)

SHRI SUBRAMANIAN SWAMY: But how are you going to meet the challenge? We are not interested in what the BJP is feeling,

SHRI BUTA SINGH: Why don't you allow me to what Advaniji has not said?

THE DEPUTY CHAIRMAN: Mr. Subramanian Swamy, when the Home Minister is replying, please don't interrupt him. Let him finish first.

SHRI SUBRAMANIAN SWAMY: I only asked for a clarification.

THE DEPUTY CHAIRMAN: You cannot ask for a clarification. I would not permit it.

SHRI SUBRAMANIAN SWAMY: Why would you not permit it? Is it a Pakistani Parliament or something?

THE DEPUTY CHAIRMAN: I would request you to restrain yourself and don't interrupt him.

SHRI SUBRAMANIAN SWAMY: On a point of order, I can always interrupt.

THE DEPUTY CHAIRMAN: There is no point of order.

SHRI SUBRAMANIAN SWAMY: There is a point of order.

THE DEPUTY CHAIRMAN: I would, please, again request you humbly not to argue with the Chair.

SHRI SUBRAMANIAN SWAMY: I am not arguing. I am only bringing to your notice that there is a point in the rule book.

श्री बूटा सिंह: महोदया, मैं नहीं समझता हूँ कि इस बात पर ज्यादा समय लूँ। मगर यह बात बड़ी रिलेवेंट है आज के संदर्भ में, क्योंकि सारी बात जो है, सारे राजनैतिक दल जो हैं, कांग्रेस से कहते हैं कि इलेक्शन को मद्देनजर रखकर बात कर रही है। अब हमें हक हासिल है कि हम उसका स्पष्टीकरण दे श्री अटल बिहारी वाजपेयी ने दिल्ली में स्पष्ट कहा है, इसमें कोई उन्हीं छिपाया नहीं है, वे हमेशा स्पष्ट बोलते हैं कि:

"The Ram Janma Bhoomi-Babri Masjid issue has become a political one linked to the next General Elections, said Shri Atal Bihari Vajpayee, the Bharatiya Janata Party leader, on Sunday, speaking at the rally at the capital's Ram Lila Maidan, organized by the Rashtriya Swayam Sevak Sangh to mark the birth centenary of its founder, Dr. Keshavrao Bhale-ram Hedgewar."

तो यह तो स्पष्ट है, इसमें कोई दो राय है ही नहीं। मैं और ज्यादा भी पढ़ सकता हूँ जिसमें इस बात की पुष्टि हुई है। इस बात की पुष्टि हरिद्वार में हुई। राजमाता जी शायद मुझे ता कर रही हैं। मगर मैं उस वाक्य को भी जानता हूँ जब संत सम्मेलन में परम आदरणीया राजमाता ने महात्माओं के बीच में बैठकर फैसला करवाया शिला पूजा का। यह आपका ही बोधा हुआ पेड़ है और उसमें फल लगने वाले हैं। इसलिये आपको इसकी जिम्मेदारी लेनी पड़ेगी। आपने ही यह आह्वान किया था। यह कहा जा रहा है कि:

"In the election year, the question of restoration or rebuilding of the Ram Temple, Ayodhya, will become a major issue as all the Hindus are being instructed by their leaders to vote only for those candidates who favour the restoration of Ram Janma Bhoomi to the Hindus, according to the officials of the Vishwa Hindu Parishad. Though not on the surface, the Rashtriya Swayam Sevak Sangh and the Bharatiya Janata Party workers are to be the main backbone for the gigantic programme drawn up for the rebuilding of the temple and the transport of Ram Shilas from the villages to Ayodhya."

इसमें कोई दो राय नहीं है। श्री आडवाणी जी बड़े प्रेम से यह कहकर चले गये कि इसको इलेक्शन का विषय नहीं बनाना चाहिये। मुझे खुशी होगी अगर आप यह शाखाओं में कहलवाये कि इसकी हम इलेक्शन का विषय नहीं बनायेंगे। सदन में कहकर चले गये और प्रेस वाले छाप देंगे, आजकल बड़ी बुरबत है, बड़ी बड़ी हैड लाइन में छापेंगे कि बी०जे०पी० ने कह दिया कि इसको इलेक्शन का विषय न बनायें। मगर तैयारी किस बात की हो रही है? तैयारी इस बात की हो रही है कि इस ही विषय को इलेक्शन का मुद्दा बनाया जाय और इस पर ही समझौता हो रहा है। भारतीय जनता पार्टी और जनता दल में समझौता इसी बात पर हो रहा है। एक कास्ट रिडन है और दूसरे को समुदाय से प्रेरणा मिल रही है... (व्यवधान)... वरना आपने शिवसेना के साथ क्यों नहीं किया। आप जानते हैं इसलिये... (व्यवधान)...

महोदया, मैं एक बात कहना चाहूंगा कि यह मसला बहुत गंभीर है और इस मसले के साथ हिन्दुस्तान की एकता जुड़ी हुई है। इस मसले के साथ हिन्दुस्तान की साम्प्रदायिक भावना जुड़ी हुई है। अब तो अबबार वालों के सामने विपक्ष

हिन्दू परिषद के श्री सिंहल ने कहा कि यदि किसी कारणवश देश के चुनाव पहले किये गये तो हम अपने मंदिरों के निर्माण का प्रोग्राम भी आगे बढ़ा देंगे। इससे साफ जाहिर है कि यह एक राजनैतिक मुद्दा है। यह केवल मंदिर और मस्जिद का सवाल नहीं है। इसको इस इलेक्शन के साथ जोड़कर और लोगों की भावनाओं से खेलकर उनसे वोट मागे जायेंगे।

श्री उपेन्द्र चौधरी जी ने सुझाव दिया... (व्यवधान)... वे मेरे पुराने दोस्त हैं। उपेन्द्र जी ने कहा कि सभी पार्टियों को बिठाया जाय। महोदया, हमने सभी पार्टियों को बिठाया और सभी दलों की मीटिंग में बड़े अच्छे-अच्छे सुझाव आये। मगर डूब इस बात का है, सभी दलों ने एक साथ बैठकर फैसला किया जिसमें सी०पी०आई० के माननीय नेता सबसे आगे थे। उन्होंने पीपुल्स इंटरवेंशन शब्द का इस्तेमाल किया कि लोगों से हस्तक्षेप करवाकर, लोगों से इस बात का प्रभाव डलवाया जाय और सभी वर्गों को दोनों प्रतिद्वंदियों के बीच जो जगड़ा हो रहा है, उनको इस साम्प्रदायिक भावना से दूर रखा जाय और शुद्ध राष्ट्रीय हित को सामने रखकर इसके लिये उपाय सोचे जाय।

जब उसके लिए मैंने कोशिश की। अब मैं यहाँ नाम नहीं लेना चाहूंगा। जो अपने आप को बड़े प्रोग्रेसिव नेता कहते हैं, लेफ्ट नेता कहते हैं उन्होंने कहा कि अब समय खराब आ गया है क्योंकि अब तो चुनाव की तैयारी है, कर रहे हैं अब हम कांग्रेस के साथ मिल कर एक स्टेज पर नहीं बैठ सकते हैं। इसके मायने यह है कि राष्ट्रहित तो एक तरफ हो गया और अपनी पार्टी के स्वार्थ को ले कर जिसका सुझाव दिया गया था और आज भी उपेन्द्र जी ने सुझाव दिया है, मुझे विश्वास नहीं है कि अगर इसके लिए कोई मीटिंग बुलाई जाए तो माननीय नेता उस में शामिल होंगे। क्योंकि आज कल तो लाइन खींच दी गई है लड़ाई की तैयारी हो रही है रण-क्षेत्र गर्म हो रहा है मगर यह प्रश्न उस में नहीं आए, इसके लिए

[श्री बूटा सिंह]

कोई संजीदगी के साथ पूरी सिसेयरिटी के साथ आगे बढ़ेंगे, मुझे इस में सन्देह है। मैं उन में से हूँ जो इस बात में विश्वास करते हैं और मैं प्रयास करूँगा कि इस प्रश्न को राजनीति से अलग कर के देश की एकता और अखण्डता को सामने रख कर इस प्रश्न को और यदि बढ़ा जाए तो मैं सभी दलों के साथ मिल कर बैठने के लिए तैयार हूँ। सहोदया, मैंने जो उम दिन वक्तव्य दिया इस संबंध में आडवाणी जी ने एक बात और कही थी कि जितने भी प्रयास हुए हैं विश्व हिन्दू परिषद की तरफ से वह सब शान्तिपूर्ण हुए हैं। दुःख है इस बात का कि यह साफ नहीं है, यह स्पष्ट नहीं है, यह वस्तुस्थिति नहीं है। इस प्रश्न को ले कर दोनों तरफ से विश्व हिन्दू परिषद की तरफ से भी और बाबरी मस्जिद एक्शन कमेटी की तरफ से भी जितने प्रयास हुए हैं उनमें हिंसा आई और इसमें हमारे देश के कई हिस्सों में 37 लोगों को जानें जा चुकी है जो बिष्णुत मासूम लोग थे जिनका न मन्दिर के साथ कोई सम्बन्ध था और न मस्जिद के साथ कोई सम्बन्ध था। सब से ज्यादा आश्चर्य की बात यह है कि उस हिस्से में उत्तर प्रदेश के जिला फैजाबाद में उसके आसपास जो डिस्पटेड साइट है उसके आसपास कभी कोई भी किसी किसम का विवाद नहीं हुआ। विवाद करने जाते हैं बाहर के लोग और कभी भी वहाँ के लोगों में आपस में कोई ईर्ष्या नहीं हुई, कभी झगड़ा नहीं हुआ मगर वह बड़े बड़े दलों के संगठनों के लोग जाते हैं वहाँ के लोग शामिल भी नहीं होते वहाँ से अपना सामान सामग्री ले कर के जाते हैं लड़ाई कर के वापिस आ जाते हैं। वहाँ के लोग शामिल नहीं होते। वह लोग कहते हैं कि हम सदियों से रह रहे हैं हम इस सारे मसले को जानते हैं हम इस मसले में नहीं पड़ेंगे। दुःख इस बात का है। आडवाणी जी ने एक बात और कही जिसको मैं चाहता हूँ कि स्पष्ट किया जाए। आपने कहा कि वह पहली फरवरी को यह मसला उठा था। आडवाणी जी, वह मसला उठा था 7 अप्रैल, 1984 को जब विश्व हिन्दू परिषद ने लिखित कम्पेन शुरू किया

था फिर उसका प्रतिकर्म हुआ। मैं तारीख नहीं देना चाहता हूँ बहुत लम्बा हो जाएगा मगर सब से बड़ी बात जो इस वक्त इस देश के सामने और इस सदन के सामने और देश के सभी राजनैतिक दलों के सामने है मैं एक बात कहना चाहूँगा दो साल में मैंने कोई दरवाजा नहीं छोड़ा जहाँ से मुझे उम्मीद थी कि यहाँ से हल मिलने की उम्मीद हो सकती है चाहे वह धार्मिक नेता हों, चाहे राजनैतिक नेता थे, सामाजिक नेता थे, हिन्दू धर्म के थे, मुस्लिम धर्म के थे दूसरे वर्गों के लोग जो कि सभी मायनों में अपने आप को सेकुलर कहते हैं जो दोनों में प्यार में विश्वास करते हैं सब को मैं मिला। दो साल तक मैंने लगातार अभियान किया और दोनों सदनों के माननीय संसदों से मिला, एम०एल०एज० से मिला सब से बात कर के एक बात निकली जब दोनों तरफ से आपस में दस्तावेज पेश किये गये जो सुकदम चलें थे, मैं उनके ऊपर जिक्र आया तो दो कामचूरा ग्रांड निकले थे। एक तो यह निकला कि जो डाकुमेंट पेश किये जा रहे हैं इनकी जांच कीत करेगा और दूसरा यह कि जो इसके साथ जुड़े हुए डाकुमेंट हैं इनको डाकुमेंट माना जाए या न माना जाए उनकी डिस्टोरिक्शन वेरासिटी में सच्चाई कहाँ तक है। इसका निर्णय कोई एक पार्टी नहीं कर सकती है। एक पार्टी की तरफ से जो दस्तावेज दिये जाते थे उनको दूसरी पार्टी रिजेक्ट कर देती थी। दूसरी पार्टी जो दस्तावेज देती थी उसको दूसरे वर्ग के लोग रिजेक्ट कर देते थे। फिर यह तय हुआ कि क्यों न एक अयाटी के सामने पेश किये जाए जिसका न्याय और निर्णय सर्वप्रिय हो। इसलिए एक रास्ता सुझाया गया कि इस वक्त जो डिस्टिक्ट जज के सामने केस चल रहे हैं उनको हाई कोर्ट की एक बड़ी पीठ के सामने पेश कर दिया जाए और जो उनका निर्णय हो वह मान लिया जाए।

सहोदया, एक टाइटिल का केस भी चल रहा है। आडवाणी जी ने कहा था डिस्प्यूट इस बात का नहीं है। डिस्प्यूट इस बात का है, टाइटिल का केस चल रहा है और उसके ऊपर भी कोई

एकतरफा फैसला नहीं हो सकता है। कोई भी टाइटिल हो। हम उस बड़े प्रश्न में नहीं जाते हैं। राम जी की जन्म भूमि के प्रश्न में नहीं जाते हैं और इतिहास के उस वाक्य में भी न जाए कि बाबर आये थे और उन्होंने हमला किया। मगर एक बात तो है और वस्तुस्थिति यह है कि एक विवाद है और विवाद के साथ जुड़े हुए कुछ दस्तावेज हैं, उन दस्तावेजों का गिरोक्षण होना है, उनकी न्यायिक जांच होनी है और जांच के बाद फैसला होने जाये। मुझे यह बात कहने हुए कोई संदेह नहीं है कि मेरे मुस्लिम वर्ग के आह्वानों ने यह कहा था कि यदि दस्तावेज सिद्ध कर देंगे कि यह डिस्पटेड लैंड का मसला है या यह मसला ऐसा है कि यहां यह पहले मंदिर था फिर मस्जिद बनी और यदि न्याय का फैसला होगा, उच्च न्यायालय का फैसला होगा तो हमें इसको मानने में संदेह नहीं होगा। मगर दूसरी तरफ से यह कहा गया है कि यदि हमारे पक्ष में फैसला होगा तो मानेंगे, पक्ष में नहीं होगा तो नहीं मानेंगे। तो यह आज के संदर्भ में लोकतंत्र के वक्त में और न्यायालय को सामने रखते हुए कोई तक की बात नहीं है। इसलिए यह प्रयास किया गया। हम मानते हैं कि इन चीजों के ऊपर न्यायालय फैसला नहीं दे सकता और न्यायालय के फैसले से ये फेरले नहीं हो सकते हैं क्योंकि इमोसंस जुड़ी हुई है, सेटीमेंट्स जुड़े हुए हैं। मैंने इसलिए अपने उस दिन के वक्तव्य में कहा था कि हम प्रयास जारी रखेंगे। यदि आपस में ग्युचुअली एक्सेटेबल कोई सॉल्यूशन मिलता है तो कोई भी कोर्ट उसको नहीं रोकेंगा। इसलिए हमने दोनों पक्षों को खूले रखे हैं।

महोदया, यह मसला आज इस सदन के सामने मैं इस पृष्ठभूमि में रखना चाहता हूँ कि सभी राजनैतिक दल, सभी वर्गों के लोग यदि इस बात को मानकर चलें कि इस का समाधान देश के हित में, देश की एकता और अखंडता के हित में ढूँढना है तो जरूर ढूँढ लिया जायेगा। यदि इसमें एक जीतने का और दूसरे को गिराने का प्रश्न लेकर चलेंगे तो यह मसला कभी हल नहीं हो सकता है।

महोदया, मैं दो तीन बातों के ऊपर आखिर में रिक्वेस्ट करना चाहूंगा। ऐसे प्रश्न जिनका जवाब नहीं मिला है वे प्रश्न अभी भी सामने हैं और मैं चाहूंगा कि हमारे विपक्ष के नेता उनका जवाब देने की कोशिश करें। यह कहना आसान है कि गवर्नमेंट क्यों कुछ नहीं कर रही है। गवर्नमेंट ने बहुत प्रयास किया है, दो साल से निरन्तर कोशिश होती रही है। गवर्नमेंट के प्रयास से ही यह मामला हाईकोर्ट के सामने गया और गवर्नमेंट इसमें विश्वास रखती हैं कि दोनों वर्गों के लोग जो हाईकोर्ट के सामने गये हैं वे हाईकोर्ट के फैसले का आबरू-कस्से में।

अब जो वक्तव्य हुआ जिस पर यह प्रश्न खड़ा हुआ और जिस पर यह उचाई हुई, उससे तीन बार प्रश्न अभी खुले पड़े हैं। उनका कोई समाधान नहीं है। किल्ली ने उनका जवाब देने की कोशिश नहीं की। आडवाणी जी और दीपेन घोष जी ने सिवाय लोछा लगाने के इसमें कोई सुझाव नहीं दिया... (व्यवधान)... बिल्कुल कोई सुझाव नहीं दिया... (व्यवधान) खाली इतना कहा कि हमारे लिए तो करप्शन पर मसला है और हम पहले करप्शन को सामने करके इस गवर्नमेंट को गिरावेंगे, बाद में देखेंगे। मगर आपके नेता ने... (व्यवधान)

श्री दीपेन घोष : गवर्नमेंट तो गिराउंगा ही। आपकी गवर्नमेंट तो जरूर गिराउंगा। वह तो गिरनी ही होगी... (व्यवधान)

SHRI GURUDAS DAS GUP-
TA : Can I ask the hon. Member
one simple question?

SHRI BUTA SINGH : After I
finish.

महोदया, मार्क्सवादी पार्टी का एक सा ताहिक है जिसका नाम है "पीपुल्स डेमोक्रेसी"। उसके पहले पन्ने पर साइड आर्टिकल छपा है श्री तम्बदरीवाद का। मुझे खुशी होती अगर दीपेन जी वह आर्टिकल पढ़कर बोलते, तो वे यह नहीं कहते। उन्होंने इस प्रश्न का राष्ट्रीय महत्व दिया और कहा कि आज हमारे देश की

[श्री बूटा सिंह]

एकता को, हमारे देश के लोकतंत्र को यदि खतरा है तो यह कट्टरवादी धर्म के लोगों से खतरा है। यह सबसे बड़ा खतरा है। इसका मुकाबला करना सबसे बड़ा... (व्यवधान) काम है।

श्री धीनेन घोष : पीपुल्स डेमोक्रेसी में वह भी लिखा हुआ है... (व्यवधान)

श्री बूटा सिंह : आपने वही क्यों बोला...

SHRI DIPEN GHOSH: We have to defeat Rajiv Gandhi and isolate the communal forces.

श्री बूटा सिंह : महोदय, दुख इस बात का है कि मार्क्सवादी भाई इस बात में बड़े माहिर हैं कि ये जनता पार्टी के साथ सरकार में बैठकर जनता पार्टी की निन्दा कर सकते हैं और उनको गिराकर भी उनकी निन्दा कर सकते हैं, इमरजेंसी के बाद ये हमारा साथ भी दे सकते हैं और हमारे खिलाफ भी हो सकते हैं। इनको तो यह कला आती है। यह तो बहुत बड़ा हुनर इनके हाथ में है।

यह तो बहुत बड़े कलाकार हैं इस बात के, इसलिए बजाय इसके कि कोई सुझाव देते, उन्होंने कोई सुझाव नहीं दिया।

अब जो तीन बड़े प्रश्न बाकी रहते हैं... (व्यवधान)

SHRI GURUDAS DAS GUP-
TA :*

THE DEPUTY CHAIRMAN :
Without my permission, don't re-
cord.

श्री बूटा सिंह : मैं आपके सामने वह भी पढ़ देता जो श्री राजेश्वर राव जी ने कहा था, मगर चूंकि घंटी बज चुकी है... (व्यवधान) महोदय, तीन प्रश्न हैं जो अभी आपके खुले पड़े हैं और जो मैं चाहता हूँ कि इन प्रश्नों का उत्तर जनता दल,

*Not recorded.

मार्क्सवादी, तेलुगु देशम, डी०एम०के० और सी०पी०आई० के लोग इसके ऊपर विचार करें। मैं आज इन प्रश्नों का उत्तर नहीं मांगना हूँ। मैं वाजपेयी जी से और आडवाणी जी से नम्र-निवेदन करूँगा कि यह प्रश्न जो मैं इस सारी बहस के दौरान दूँ पाया हूँ, वह प्रश्न अभी खुले पड़े हैं। उनका उत्तर अभी नहीं मिला है और वह बड़े इम्पोर्टेंट प्रश्न हैं। Come what may, we will build the temple, वह यह है कि हिंदू विश्व परिषद का यह नारा कि--

We will not abide by the court. इसका मुकाबला कैसे किया जाएगा? कुछ भी हो जाए, कचहरी का फैसला या म्यूचुअली एक्सटेबल फैसला हो न हो, हम यह मंदिर बनायेंगे दूसरा--

दूसरा प्रश्न कि हम इसी साईट पर प्रेजेंट स्ट्रक्चर को गिरा कर हम वहाँ पर मंदिर बनायेंगे और हम किसी सरकार की कोई परवाह नहीं करते।... (व्यवधान)

अंत में मैं एक छोटा सा अपनी ओर से एक प्रश्न करना चाहता हूँ। मैंने अपने वक्तव्य में भी कहा था और आज इस सदन के सामने कहना चाहता हूँ कि हमारी गवर्नमेंट जो संविधान के अन्तर्गत लोगों की चुनी हुई सरकार है और जिसने हमेशा लोगों का पक्ष लिया है, हम कोई ऐसा चारा नहीं छोड़ेंगे, किसी को भी हम इजाजत नहीं देंगे कि उस वस्तुस्थिति को और उस ग्राउंड के ऊपर कोई ला एंड आर्डर की सिट्टेशन को कोई बिगाड़ सके। चाहे फोई भी, कितनी भी बड़ी से बड़ी कीमत क्यों न देनी पड़े।

दुपरी, हम यह कोशिश करेंगे कि दोनों वर्गों के प्रभावशाली नेताओं से-- चाहे वह धर्म के या राजनीतिक के नेता हों, उनसे हम प्रयास जारी रखेंगे क्योंकि यह लोगों की मनोभावना से संबंध रखता हुआ प्रश्न है। यह कोई ऐसा विषय नहीं है कि किसी की जागीर है या किसी

की जमीन है—यह विषय बहुत भावनात्मक विषय है। देश की एकता और अखंडता का विषय है। इसलिए हम उसमें लचीलापन रखेंगे बातचीत करेंगे, कोशिश करेंगे कि सब कामिलाजुला हल निकले।

श्री आडवाणी जी ने एक बहुत बड़ी बात कही, इतिहास का जिक्र किया, सोमनाथ मंदिर का—मेरे पास भी वही किताब है। सोमनाथ मंदिर के वक्त की स्थिति और थी, उस वक्त उसका कोई विरोध नहीं था और प्रश्न यह नहीं था। प्रश्न यह था कि सोमनाथ का पुरातन मंदिर जो हमारा एक बहुत पुराना कल्चरल हेरिटेज है, वह बर्बाद हो चुका था। उसका फिर से रेनोवेट करने की जरूरत थी, निर्माण करने की जरूरत थी। उसमें किसी का विरोध नहीं था और फैंसला हुआ लोगों के साथ मिल कर। किसी परिषद ने फैंसला नहीं किया था, लोगों ने फैंसला किया था और भारत सरकार ने यह फैंसला किया था।

मैं एक बात कहना चाहूंगा कि जब सरदार पटेल यह फैंसला लेकर बापू के पास गये, तो उन्होंने कहा—यह बात बहुत महत्वपूर्ण है। बापू यह कहा था—

When the whole scheme was discussed by Sardar with Bapu, he stated: "It was all right except that the funds necessary for reconstructing the temple should come from the public." Gadgil also saw Bapu. Bapu gave him the same advice. Thereafter the idea that the Government of India should finance the construction of the temple was given up.

तो वहां एक ट्रस्ट बना।... (व्यवधान)

SHRI DIPEN GHOSH: One point. Half-a-minute. I want to draw you attention...

THE DEPUTY CHAIRMAN: Let him finish.

श्री बूटा सिंह: मैं पेश यह करना चाहता हूँ कि उस वक्त सरकार का कोई विरोध नहीं था।... (व्यवधान)

SHRI DIPEN GHOSH: He said that I had...

THE DEPUTY CHAIRMAN: No, let him finish.

SHRI BUTA SINGH: I am not talking about you. Why are you bothered?

SHRI DIPEN GHOSH: You said that I had not given any view on this issue while I participated in the debate.

SHRI BUTA SINGH: I was talking about Advaniji, not about you.

SHRI DIPEN GHOSH: Madam, now he is talking about Mr. Advani. Before coming to this issue, he had stated... (Interruptions).

श्री बूटा सिंह: यह बहुत दूर की बात है, आप तो सो गए उसके बाद। प्रश्न यह था कि उस वक्त इसका कोई विरोध नहीं था, आज इस बात का विवाद खड़ा हो गया और उस प्रकार... (व्यवधान)

श्री लाल कृष्ण आडवाणी: 1951 में जो जजमेंट था तब विरोध नहीं हुआ, 1986 में हुआ है।

श्री बूटा सिंह: मैं पूछना चाहता हूँ आडवाणी जी से और पूज्य राजमाता जी से कि हिन्दू परिषद की ओर से कितने प्रयास किए गए, अल्प-संख्यकों के पास कोई गया, कोई कोशिश की गई कि यह राष्ट्रीय महत्व का प्रश्न है, गौरव का प्रश्न है... (व्यवधान)

श्री लाल कृष्ण आडवाणी: कई शिया नेताओं ने प्रस्ताव रखे, बहुत अच्छे रखे, मैं स्वागत करता हूँ।... (व्यवधान) बहुत अच्छे प्रस्ताव रखे।

श्री बूटा सिंह : सिवाय इसके कि प्रेस में वक्तव्य देकर और धमकियां दे कर विश्व हिन्दू परिषद् की तरफ से उनको उकसाया गया, रिप्रेजेंटेशन पैदा किया गया और यह विवाद आज इस हालत में खड़ा हो गया है कि हमारे लिए देश की एकता खतरे में पड़ गई है। इसलिए मैंने जब यह कहा कि सरकार, जो भी प्रतिनिधि है, चाहे धर्म के नेता हों, चाहे राजनीति के हों और चाहे समाज के नेता हों, उनके साथ बाक्यादा तालमेल बना कर रखने की कोशिश करेंगे कि दोनों वर्गों को म्यू-युली एक्सपेक्टेशन कोई सोल्यूशन मिल जाए और इसका संकेत कई बार आ चुका है। मगर हम उम्मीद पर हैं, हम ऐसा नहीं चाहते हैं, हम कोई किसी बात को प्रेसीपिटेट करके और खास करके वह भी उस वक्त जबकि इलैक्शन की तैयारी कर रहा है इस में से अपना कोई राजनीतिक मनोरथ सिद्ध किया जाए। रही बात राम और बाबर की, किसी मुसलमान ने आज तक बाबर को राम जी के साथ नहीं ठीला। वह राम जी की महत्ता, राम जी के प्रभुत्व को, राम जी की जो देश भर में उनकी जो एक प्रतिष्ठा है, उनके प्रति देशवासियों का जो एक विश्वास है, श्रद्धा है उसको सातते हैं और यह तो मसला सिर्फ एक छोटा सा, एक पीस आफ लैंड का हो गया। किसी भी मेरे मुस्लिम भाई ने बाबर और राम जी का कभी मुकाबला नहीं किया। क्या राम जी का निवास एक छोटे से, टूटे-फूटे मोनूमेंट में होगा? राम जी का निवास तो हमारे हृदय में है, हमारे दिल में है। राम जी कण-कण में समाए हुए हैं। मैं तो उस धर्म से संबंध रखता हूँ जिस धर्म में गुरु ग्रंथ साहब जी का आखिरी शब्द, मालूम है गुरु ग्रंथ साहब कहां पर संपूर्ण हुए किस बात पर समाप्ति की गई कि यहाँ अब गुरु ग्रंथ साहब संपूर्ण हो गए वह श्लोक कह कर मैं बैठ जाऊंगा। गुरु ग्रंथ साहब का आखिरी श्लोक जो है वह यह है कि,

“राम नाम उर में धरे जाके सामने ही कोई जो सिमरण संकट मिटे दसतिहारी होए।”

आडवाणी जी तो जानते हैं। हम उस राम के बारे में ऐसी बात सोच सकते हैं? राम कण-कण में समाए हुए हैं। बाबर का अपना एक इतिहास में स्थान है। यह मसले हम बैठ कर हल कर सकते हैं। न्यायालय से कर सकते हैं। बातचीत करके कर सकते हैं। मगर न्याय के साथ होना चाहिए लोकतांत्रिक ढंग से होना चाहिए और सब से मिल कर होना चाहिए। इसमें इस तरह का कोई बल-शक्ति के प्रयोग से बहुमत के प्रयोग से और लोगों को दबाकर इस प्रकार से किया जाए तो उसमें हमारे देश की एकता और हमारे देश का लोकतंत्र खतरे में आ जाएगा।

इन्हीं शब्दों के साथ मैं उम्मीद कल्ला कि जो प्रश्न मैंने दोहराए हैं उनके ऊपर हमारे राजनीतिक दल अपनी राजनीति को, इलैक्शन को एक तरफ रख करके देश के हित को सामने रख कर विचार करेंगे। मुझे पूर्ण विश्वास है हम इसके लिए कोई न कोई हल जरूर ढूँढ लेंगे।

**SHRI GURUDAS DAS GUP-
TA :** The Minister's statement is disappointing, absolutely disappointing. It has not spelt out the programme of action to fight the communal menace. (Interruptions).

STATEMENT BY MINISTER

Re. International Conference on
Cambodia

**THE MINISTER OF STATE IN
THE MINISTRY OF EXTERNAL
AFFAIRS (SHRI K. NATWAR
SINGH) :** Madam,

I would like to inform the House about the International Conference on Cambodia which is currently being held in Paris. As the House is aware, we have for the past two